

FORM NO. '21.

(SEC. RULE 114.)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH , HYDERABAD.

MA/1/14/OP.

IN

0 A/TA

17.8.4. OP 1997

..... P. Venkateswaran, Applicant (S)

VERSUS

..... The Commr. Wm. on Customs & Excise

..... L.B. Shastri. B. B. M. S. D. Respondent (S)

INDEX SHEET

Serial No

Description of Documents
and Dates.

Pages.

Docket Orders.

Interim orders

Order In MA (S)

Reply Statement

Rejoinder

Orders In (Final Orders)

31-12-87.

1826186

+ HC 16148

18270210

Certified that the file is complete
in all respects.

Signature of
Dealing Hand.

(In Record Section)

Signature of S.O..

Part III and II

Destroyed

P. Giv
22/8/81

C
CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD.

D.A. No. 1784 of 1997

P. Valu Deva Rao

Applicant(s)

VERSUS.

The Commission of Customs & Central Excise
Hyd-1 Basherbagh Hyd. & other (Respondent(s))

Date	Office Note	Order.
<u>31/12/97</u>		OA is disposed of with no. cost vide orders on separate <u>(C.C. Tomorrow)</u> sheet.

J

HBSRP

HC (P)

HRN

HP (P)

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH : HYDERABAD.

ORIGINAL APPLICATION NO. 1784 / 97.

P. Vasudeva Rao and 5 others
(Applicants(s))

Union of India, Respondent

Commission of Customs & Central Excise

Hod-I : Hyderabad & 2 others

(Respondents(s)).

The application has been submitted to the Tribunal by

Sri K. Venkateswara Rao Advocate/~~etc~~

person Under section 19 of the Administrative Tribunal Act.

1985 and the same has been scrutinised with reference to the points mentioned in the check list in light of the provisions in the Administrative Tribunal (Procedure) Rules 1987.

The Application is in order and may be listed for admission on

18/12/97

Scrubbing 13/12/97

Avv 127
Deputy Registrar (Judl).

13. Has the Index of documents been filed and pagination done properly. *8*
14. Has the declaration as required by item No. 7 of form. I been made. *7*
15. Have required number of envelops (file size) bearing full address of the respondents been filed. *4*
16. (a) Whether the relief sought for, arise out of single cause of action. *5*
(b) Whether any interim relief is prayed for, *8*
17. In case an MA for condonation of delay in filed, it supported by an affidavit of the applicant.
18. Whether this cause be heard by single Bench. *NP*
19. Any other points. *✓*
20. Result of the Scrutiny with initial of the Scrutiny clerk. *May 5
number 8*

scrutiny Assistant
Scrutiny Assistant. *7/28*

Section Officer.

Deputy Registrar.

Registrar.

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

Diary No. 4121

Report in the Scrutiny of Application

Presented by KN Rao Date of Presentation 17/2/21
 Applicant(s) PN Rao & Ors
 Respondent(s) Common of CSE & C, Hyderabad, Hyd 2020
 Nature of Grievance Seniority
 No. of Applicants 6 No. of Respondents 3

CLASSIFICATION

Subject Seniority No. 10 Department CAC (No. 13)

1. Is the application in the proper form, (three complete sets in papers books form in two compilations). ✓
2. Whether name description and addressed of all the parties been furnished in the cause title. ✓
3. (a) Has the application been fully signed and verified. ✓
 (b) Has the copies been duly signed. ✓
 (c) Have sufficient number of copies of the application been filed. ✓
4. Whether all the necessary parties are impleaded. ✓
5. Whether English translation of documents in a language other than English or Hindi been filed. ✓
6. Is the application on time, (See Section 21). ✓
7. Has the Vakalatnama/Memo of Appearance/Authorisation bee filed. ✓
8. Is the application maintainability. (U/s 2, 14, 18, or U/R 8 Etc.,) ✓
9. Is the application accompanied IPO/DD, for Rs.50/- ✓
10. Has the impugned orders original, duty attested legible copy been filed. ✓
11. Have legible copies of the annexure duty attested been filed. ✓
12. Has the applicant exhausted all available remedies. ✓

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD.

I N D E X

D.A.NO.

1784 OP 1997.

CAUSE TITLE

P. Vasudeva Rao.

V E R S U S.

The Commissioner of Customs & Central Excise,
Hyd-1, L.B. Stadium Road Basheerbagh Hyderabad
& others

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5.	Spare copies.	3
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Re: To Quash the Seniority list of Inspectors of
Central Excise as on 11.92 vide Cr. No. 1509
by R, and declare that the applicants are
entitled to have their seniority fixed with
reference to the length of their service in
the cadre of Inspectors.

O.A.NO.

1784 OF 1997

Between:-

P. Vasudeva Rao.

मालारण/GENERAL

APPLICANT

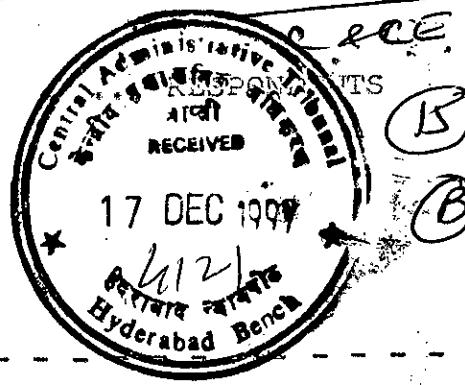
② Seniority

General

Bench

A N D

The Commissioner of Customs and Central
Excise, Hyderabad-I, Commissionerate,
L.B. Stadium Road, Basheerbagh,
Hyderabad and others.



CHORONOLOGICAL EVENTS

S.No. Particulars

Pg. Nos.

1. The impugned order of seniority list is dated 15.10.1997.
2. were initially appointed on 12.1.1972, 1.7.72, 30.4.66, 21.4.71, 16.4.74, and 11.4.1974.
3. Promoted as Superintendents, Central Excise from 12.7.95, 10.7.96, 3.7.95, 4.9.95, 8.8.95, and 7.11.1994.
4. Representation dated 15.10.1997.

R. S. Murthy
Counsel for the Applicants.

Recd
16/12/97
R. S. Murthy
of N. R. Derby

APPLICATION FILED UNDER SEC.19, OF THE ADMN. TRIBUNAL'S ACT,
1985

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT :: HYDERABAD

O.A.NO. 1784 OF 1997

I N D E X

S.No.	Description of the Documents	Pg.Nos., A.No.	
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2.	Lr.C.No.II/34/12/97-E.7(PF), dated 15.10.1997	19 to 79	1.
3.	O.M.No.9/11/55/APS, dt.22.12.59.	80 to 87	2.
4.	Recruitment Rules 79 in GSR No.742	88 to 92	3.
5.	O.M.No.35014/2/80-ESTT(O), dt.7.2.86	93 to 96	4.
6.	C.No.11/13/12/97-CS., dt.12.12.97	97 to 100	5.
7.	O.M.No.1/11/69,EST(SCT), dt.22.4.70	101	6.
8.	E.O.(NGO) No.151/88, dt.27.10.1988	102 to 105	7.
9.	E.No.22015/34/80-Ad.III-B, dt.20.5.80	106	8.
10.	C.No.II/39/105/97-CC(H2), dt.12.11.97	107	9.
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14.12.97

Verma
Counsel for the Applicant

OFFICE USE ONLY:

1. Date of Filing :
2. Registration No.:

Signature of the Registrar.

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT :: HYDERABAD
(Under Section 19 of the A.T. Act, 1985)
O.A. NO. 1784 OF 1997

Between:-

1. P. VASUDEVA RAO, S/o. Ramakrishna Bhatt, aged about 46 years, O/o. Superintendent of Central Excise, Bhimavaram Range, West Godavary District.
2. D. Srirama Sastry, S/o. Sankara Sastry, aged about 52 years, Superintendent of Central Excise, Durgapuram Range, Guntur District.
3. M. Appalakonda, S/o. Appa Rao, aged about 45 years, Superintendent of Central Excise, Nacharam-II Range, Hyderabad.
4. Pudi Ramamurthy S/o. Kanaka Ratnam, aged about 51 years, Superintendent of Central Excise, Warangal-I Range, Warangal.
5. Harikishan Rao, S/o. Late Hari Subbaiah, aged about 52 years, Superintendent of Central Excise, Guntur Commissionerate, Guntur.
6. A. Chandra Sekharam, S/o. Late Rama Murthy, aged about 41 years, Superintendent of Central Excise Commissionerate-III, Hyderabad.

... APPLICANTS

A N D

1. The Commissioner of Customs and Central Excise, Hyderabad-I, Commissionerate, L.B. Stadium Road, Basheerbagh, Hyderabad-4.
2. Union of India, represented by the Secretary to the Ministry of Finance, Department of Revenue Central Board of Excise and Customs, New Delhi.
3. The Chief Commissioner of Customs and Central Excise, Hyderabad Zone, L.B. Stadium Road, Basheerbagh, Hyderabad.

... RESPONDENTS

DETAILS OF THE APPLICATION

1. PARTICULARS OF THE APPLICANTS : Shown as above
Address for Services : Mr. K. Venkateswara Rao, ^{TVV} Advocate, 2-2-1136/3/1, Murthy Jayalakminivas, New Nallakunta, Hyderabad.
2. PARTICULARS OF RESPONDENTS : Shown as above
3. PARTICULARS OF THE ORDER :-
1. Order No. & Date: (No 11) 34/12/97 - E-7 (PF)
List M15-X-97
2. Subject in brief : *Semi-judicial* *in the cadre of*
Inspectors of Central Excise and Customs etc.
/Contd.. 2..

4. JURISDICTION:- The O.A. is within the jurisdiction U/s.14 of the Admn.Tribunal's Act, 1985 as the applicant is working within the State of Andhra Pradesh.

5. LIMITATION:- The O.A. is within the limitation U/s.21 of the Admn.Tribunal's Act, 1985.

6. FACTS OF THE CASE:

(A) The Applicants are aggrieved by the impugned revised seniority list of Inspector of Central Excise of Hyderabad, Guntur and Vizag Commissionerates as on 1.1.1992 communicated in Lr.C.No.II/34/12/97-E.7(PF) dated 15.10.1997 issued by the first respondent in illegally and unjustly conferring undue advantage to the direct recruits above the applicants even though the said Direct Recruits joined service long after the applicants were promoted as Central Excise Inspectors without any justification or reasonable cause on untenable grounds which is illegal, arbitrary, discriminatory and violative of Articles 14 and 16 of the Constitution and also opposed to the dictum of law laid down by the Hon'ble Supreme Court as such cannot be justified in the eye of law.

(B) The Applicants submit that the applicants 1,2,4 and 6 were originally appointed after due process of selection as Lower Division Clerks with effect from 12.1.1972, 1.7.1972 30.4.1966 and 21.4.1971 respectively, while the applicants 3 and 5 were selected and appointed as Stenographers from 16.4.1974 and 11.4.74 respectively. The Applicants, 1,2,4 and 6 were later promoted as U.D.Cs. with effect from 10.7.1995, 10.7.1975, 15.7.1975 and 4.10.1974 respectively. On passing the requisite Departmental Examinations. The Applicants submit after completion of 2 years of regular service as ¹⁰¹ Upper Division Clerks/Stenos had appeared the Departmental

examination for promotion to the post of Inspectors and passed the said examination and thus became qualified for promotion as Inspectors of Central Excise. Accordingly the applicants in their due turn were promoted as Inspectors Central Excise after undergoing physical measurement test and also selection by the D.P.C. from 15.11.1984, 31.8.1985, 7.7.1984, 26.4.1985, 24.6.1984 and 9.2.1984 respectively. The Applicants had subsequently been promoted as Superintendents of Central Excise with effect from 12.7.1995, 10.7.1996, 3.7.1995, 4.9.1995, 8.8.1995 and 7.11.1994 respectively and since then have been working in the said posts without any complaints whatsoever.

(c) While so, there has been a controversy with regard to fixation of interse seniority between the direct recruits and promotees in the cadre of Inspectors of Central Excise. It is relevant to submit that the Government of India, Ministry of Home Affairs, issued O.M. No.9/11/5/APs dated 22.12.1959 wherein the principles for determining the seniority of various categories of persons employed in Central Services were laid down. According to para 6 of the said O.M., the relative seniority of direct recruits and promotees shall be determined according to the rotation of vacancies between direct recruits and promotees based on quota of vacancies reserved for direct recruitment and promotion respectively in the recruitment rules. It is thus obvious that a roster should be maintained based on reservation ^{for} direct recruitment and promotions in the recruitment rules and the appointments should be made in accordance with roster and the seniority determined accordingly. Thus where 75% of vacancies are reserved for promotion and 25% direct recruitment each direct recruit shall be ranked in the seniority below 3 promotees.

(D) The Applicants submit that the Central Excise and Land Customs Department Group-C posts recruitment rules 79 were issued in GSR No.742 according to which the posts of Inspectors of Central Excise shall be filled 75% by direct recruitment and 25% by promotion from the feedre categories. Thus the prescribed ratio between the direct recruits and promotees is 3:1. Accordingly the seniority list of Central Excise were issued from time to time.

(E) That being so the Government of India Issued O.M.No. 35014/2/80-ESTT(D) dated 7.2.1986 laying down the revised principles for determining seniority of various categories employed in Central Services. It was clarified in the said O.M. that in future, while the principle of ~~xx~~ rotation of quotas shall be followed for determining the interse seniority of direct recruits and promotees, the present practice of keeping vacant slots for being filled by direct recruits of later years, thereby giving them unintended seniority over promotees who are already in position would be dispensed with effect from 1.3.1986. It is thus obvious that if adequate number of direct recruits are not available in any particular year, the rotation of quotas for purpose~~of~~ determining the seniority would be confined only to the extent of available direct recruits and if the direct recruits are not available, the promotees will be bunched together at the bottom of the seniority list below the last position upto which it is possible to determine seniority, on the basis of rotation of quotas with reference to the actual number of direct recruits who became available. It is relevant to submit that the orders issued in the above O.M. were directed to take effect from 1.3.1986.

(F) Such being the position some of the promotee Inspectors of Central Excise T. Chakradhara Rao and others filed O.A. No. 156/86 before the Hon'ble CAT, Hyderabad for directing the respondents to determine their seniority with reference to the length of continuous officiation in service in the grade of Inspectors and to reflect their correct position in the revised seniority list for confirmation with all attendant benefits. The Applicants submit that their contention in the above O.A. is that they are entitled to get their seniority revised in accordance with the principle laid down by Hon'ble Supreme Court in the case of A. Janardhan Vs. Union of India 1983(1) SLJ Page 564 which was accepted by the Government of India in O.M. No. 35014/2/80-ESTT(D) dated 7.2.1986. The Hon'ble Tribunal was pleased to dispose of the said O.A. on 5.7.1988 directing the respondents to recast the seniority list in accordance with the O.M. referred to above after duly following the usual procedure of giving notice to the affected parties. However the above said judgement was carried in appeal before the Hon'ble Supreme Court by way of special leave appeal No. 5225/90 but the same was dismissed as time barred. Accordingly the Government of India addressed the Collector of Central Excise, Hyderabad Lr. No. A-32022/9/89-AD-III-A, dated 2.4.1990 directing to revise the seniority list in the grade of Inspector of Central Excise and accordingly requested that further necessary action in the matter may be taken as per the directions of the Hon'ble Tribunal. In pursuance of the above decision the Collector of Central Excise, Hyderabad communicated the revised seniority list of Inspectors of Hyderabad, Guntur, and Visakhapatnam Collectorates in Letter CNW.II/34/3/93-Estt., dated 30.4.93 duly fixing the seniority of the promotee Inspectors on the

basis of O.M. dated 7.2.1986 read with the judgement in O.A.No.156/86 dated 5.7.1988. The applicants submit that the said seniority list dated 30.4.1993 reflected their correct seniority at Serial No.1267, 1297, 1261, 1276, 1262, and 1246 in accordance with the judgement of Hon'ble Tribunal in O.A.No.156/86 dated 5.7.1988.

(G) While such is the position some of the direct recruit Inspectors of Central Excise T.Srikanth Babu and others filed O.A.No.1323/93 and O.A.No.906 of 1994 and O.A.No.285/94 before the Hon'ble CAT, Hyderabad assailing the seniority list dated 30.4.1993 and for restoration of the seniority position as reflected earlier. Thus the controversy in the above O.As. is with regard to fixation of interse seniority between direct recruits and promotees under O.M. dated 22.12.1959 and 7.2.1986. The Hon'ble Tribunal has elaborately considered the various contention raised in the O.As. and finally disposed off the same on 13.2.1997 wherein the following conclusions were arrived namely;

1. In O.M. dated 7.2.1986 has prospective application.
2. Interse seniority prior to 7.2.1986 has to be regulated in accordance with O.M. of 1959.
3. There was no break down of quota rule and hence O.M. dated 22.12.1959 has to be followed.

(4) The cases of those who were officiating as Inspectors prior to 1.3.1986 but regularised after that date are required to be individually decided after determining the nature of officiation, nature of the post to which the officiation related and the provisions of O.M. 1959 cannot be generalised.

5. Where the selection process was commenced prior to 1.3.1986 for direct recruitment but the appointment was made after the date that will be governed by the O.M. dated 7.2.1986.

(G) The Applicants submit that greater appreciation with regard to fixation of seniority of direct recruits where the selection process was commenced prior to 1.3.1986 for direct recruitment but the appointment was made after that date, they will be governed by O.M. dated 7.2.1986. This is very clear from the observations of Hon'ble Tribunal in para 22 of the judgement in the above O.A.s. It is needless to submit that according to the above observations in case where the selection process commenced prior to 1.3.1986 but appointments took place after that date, the seniority of such direct recruits shall be fixed in terms of O.M. dated 7.2.1986. The Applicants submit that the judgement of Hon'ble Tribunal in the above O.A.s. have become final due to efflux of time and as such the interse seniority list of Inspectors of Central Excise is to be prepared and finalised by strictly applying the decisions arrived at by the Hon'ble Tribunal.

(H) That being the situation, it is surprising that the first respondent now communicated the revised impugned seniority list of Inspectors as on, 1.1.1992 in C.No.II/34/12/97-E.7(PF), dated 15.10.1997 on the basis that the O.M. dated 7.2.1986 is prospective in nature and fixing the seniority of direct recruits whose selection process commenced prior to 1.3.1986 and appointment made after that date on the basis of O.M. dated 22.12.1959 and not on the basis of O.M. dated 7.2.1986 as required and called for representations on the said seniority list through proper channel before 12.12.1997. The Applicants submit that their seniority is fixed at Serial No.322, 343, 298, 334, 302, 282 respectively, while several of the direct recruit Inspectors who were appointed long after two or three years like Sl.No.320,321 etc. were shown above them which is clearly contrary to the

specific observations of the Hon'ble Tribunal in paras 19 and 22 of the judgement in O.A.No.1323/93 and batch dated 13.2.1997. The Applicants respectfully submit that this Hon'ble Tribunal in the aforesaid judgement while holding that the O.M. dated 7.2.1986 is prospective in nature, however directed that where the selection process for direct recruitment commenced prior to 1.3.1986, but the appointment made after that date that will be governed by O.M. dated 7.2.1986. The Applicants submit that all those direct recruits who joined service after 1.3.1986 were shown far higher to the applicants in the said seniority list which is clearly not in confirmity with the judgement dated 13.2.1987 in O.A.Nos.1323/93 and batch. It is thus obvious that for the purpose of fixation of seniority of direct recruits appointed/joined after 1.3.1986 should be fixed in terms of O.M. dated 7.2.1986. In O.M. dated 7.2.1986 in para 3 of O.M. It is clearly stated that the system followed as per O.M. dated 22.12.1959 by keeping the vacant slots for years together is dispensed with ~~is~~ with effect from 1.3.1986. Therefore the persons appointed after 28.2.1986 should not overside the persons appointed prior to 1.3.1986. The Applicants submit that it is clearly laid down in the O.M. dated 7.2.1986 that ^{if} ~~an~~ adequate number of direct recruits do not become available in any particular year rotation of quotas for the purpose of determining seniority would take place only to the extent of the available direct recruits and the promotees. In other words to the extent direct recruits are not available the promotees will be bunched together at the bottom of seniority list below the last position upto which it is possible to determine seniority, on the basis of rotation of quotas with reference to actual number of direct recruits who became available and the unfilled direct recruitment quota vacancies would however, be carried forward and added to the corresponding direct recruitment

vacancies of the next year and subsequent years where necessary for taking action for direct recruitment for the total number according to the usual practice. Thereafter in that year while seniority will be determined between direct recruits and promotees to the extent of number of vacancies for direct recruits and promotees as determined according to the quota for that year, the additional recruits selected against the carried forward vacancies of the previous year would be placed enblock below the last promotee of direct recruit as the case may be in the seniority list based on the rotation of vacancies for that year and the same principle holds good for determining seniority in the event of carry forward if any, of direct recruitment or promotion quota vacancies as the case may be in subsequent years.

(I) While such is the position the applicants submit that the seniority of direct recruits vis-a-vis the promotees was not fixed strictly in terms of the guidelines issued by the Hon'ble Tribunal in paras 19 and 22 of the judgement in O.A.Nos.1323/93 and batch dated 13.2.1997. The Applicants

submit that the Hon'ble Tribunal has given specific directions with regard to fixation of interse seniority between direct recruits and promotees in the said judgement and there is no ambiguity, whatsoever therein. The

Applicants submit that the aforesaid judgement reflects the correct legal position and if only the respondents fixed the seniority in terms of judgements, a legally valid seniority list could have been prepared.

(J) While so in the guise of implementation of judgement, the first respondent constituted a special cell refixation of seniority under the supervision of Sri P.Subbaraya Sastry, Superintendent of Central Excise, who is a promotee from

direct recruit inspector) and S/Sri G.Gopala Krishna Rao V.Spmasundara Sarma Direct recruit inspectors who were applicants in O.A.Nos. 285/94 and 906/94 and Sri N.Panduranga Rao and K.S.Gupta promotee Inspectors who were respondents in O.A.No. 906/94. The Applicants submit that the above Committee is not a balanced one and it is clearly illegal to form the special cell with persons who were parties in the earlier O.As. some of the promotee Inspectors/Superintendents have filed representation against the Composition of the above special cell and requested for the constitution of another body with senior officers who are well versed in service matters and were not connected with the above issue, to be headed by higher official of ~~other~~ department like Income Tax, Postal etc. so as to avoid legal complications and un-biased. But however without considering ~~to~~ the above request, the Committee so constituted was allowed to complete the work and prepared the impugned revised provisional seniority list.

(K) The Applicants submit that a perusal of the special cell report will reveal interalia the following infirmities, notwithstanding the direction of the Hon'ble CAT in O.A.No. 1323/93 and batch dated 13.2.1997.

(i) The Register indicating the vacancy position etc. is not maintained. This is necessary as per O.M. dated 22.12.1959 and Government of India, Department of Personal & Training O.M. No.22011/7\$86-Estt(D) dated 3.7.1986.

(ii) Though the files were made available to the special cell for the year 1983 onwards upto 1991, the information contained therein was not exhaustive.

(iii) The number of candidates sought for as sponsored by the staff selection Committee year wise is totally disproportionate, disturbing the balance of ratio of direct

recruits and promotees namely 3:1. An attempt is made to arrive at such numbers based on actual appointment made in the respective years and even from this exercise it is construed that the number of promotions ordered that yearwise during the cited period are far more than the required number as per the ratio expected to be maintained, giving allowance to a presumptive situation, perusal of files of correspondence with staff Selection Commission is not exhaustive, the factual, number of direct recruits is taken as standard and ratio worked out. It may be noted that, the above procedure adopted by the special cell, for fixation of impugned seniority is not in confirmity with the O.M. dated 7.2.1986 ^{by the order} as confirmed by the Hon'ble Tribunal dated 13.2.1997.

(iv) (4) Though the excess number of officers were appointed under sports quota/compassionate grounds in a year as observed by the special cell in their report shall be bunched at the end of the year, though adopting this methods is also not proper for the reason, there would not be any vacancies for those appointees in those years.

(v) According to the roster system, separate rosters are to be maintained with regard to the appointments by direct recruitment and also appointment by promotion vide O.M. No. 1/11/69 EST(SCT) dated 22.4.1970 issued by the Ministry of Home Affairs. The said register was not maintained and it resulted in miscarriage of justice to the departmental Promotee inspectors.

(L) It is relevant to submit that the above said report was taken as the basis for finalising the interse-seniority though two of the Committee members N.Panduranga Rao, K.Subba Raya Gupta have dissented while preparing the report and also

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submitted their objections in detail to the first respondent. Inspite of the above, the report of special cell was kept in view and the first respondent finalised the revised seniority list on the basis vide his Lr.No.C.No.II/34/12/97-E, 7(PF), dated 15.10.1997 which was infact communicated on 5.11.1997. A perusal of the aforesaid letter shows that the following principles were taken into consideration while refixing the seniority vide para 8 of letter dated 15.10.97.

1. The 3:1 ratio of DRs & Promotees is maintained.
2. The instructions issued vide O.M. No.9/11/55/RPs dated 22.12.59 of the Ministry of Home Affairs and O.M.No. 35014/2/80-ESTT(D) dated 7.2.86 of Department of Personnel & Training were complied with.
3. The adhoc promotees were given placement with reference to the date of regularisation as per settled law and O.M. dated 7.2.1986.
4. Instructions issued from the Board from time to time with reference to fixation of seniority of officers, appointed on compassionate grounds, sports quota and inter-collectorate transfers were adhered to.

(M) The Applicants submit that the above principles are clearly in violation of the conclusions arrived at by Hon'ble Tribunal in the judgement dated 13.2.1997. It is relevant to submit that the first respondent maintained 3:1 ratio of direct recruits and promotees throughout while the Hon'ble Tribunal directed to fix the interse seniority of those direct recruits appointed after 1.3.1986 as per O.M. dated 7.2.1986 which clearly envisages bunching. Thus, several of the direct recruits appointed after 1.3.1986 in the year 1986 and 1987 were placed above the promotees of 1984 and 1985. As far as placement of adhoc promotees with reference to the

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date of regularisation as per the settled law and O.M. dated 7.2.1986, it is submitted that the services of all adhoc promotees were regularised from the date of their appointment as Inspectors of Central Excise vide Establishment Order EO(NGO)No.151/88 dated 27.10.1988 and as such the question of adhocism does not arise. It is relevant to submit that according to para 5 of O.M. dated 7.2.1986, it is provided that the excess promotees, if any, exceeding the share falling to the promotion quota based on the corresponding figure notified for direct recruitment would be treated as adhoc promotees. The Applicants submit that keeping in view of the aforesaid position, the establishment order No.151/88 dated 27.10.1988 regularising their services from the date of their initial promotion was issued. In fact the official respondents in their counter in O.A.No.906/94 have clearly admitted that the services of adhoc promotees were regularised with effect from the date of their joining as Inspectors and all these promotee inspectors were treated as regular promotees. It was also admitted therein that the so-called adhoc promotion were not made against direct recruit vacancies. Therefore the question of adhocism does not arise.

(N) The Applicants submit that in so far as fixation of seniority of officers appointed on compassionate grounds sports quota, and inter collectorate transfers, instructions, issued by the Board were observed more in breach. It is relevant that the special cell itself in its report has clearly admitted that there is excess number of inspectors appointed under sports quota/compassionate grounds during the year 1986 and 1987, but suggested as a consideration special that the excess personnel appointed in a year shall be bunched at the end of the year though adopting such procedure is

not proper. It is pointed out that several of the Inspectors appointed under sports quota/compassionate grounds during the year 1986 and 1987 were placed above the promotees of the year 1984 and 1985 which is clearly not according to the rules. That apart it is also relevant to submit that although the inter collectorate transferees of other states will be placed at the bottom of the list of the temporary employees of concerned cadre of the new charge as per Government of India Central Board of Excise and Customs Order F.No.A.22015/34/80-Ad.III-B dated 28.5.1980, the above principle was departed from and several of them like serial Numbers 224, 228, 232, 233, 235, 236, 237 etc. were given undue advantage in contravention of the above order and were placed above the promotee inspectors of 1984 and 1985. It is also relevant to submit that several of Inspectors like Sl.no.303, 304, 308, 309 etc. were originally appointed in the lower cadre of L.D.C. under sports quota and while in service they were given again the benefit of recruitment under sports quota in the cadre of Inspectors and were given undue advantage by placing them above the promotees of 1984 and 1985 although during the relevant years there were no vacancies for recruitment under sports and in fact they were working in the lower cadres. It is also ironical to submit that although persons like Zareena Begum Serial No.307 and Sri Suresh Babu Sl.No.315, etc. were appointed on compassionate grounds with effect from 5.3.1986, 27.11.1986 respectively they were placed above the promotees of the year 1984 and 1985, it is relevant to submit that their respective fathers were in service during those years.

(o) The Applicants further submit that the Hon'ble Tribunal in para 25 and 26 of the judgement in O.A.No.1323/93 and batch dated 13.2.1997 has categorically observee that there

are several infirmatics in the seniority list like showing the names of several dead officers and also those who resigned and who were no longer in service and besides inclusion of retired persons and also several persons who were transferred to other states and therefore these infirmatics are by itself sufficient to vitiate the impugned seniority. The Applicants submit that the aforesaid several infirmatics pointed out by the Hon'ble Tribunal are still persistent in the present impugned seniority list. For instance dead officers like Serial No. 214, 286 etc. resigned officers like Sl.No. 219, 257, 259 etc. and retired persons like Sl.No. 10, 136 and also officers transferred to other States like Sl.No. 265, 346, 400 etc. and besides about 150 Inspectors already promoted as Superintendents before 1.1.1992 were also wrongly included. This clearly shows that the respondents have prepared the seniority list mechanically without application of mind and in gross violation of the observations made by the Hon'ble Tribunal in the above said O.A.

(P) The Applicants also submit that there was a ban on direct recruitment during the years 1983 and 1984 as a result of which no direct recruitment of Inspectors took place and the applicants were promoted as Inspectors during the years 1984 and 1985. During this period some of the persons were appointed on compassionate grounds, like J.J.S. Prabhakaram at Serial No. 191, S.Nagamaju at Sl.No. 193, V.A.J. Bhagwan Das at Sl.No. 195 etc. and also under sports quota like G.P. Vijaya Kumar at Sl.No. 185, G. Man Mohan at Sl.No. 192 etc. and also inter collectorate transfers like A.Qbed Raj Sl.No. 200, Meena R. Singh at Sl.No. 201 etc. without subjecting them to any selection process but however they were placed above the promotee Inspectors of 1983. The Applicants

submit that in as much as there is ban on direct recruitment during the years 1983 and 1984 as per O.M.No.F.7(i).B dated 3.1.1984 issued by the Ministry of Finance, New Delhi and assuch the quota and rota rule has broken and so the date of entry into the grade of Inspectors should be the basis for fixation of interse seniority as held by the Supreme Court in A.Janardhan Vs. Union of India and others in ELT 1988(1) Page, 564.

(Q) The Applicants submit that they had filed similar objections to the first respondent through proper channel against the placements shown in the seniority list issued in Lr.No.C.II/34/12/97-E.7(PF) dated 15.10.1997, but communicated on 5.11.1997. However the first respondent has already made up his mind to brush aside their objections and finalise the seniority, in which event the applicants who are continuing as superintendent of Central Excise for the last two to three years will face ^{their} reversion for no fault of ^{them} ^{of} which will result in irreparable loss. In this connection, the contentions of the applicants that the first respondent had already made up his mind as is clear from the letter C.No. II/39/105/97-CC(H2), dated 12.11.1997 of the Chief and QD from letter C.No. II/3/2/97-CP dt 12.12.97, Commissioner, Hyderabad. The Applicants submits that admittedly the principles laid down by this Hon'ble Tribunal in O.A.No.1323/93 and batch dated 13.2.1997 have been given ago by while issuing the impugned seniority list. The Special Cell constituted for preparing the seniority list in terms of judgement in OLA.No.1323/93 dated 13.2.1997 has also pointed out several informations as stated above. The first respondent himself has stated the salient features followed in refixation of seniority in para 8 of the impugned letter dated 15.10.1997 and these features are

totally in conflict with well considered judgement of the Hon'ble Tribunal dated 13.2.1997. It is thus clear that the impugned seniority list has been mechanically issued ignoring the conclusions, directions and observations made by the Hon'ble Tribunal and is liable to be set aside. The Applicants submit that non-exhaustion of alternative remedies is not a bar for Hon'ble CAT to interfere with the order passed in violation of principles of natural justice as held by this Hon'ble Tribunal in O.A.No.343/93 dated 23.4.1993 between Mubashir Hussain V. The Deputy Collector, (P&V)Central Excise, Hyderabad and others.

7. REMEDIES EXHAUSTED:- The Applicants have no other effective alternative remedy except to approach this Hon'ble Tribunal.

8. MATTERS NOT PREVIOUSLY FILED OR PENDING:- The Applicants have not filed any other O.A./W.P. in this regard and such a case is not pending in any court or authority of law.

9. MAIN RELIEF:- It is therefore prayed that this Hon'ble Tribunal may be pleased to call for the records relating to revised seniority list of Inspectors of Hyderabad, Guntur and Vizag Commissionerates communicated as on 1.1.1992 by Lr.C.No. II/34/12/97-E.7(PF) dated 15.10.1997 but communicated on 5.11.1997 by the Commissioner of Customs and Central Excise, Hyderabad-I, Commissionerate and quash the same by holding, the impugned seniority list is not in conformity with the judgement in O.A.No.1323/93 and batch dated 13.2.1997 besides being contrary to the dictum of law laid down by the Hon'ble Supreme Court and also in violation of the O.M.No. 35014/2/80.ESTT(D) dated 7.2.1986 issued by the Ministry of Personnel Public Grievance and Pensions, Department of Personnel and Training, New Delhi and also besides without proper maintenance of relevant basic records and consequently declare that the applicants are entitled to have their seniority fixed with reference to the length of their service in the cadre of Inspectors of Central Excise and Customs in the Commissionerates of Hyderabad, Guntur and Visakhapatnam and pass such other order

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orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

10. INTERIM RELIEF:- Pending disposal of the above O.A. it is prayed that this Hon'ble Tribunal may be pleased to suspend the operation of the revised seniority list of Inspectors of Hyderabad, Guntur and Vizag Commissionerates as on 1.1.1992 communicated in Lr.C.No.II/34/12/97-E.7(PF) dated 15.10.1997 issued by the Commissioner ~~as~~ of Customs and Central Excise, Hyderabad-I Commissionerate and pass such other order or orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

11. COURT FEE:-

I.P.O. No. & Date, : 8/12/6994 21 dt. 24.11.97 ~~for 50/-~~

Name of the P.O. which drawn: New Nallakunta P.O. ~~for 50/-~~

12. ENCLOSURES:-

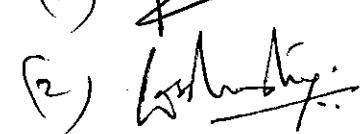
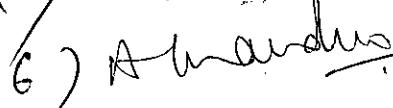
I.P.O., Material Papers, Covers, Pads & etc. ~~I.P.O. REC'D.D. BOMY~~

VERIFICATION

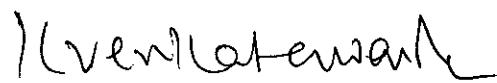
We, the undersigned applicants, do hereby verify that the contents in the above paras are true to our personal knowledge and legal advice from our counsel and we have not suppressed any material facts.

Hyderabad,

Dated : 14-12-97

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- (6) 

Signature of the Applicants



Counsel for Applicants.

OFFICE OF THE COMMISSIONER OF CUSTOMS AND CENTRAL EXCISE
 HYDERABAD-I COMMISSIONERATE
 LAL BAHDUR STADIUM ROAD :: BASHEERBAGH :: HYDERABAD - 500 004.

C.No.II/34/12/97-E.7(PF)

Dated 15.10.97.

Sub:-Estt. - Revised Seniority List of Inspector of Hyderabad, Guntur and Vizg Commissionerates as on 01.01.1992 - Communication of.

A revised seniority list of Inspector of Central Excise in the Commissionerates of Hyderabad, Guntur and Vizag as on 01.01.1992 is communicated herewith for information and circulation among the officers concerned.

2. The revision of the seniority list is necessitated because of the fact that :

- i) the seniority list communicated vide the Hyderabad Collectorate's letter date 30.4.93 issued from file C.No.II/34/3/93-Estt was challenged / questioned in the Honourable CAT of Hyderabad by certain officers in the grade of Inspectors vide different OA No.1323/93, 285/94 and 906/94;
- ii) Consequentially Hon'ble CAT ordered that the seniority list as on 01.01.92 issued on 30.04.93 is hereby quashed and set aside;
- iii) The (official) respondents may take such consequential steps as may be called for in accordance with the law.

3. In principle it was observed by the Hon'ble CAT that:

- i) The OM No.9/11/55/RPS dated 22.12.59 of the Ministry of Home Affairs and OM No.35014/2/80-Estt(D) dated 7.2.86 of DOP&T are to be strictly adhered to in fixing the inter-se seniority of the Direct Recruits and Promotees in the cadre of Inspector, with a stress that OM dated 7.2.86 is prospective in nature and also that these aspects were not observed in the seniority list issued on 30.4.93 and;
- ii) The ratio between Direct Recruits & Promotees in placing them in the seniority fixation shall be 3 : 1 either before or after the OM dated 7.2.86.

4. In light of the above observations of the Hon'ble CAT to refix the seniority in accordance with law, a "Special Cell" was constituted to study the issues concerned/related to the fixation/revision of seniority in the cadre of Inspector and report it to the Commissioner.

5. The report given by the "Special Cell" was circulated among the Associations of Supdts & Inspectors of Central Excise in all the Commissionerates, calling for their views/opinions.

6. The response of the Associations, with reference to this call is also considered while revising/refixing the seniority. The said response of the Associations was only in suggesting that the revision/refixing be done in accordance with the law governing fixation of seniority and the same is in line with the observations of CAT.

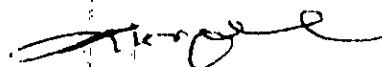
7. Accordingly the revised seniority list of Inspectors of Central Excise of Hyderabad, Guntur and Vizag Collectorates as on 01.01.1992 is prepared and is being communicated herewith.

8. The salient features that constitute the ingredients of the principles of refixation of seniority are as under:

1. The 3 : 1 ratio of DRs & Promotees is maintained.
2. The instructions issued vide OM No.9/11/55/RPS dated 22.12.59 of the Ministry of Home Affairs and OM No.35014/2/80-Estt(D) dated 7.2.86 of Department of Personnel & Training were complied with.
3. The ad-hoc promotees were given placement with reference to the date of regularisation as per settled law and OM dated 7.2.86.
4. Instructions issued from the Board from time to time with reference to fixation of seniority of officers appointed on compassionate grounds, sports quota and inter-collectorate transfers were adhered to.

9. All the controlling officers are requested to check with the service books of the individuals concerned and a report indicating the serial number of the officer and the result of verification may please be sent to this office within one month from the date of receipt of this list. In respect of some officers certain columns have been left blank for want of relevant particulars. The requisite information may also be sent by the controlling officers to this office.

10. Any representation on this seniority list should be submitted through proper channel before 12th December, 97. If no representation is received on or before the said date it will be construed that no individual officer has objection to his seniority and the seniority list shall be finalised.



(M.V.S.PRASAD)
COMMISSIONER.

To

1.a) All the Asst.Commissioners of C.Ex., in-charge of Divisions in Hyderabad-I/II/III, Guntur and Vizag Commissionerates.

They are required to circulate this seniority list amongst the officers working under their charge. If any representations are received from the individuals in this matter, the same may be submitted to Addl.Commissioner(P&V), Hyderabad-I Commissionerate.

1.b) All the Addl./Dy.Commissioners(P&V), Hyderabad-I/II/III, Guntur and Vizag Commissionerates.

for similar action as above in the respective Hqrs. Offices.

2) They are directed to acknowledge the receipt of the said seniority list.

Copy submitted for information to Chief Commissioner, Customs and Central Excise, Hyderabad Zone, Hyderabad.

Copy to Commissioners of C.Ex., Hyderabad-II/III/Guntur and Vizag Commissionerates - for information.

Copy to Group 'B' Gazetted Executive Officers Association, Hyderabad, Guntur and Vizag Commissionerates.
Copy to Group 'C' Executive(Inspectors) Officers Association, Hyderabad, Guntur and Vizag Commissionerates.

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(7)

(B.

772 S.CHANDRASEKHAR

05/08/62 31/05/87 26/09/91

14/12/89 P

Resigned w.e.f 6.7.92

775 R.SURENDRA KUMAR

25/07/63 12/05/87 23/09/91 AM

14/12/89 P

776 S.V.B.G.TILAK

09/10/62 23/09/87 23/09/91 AM

14/12/89 P

777 L.VIJAYA KUMAR

17/03/51 17/06/75 23/09/91

15/12/79 P

778 S.V.RANGA SWAMY (SC)

11/04/51 15/02/82 24/09/71

14/12/89 P

Shri
Srinivasa
Counsellor

84

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
761	C.CHAKAN KUMAR R/T DDM	05/02/63	11/05/87	23/09/91	14/12/89	P	
762	K.SUBBA LAKSHMI	01/07/62	20/05/87	23/09/91AN	14/12/89	P	
763	K.YUGANDHAR	25/11/61	15/05/87	25/09/91	14/12/89	P	
764	S.S.RAJURKAR	10/02/61	08/11/85	23/09/91	14/12/89	P	
765	T.ANAND MOHAN (SC)	09/12/60	29/03/82	23/09/91	01/01/86 LDC	P	
766	RAMA RAO PATNAIK	18/06/57	19/07/80	03/10/91	01/01/86 LDC	P	
767	T.CHANDRAKALADHARA RAJU	01/08/62	12/05/87	23/09/91	14/12/89	P	
768	M.VIJAYA KUMAR	08/09/62	15/05/87	23/09/91	14/12/89	P	
769	CH.V.RAMGOPAL	16/04/64	25/05/87	/ /	14/12/89	P	SINCE RESIGNED
770	B.DHARMA SINGH	14/06/55	07/05/79	08/11/91	18/02/84	P	
771	P.V.RATNAKARA RAO	28/08/59	07/08/84	23/09/91	14/12/89	P	
772	MD.SULEMAN	18/11/47	13/03/74	23/09/91	18/02/84	P	
773	R.NAGESWARA RIDDY (PH)	01/07/57	11/05/87	24/09/91	14/12/89	P	

Omurthy
Counter

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
748	SYED IKRAMULLAH SHAH	13/07/56	23/09/91	23/09/91	14/12/89	P	
749	K. MEERA	19/03/57	23/04/75	24/09/91	01/01/86	P	
750	U. V. SEETHARAMA RAJU	24/09/63	08/05/87	24/09/91	14/12/89	P	
751	S. THANUMA PRASAD	22/06/63	08/05/87	24/09/91	14/12/89	P	
752	S. RAGHURAM	06/06/63	14/05/87	23/09/91	14/12/89	P	Resigned wef 8.4.92
753	MD. YUSUF	15/04/62	11/05/87	24/09/91	14/12/89	P	
754	B. G. MADHAV REDDY	30/08/61	04/10/85	23/09/91	14/12/89	P	
755	P. GOPALAKRISHNA KUMAR	06/05/64	08/05/87	25/09/91	14/12/89	P	
756	P. S. S. KUMAR	01/03/63	11/05/87	23/09/91	14/12/89	P	
757	P. DASAN GOWDA (ST)	25/01/61	12/05/87	29/09/91	14/12/89	P	
758	R. SREEDHAR	15/11/59	05/11/83	23/09/91	14/12/89	P	
759	V. RAMESH BABU	12/07/65	08/05/87	23/09/91	14/12/89	P	Resigned wef 26.5.92
760	B. GAMBAGIVA RAO	20/12/49	20/05/75	23/09/91	01/01/86	P	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
735	N.PUSHPA RAJU (SC)	01/07/63	04/09/85	24/09/91	14/12/89	P	
736	D.SHYAM BABU (SC)	20/06/55	20/02/86	25/09/91	14/12/89	P UDC	
737	G.MAHALAKSHMI NARAYANA	14/08/55	21/11/86	23/09/91	14/12/89	P UDC	
738	P.M.V.KUSUMA KUMARI (SC)	05/06/62	20/06/84	23/09/91 AN	14/12/89	P	
739	MD.ABDUL QADEER	01/02/50	23/06/75	23/09/91	15/12/78	P LDC	
740	A.SRIHARI RAO	12/05/57	10/10/75	24/09/91	15/12/78	P LDC	
741	A.S.PRABHAKARA RAO	12/09/57	14/04/77	25/09/91 AN	03/09/79	P LDC	
742	S.M.KUDRAT ALI KHAN	15/06/57	05/07/76	23/09/91 AN	18/02/84	P LDC	
743	M.RAMESH	09/01/62	15/05/87	24/09/91	14/12/89	P	
744	M.D.G.SANKAR SWAROOP	16/06/56	04/09/78	23/09/91	18/02/84	P	
745	A.V.SARASWATHI	16/10/51	30/08/78	24/09/91 AN	18/02/84	P	
746	B.SWAMIJI RAO	07/05/61	15/03/79	24/09/90	18/02/84	P	
747	B.SRINIVASA MURTHY	12/10/62	24/12/80	23/09/91	01/01/86 LDC	P	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
722	K.JAYA RAO (SC)	25/04/48	26/11/75	10/06/91	15/12/78 LDC	P	
723	S.DEVA PRASAD (SC)	20/08/47	27/11/75	10/06/91	01/08/81 LDC	P	
724	P.ANJANEYA-SASTRY	15/12/56	17/07/75	10/06/91	15/12/78 LDC	P	
725	SHARMILA BHANU	14/08/57	09/10/75	10/06/91	15/12/78 LDC	P	
726	M.SAMBASIVA RAO	10/07/49	20/09/74	12/06/91	15/12/78 LDC	P	
727	M.GUNASUNDARI	12/04/50	07/01/76	07/06/91AN	15/12/78 LDC	P	
728	T.APPALA NARASIMHAM	24/06/62	01/02/85	11/06/91	14/12/89 STENO	P	
729	FAIZ MOHD.KHAN	26/12/52	31/05/75	07/06/91	15/12/78 AN	P	
730	K.V.LAKSHMI	26/02/51	08/01/76	10/06/91DD	03/09/76 LDC	P	
731	E.D.GAROVARAM (SC)	13/07/56	03/12/80	10/06/91	01/01/86 LDC	P	
732	K.VENKATESWARA RAO (SC)	06/09/47	24/11/75	25/09/91	15/12/78 LDC	P	
733	MD.MUSTAFA ALI KHAN	18/08/54	29/09/77	11/06/91	01/08/81 LDC	P	
734	G-SHTVA KUMAR (SC)	06/05/54	06/01/76	25/09/91	18/02/84 P		Expired on 29.12.95

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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
709	D.USHA RANI		02/08/62	20/06/84	10/06/91	14/12/89	P
710	JAYASREE NAGARAJAMN		06/06/64	25/06/84	14/06/91	14/12/89	P
711	T.V.R.SAMASADASIVA RAO		28/12/54	09/10/75	10/06/91	15/12/78	P
712	N.KANAKALAKSHMI		25/06/63	25/02/86	10/06/91 AN	14/12/89	P
713	D.K.MANI (SC)		12/06/53	28/01/80	07/06/91AN	18/02/84 LDC	P
714	SAYEED AHMED		05/06/46	16/06/75	10/06/91	18/02/84	P
715	K.S.L.KISHORE BABU		13/06/60	27/02/84	10/06/91	14/12/89 STENO	P
716	D.R.M.MANORANJANI		11/01/54	02/08/75	10/06/91	15/12/78	P
717	S.RAMA RAO		12/08/50	17/10/74	10/06/91	03/09/79 LDC	P
718	K.RAJA BABU		12/07/56	30/09/77	10/06/91	01/08/81 LC	P
719	S.M.A.N.JEELANI		10/06/54	12/12/77	10/06/91	01/08/81 LDC	P
720	K.BHAVANI SHANKAR		24/08/55	05/08/74	13/06/91	01/12/76 LDC	P
721	V.R.V.SATYANARAYANA MURTHY		01/05/50	14/02/74	11/06/91	15/12/78 LDC	P

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
696	CH. V. DHANUNDAYA RAO	01/07/63	16/06/84	03/09/91	14/12/89	P	
697	M. SRINIVASA RAO	09/06/64	16/06/84	10/06/91	14/12/89	P	*
698	V.L.N. SRINIVAS	06/12/63	31/01/85	10/06/91	14/12/89	P	
699	M.V. RAMESH	09/04/57	20/03/86	12/06/91	15/12/78	P	
700	B. MANOHAR	01/07/52	27/06/77	07/06/91AN	03/09/79	P	
701	K. KRISHNA DAS	29/09/51	11/08/77	07/06/91AN	03/09/79	P	
702	K.V. HEMALATHA	16/10/58	22/03/78	10/06/91	18/02/84	P	
703	K. SUBRAMANYA SARMA	14/08/60	15/04/83	24/06/91	14/12/89	P	
704	S. BADRINATH	05/08/56	08/09/80	08/06/91	14/12/89	P	
705	L. JANAKIRAMATAH	26/08/58	06/02/84	10/06/91	14/12/89	P	
706	K. GOURI SHANKAR (SC)	02/05/59	28/11/84	07/06/91AN	14/12/89 UDC	P	
707	V.S. GOPALAKRISHNA	15/02/60	24/07/86	07/06/91AN	14/12/89	P	
708	SYES APPALUAN	30/06/57	23/07/75	10/06/91 AN	15/12/78 UDC	P	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
683	CH.VENKATA RAO		07/05/57	13/11/75 25/01/91A AN 06/03/91R	15/12/78	P	
684	Y.S.S.R.PRASAD		09/04/54	01/10/75 18/01/92A 01/03/91R	15/12/78 LDC	P	
685	S.KAMESHWARA RAO		20/06/47	20/10/75 26/02/91A 06/03/91R	01/08/81 LDC	P	
686	G.PURAN BABU (SC)		26/04/54	10/01/78 18/02/91A 06/03/91R	18/02/84 LDC	P	
687	CH.NAGARAJESWARA RAO		02/07/61	21/06/84 07/06/91AN	14/12/89 LDC	P	
688	S.CHELLAMMAL		02/03/61	26/01/82 07/06/91AN	14/12/89	P	
689	SHAIK MEERA MOHIUDDIN		30/10/52	17/10/74 07/06/91	01/12/76	P	
690	P.SATYAVATHI		23/03/61	22/08/85 10/06/91	14/12/89	P	
691	M.RAMA MURTHY		19/08/48	26/09/75 11/06/91	15/12/78	P	
692	R.GEETHA RANI		19/12/58	07/12/83 07/06/91AN	14/12/89 UDC	P	
693	CH.SYAMALA		21/04/52	24/08/73 10/06/91	14/12/89	P	
694	B.S.MALLIKARJUNA RAO		08/02/43	18/06/84 07/06/91AN	14/12/89	P	
695	A.HARI GOPAL		01/06/63	15/06/84 07/06/91	14/12/89	P	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
670	MOHD.ALI JINNAH	30/07/49	15/11/74	15/11/90 AN	15/12/78 LDC	P	
671	G.SANKARAIAH	07/06/53	09/08/75	22/12/90	15/12/78	P	
672	SYED IMTIAZ AHMED	12/08/53	01/08/75	/ /	15/12/78 LDC	P	
673	K.V.V.APPA RAO	16/09/51	04/08/75	04/01/91 06/03/91	15/12/78 UDC	P	
674	P.DWARAKANATH	05/01/58	23/05/84	28/12/90A 06/03/91R	14/12/89	P	
675	N.NAVANEETH KUMAR	16/06/56	05/05/75	24/01/91A 06/03/91R	15/12/78 LDC	P	
676	D.CHANDRASEKHAR RAO	24/12/54	08/01/76	24/01/91A 06/03/91R	15/12/78	P	
677	A.SATYANARAYANA MURTHY	01/12/51	24/08/73	06/03/91R	15/12/78	P	
678	M.RADHAKRISHNA	15/01/52	09/01/76	11/01/91A 06/03/91R	15/12/78	P	
679	M.C.TITO	10/07/53	17/01/76	15/01/91A 06/03/91R	15/12/78	P	
680	S.GOPALAKRISHNA MURTHY	15/06/54	25/02/76	18/01/91A 06/03/91R	15/12/78	P	
681	R.SUDHAKAR	16/08/51	25/04/76	18/01/91 16/03/91	15/12/78	P	
682	Y.SREERAMACHANDRA MURTHY	01/05/55	13/07/76	11/01/91A AN 06/03/91R	15/12/78 LDC	P	

(1)	(2)	A-1. 70	(3)	(4)	(5)	(6)	(7)	(8)
657	MOHD. RAFI UDDIN		28/11/61	31/12/84	24/08/90	14/12/89 UDC	P	75
658	MD. SIRAJUDDIN		30/06/60	19/12/84	14/08/90	14/12/89 UDC	P	
659	N. BHAGYAVATHI		06/06/52	06/01/75	16/08/90	01/08/81 LDC	P	
660	K. KISHORE BABU (SC)		10/04/57	24/12/81	17/08/90	14/12/89	P	
661	S. ANNAPURNA		21/05/64	28/10/83	20/08/90	14/12/89	P	
662	S.G. PRASOONAMBA		06/12/53	12/06/75	21/08/90	15/12/89 LDC	P	
663	M. PARADESHI		01/07/55	08/10/84	13/08/90AN	14/12/89 UDC	P	
664	M. KOTESWARA RAO (SC)		15/04/67	10/06/85	16/08/90	14/12/89 UDC	P	
665	M. KRISHNA VENI (SC)		23/04/61	/	22/08/90	14/12/89 UDC	P	
666	C.V. RAMANA RAO		02/05/54	19/06/75	07/09/90AN	15/12/83 LDC	P	
667	ABDUL HAFEEZ		15/07/59	01/02/86	07/09/90	14/12/89 UDC	P	
668	B. PANESHWARA RAO		07/07/54	02/08/75	14/09/90	15/12/78 LDC	P	
669	T. RAMA MOHAN RAO		16/03/52	15/11/74	26/09/90 AN	15/12/78 LDC	P	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
644	T.RAGHURAM	22/07/52	23/08/73	22/08/90	01/12/76 LDC	P	
645	G.ARUN KUMAR	12/07/53	11/10/74	16/08/90	01/12/76 LDC	P	
646	P.JAYALAKSHMI	01/09/52	22/11/72	16/08/90	01/12/76 LDC	P	
647	Y.SAMBASIVA RAO	06/10/47	15/10/74	22/08/90	01/12/76 LDC	P	
648	CH.LINGA MURTHY	01/11/55	22/10/74	16/08/90	01/12/76 LDC	P	
649	N.RAMANJANEYULU	23/08/48	19/09/72	15/08/90	15/12/78 LDC	P	
650	D.SRIKANTH	30/08/57	16/11/83	16/08/90	14/12/89 UDC	P	
651	P.N.V.PRASAD	28/11/51	22/10/74	16/08/90	15/12/78 LDC	P	
652	KAREEMUNNISA	17/08/52	07/06/75	15/08/90	15/12/78 LDC	P	
653	L.USHA SRINIVASAN	23/05/55	06/09/80	16/08/90	14/12/89 LDC	P	
654	CH.RAVINDRANATH	28/03/48	18/06/78	23/08/90 AN	15/12/78 LDC	P	
655	D.VEERASHEKAR RAO (SC)	05/02/51	17/10/74	16/08/90	15/12/78 LDC	P	
656	B.VEJENDRA RAO	15/07/50	21/11/75	14/08/90	15/12/78 LDC	P	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
631 SYED NAZEER AHMED		25/06/51	11/10/73	21/04/89AN	18/02/84 LDC	P	
632 P.GOPAL REDDY		03/09/59	27/09/84	21/04/89AN	14/12/89 UDC	P	
633 J.THYAGARAJAN (SC)		18/06/54	13/08/75	21/04/89AN	15/12/78 LDC	P	
634 M.LAKSHMINARAYANA (ST)		16/09/54	17/07/76	21/04/89AN	15/12/78 LDC	P	
635 ANGAJALA VENKATARAMANA		15/06/49	10/04/70	21/04/89AN	14/12/89 UDC	P	
636 P.VIJAYALAKSHMI (SC)		24/10/47	03/09/77	16/05/89AN	03/09/79 LDC	P	
637 A.VIJAYALAKSHMI (SC)		10/07/53	04/03/74	21/04/89AN	03/09/79 LDC	P	
638 C.PAUL DINAKAR BABU		17/05/58	12/06/85	21/04/89AN	14/12/89 UDC	P	
639 M.RAMA RAO (SC)		03/10/52	01/11/71	21/04/89AN	01/08/81 LDC	P	
640 D.MANI KUMARI		10/08/59	31/10/79	22/08/90	14/12/89 UDC	P	
641 M.V.SUBBA RAO		05/08/51	14/10/74	16/08/90	01/12/76 LDC	P	
642 NAGESH V.RAO		02/08/54	11/10/74	16/08/90	04/12/76 LDC	P	
643 P.LAKSHMI RAJYAM		05/02/53	11/10/74	16/08/90	01/12/76 LDC	P	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
618	Y.MAHESH KUMAR	02/06/60	02/11/83	06/01/89AN	14/12/89 UDC	P	
619	D.RAMJLU	10/02/50	07/08/73	09/10/89	01/12/76 LDC	P	
620	P.BHASKAR REDDY	10/08/58	20/12/83	16/03/89	14/12/89 UDC	P	
621	MOHD.ALI	31/12/50	07/08/73	14/04/89	01/12/76 LDC	P	
622	K.RAJA KISHORE	01/05/60	22/12/83	01/05/89	14/12/89 UDC	P	
623	K.ANAND	02/01/43	31/07/73	21/04/89AN 14/12/89AN	15/12/78 LDC	P	
624	M.V.S.PRASAD	27/11/59	24/12/83	21/04/89AN	14/12/89 UDC	P	
625	T.SURENDRA BABU	05/07/50	14/02/74	21/04/89	15/12/78 LDC	P	
626	P.NAGABHUSHANAM	27/07/44	11/06/75	21/04/89AN	15/12/78 LDC	P	
627	G.SURYANARAYANA	01/06/51	08/08/73	21/04/89AN	05/12/78 LDC	P	
628	M.BALAJI SINGH	02/10/49	01/08/75	21/04/89AN	14/12/89 UDC	P	
629	V.NARASAIH	01/05/50	30/06/75	21/04/89AN	15/12/78 LDC	P	
630	S.V.S.RAMCHANDRA RAO	10/08/50	12/06/75	21/04/89AN	15/12/78 UDC	P	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
605	N.VENKATARAMI REDDY	01/07/43	25/11/72	07/10/88AN AN	01/12/76 LDC	P	
606	B.KRISHNA RAO	20/06/53	18/09/72	19/10/88AN	01/12/76 LDC	P	
607	G.V.S.RAMAMOHANA RAO	06/01/49	13/02/74	12/10/88	01/12/76 LDC	P	
608	M.VENKATARAMANA	01/02/51	13/02/74	12/10/88	01/12/76 LDC	P	
609	P.RAMASHESHA SAI	12/07/51	19/02/74	12/10/88AN	01/12/76 LDC	P	
610	S.T.V.BHAGAWAN	12/07/51	19/02/74	12/10/88AN	01/12/76 LDC	P	
611	M.CH.SATYANARAYANA	12/04/52	13/02/74	12/10/88	01/12/76 LDC	P	
612	Y.MARIAMMA	25/07/55	08/05/76	27/10/88	01/12/76 LDC	P	
613	SHAIK MAHAROOB BASIA	02/01/51	21/08/73	24/10/88	01/12/76 LDC	P	
614	G.SUBHASH CHANDRA BORE	16/06/42	15/10/74	28/10/88	01/12/76 LDC	P	
615	T.SUBRAMANYAM	13/05/50	10/12/75	06/12/88	01/08/85 STENO	P	
616	K.V.R.N.S.KUMAR	04/07/61	30/03/83	30/11/88	14/12/89 STENO	P	
617	A.V.RAMANA	01/07/43	23/03/64	19/01/89	14/12/89 LDC	P	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
592	P.UMASHANKAR	13/02/56	26/10/74	28/01/88AN	01/12/76 LDC	P	
593	D.VENKATESWARA RAO	12/12/51	26/10/74	28/01/88AN	01/12/76 LDC	P	
594	K.P.V.S.RAMA MOHANA RAO	01/06/57	13/03/80	04/02/88	01/08/85 DRAFTSMAN	P	
595	P.JAGANNADHA RAO	01/07/56	19/12/75	01/02/88AN	01/08/85 STENO	P	
596	S.RAJEEVAN	15/02/55	17/06/78	28/01/88AN	01/08/85 STENO	P	
597	P.DAVID LEELA KUMARI	13/03/44	01/10/65	26/08/88	01/12/76 UDC	P	
598	J.SANTHA VARALAKSHMI	25/03/51	18/01/72	05/09/88	15/12/78 UDC	P	
599	T.RAMACHANDRA MURTHY (SC)	01/07/52	15/10/72	12/09/88	15/12/78 UDC	P	
600	B.MATHAJI	13/08/51	09/01/72	12/09/88	15/12/78 UDC	P	
601	D.JAGANNATH	10/04/52	04/10/76	16/09/88	15/12/78 IDC	P	
602	K.IMMANUEL (ST)	02/06/49	03/08/73	16/09/88	15/12/78 UDC	P	
603	C.V.SUBRAMANYAM	01/11/54	17/08/77	19/08/88	17/08/78 STENO	P	
604	A.SUSHADA	28/08/57	27/08/77	10/10/88 AN	28/08/79 STENO	P	

A.I (64)

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
580 M.LAXMIRAJYAM		10/06/64	21/07/87	11/11/91	11/11/93 INSPR	DR(SPORTS)	
581 M.RAGHAVENDER RAO		08/11/50	03/08/74	04/02/88	01/12/78 LDC	P	
582 C.MANOJ REDDY		19/08/70	11/11/91	11/11/91	/ / INSPR	DR(SPORTS)	
583 G.V.MADHAV		/ /	/ /	/ /	09/06/94 INSPR	DR(SPORTS)	
584 M.YEDUKONDALU		10/04/66	27/01/88	11/11/91	11/11/93 INSPR	DR(SPORTS)	
585 P.VIJAYA BABU		30/12/50	11/10/74	28/01/88DD 12/04/90	01/12/78 LDC	P	
586 G.SURESH BABU		22/06/81	04/03/87	11/11/91	14/12/89 UDC	DR(SPORTS)	
587 G.V.DHANALAXMI		10/03/70	12/11/91	12/11/91	12/11/93 INSPR	DR(SPORTS)	
588 K.RAKESH REDDY		21/07/72	11/11/91	11/11/91	11/11/93 INSPR	DR(SPORTS)	
589 E.PURUSHOTHAM		02/09/45	22/10/74	28/01/88AN	01/12/78 LDC	P	
590 N.VENKATESWARLU		10/05/62	04/05/84	11/11/91	11/11/93 INSPR	DR(SPORTS)	
591 A.KARIMULLAH KHAN		15/01/53	17/10/74	02/02/88	01/12/78 LDC	P	

THE SENIORITY OF THE FOLLOWING PROMOTEE INSPECTORS WILL BE FIXED AT A LATER DATE DEPENDING
ON THEIR PLACEMENT WITH REFERENCE TO DIRECT RECRUIT INSPECTORS

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
567	C. SEKHAR	13/12/65	15/11/89	03/05/91	/ / INSPR	DR(ICT)	
568	K.V. RAMANA	07/06/65	23/10/89	06/05/91	/ / INSPR	DR(ICT)	
569	R.RAJA SUDHAKAR	10/12/52	21/11/73	01/02/88AN	01/12/76 LDC	P	
570	P.GUNA SAGAR	21/12/60	20/04/87	10/06/91	/ / INSPR	DR(ICT)	
571	U.RAJA RAM	30/07/60	/ /	01/07/91	/ / INSPR	DR(ICT)	
572	N.V.V.PRASAD	15/12/59	13/03/85	09/07/91	12/04/90 INSPR	DR(ICT)	
573	R.M.V.BHARADWAJ	01/06/54	24/10/73	28/01/88AN AN	01/12/76 LDC	P	
574	K.V.RAMANA	/ /	/ /	08/10/91	/ / INSPR	DR(ICT)	
575	P.VIJAYA KUMAR	31/12/68	11/11/91	11/11/91AN	11/11/93 INSPR	DR(SPORTS)	
576	M.V.RAMANA MURTHY	28/05/63	12/11/91	12/11/91	/ / INSPR	DR(SPORTS)	
577	J.V.V.SURYANARAYANA	28/10/53	04/03/74	04/02/88	01/12/76 LDC	P	
578	C.JAI KUMAR	11/04/61	12/11/91	12/11/91	12/11/93 INSPR	DR(SPORTS)	
579	BERNADINE ABRAHAM	24/07/65	28/01/88	11/11/91	11/11/93 INSPR	DR(SPORTS)	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
554 S. SUNDAR RAJU (SC)	03/05/66 22/11/90 22/11/90	22/11/90	14/09/93	DR	14/09/93	DR	14/09/93
555 CH. VEERA VENKATA REDDY (ST)	04/03/64 22/11/90 22/11/90	14/09/93	DR	14/09/93	DR	14/09/93	DR
556 K. MADHUSUDAN RAO (ST)	18/04/64 22/11/90 22/11/90	14/09/93	DR	14/09/93	DR	14/09/93	DR
557 TAHERA FAITHA							
558 S. TARA SINGH (SC)	27/04/50 16/10/74 28/01/86DD 12/04/90	15/02/84	P	14/09/93	DR	14/09/93	DR
559 L. SHARIFAH (ST)	12/09/63 22/11/90 22/11/90	14/09/93	DR	14/09/93	DR	14/09/93	DR
560 R. V. SATYANARAYANA MURTHY	20/06/62 31/12/90 31/12/90	14/09/93	DR	14/09/93	DR	14/09/93	DR
561 T. NIRANJAN VARA PRASAD	26/02/43 / / 01/10/90	14/09/93	DR (S. CELL)	14/09/93	DR	14/09/93	DR
562 C. V. SASTRY	05/06/50 16/09/72 01/02/88AN	01/12/76	P	01/12/76	P	01/12/76	P
563 K. V. S. S. RAJU	19/02/37 / / 35/10/90	14/09/93	DR (ICT)	14/09/93	DR (ICT)	14/09/93	DR (ICT)
564 Y. VENKATESH (ST)	/ / / 15/10/90	14/09/93	DR (ICT)	14/09/93	DR (ICT)	14/09/93	DR (ICT)
565 K. KANNA RAO	09/03/64 11/09/88 01/11/90	01/08/85	P	01/08/85	P	01/08/85	P
566 M. S. RAO	04/06/52 27/12/75 03/02/88	/ /	DR (ICT)	/ /	DR (ICT)	/ /	DR (ICT)
	01/01/68 / / 04/03/91	INSFR	INSFR	INSFR	INSFR	INSFR	INSFR

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
541	V.RAGHURAM	16/02/53	26/06/77	28/01/88DD 06/06/90	01/08/79 UDC	P	
542	U.ABRAHAM (SC)	15/02/65	11/10/91	11/10/91	14/09/93 INSPR	DR	
543	K.SUDARSHANAM (SC)		/	12/11/90-12/11/90	/	DR	Resigned wef 18.12.90
544	P.SRIKANTH (SC)	01/04/68	19/11/90	19/11/90	14/09/93 INSPR	DR	
545	MD.SHAFIULLAH	12/08/49	18/10/72	02/02/88	01/08/79 UDC	P	
546	CH.RAMANA RAO (SC)	12/04/63	11/12/90	11/12/90AN AN	14/09/93 INSPR	DR	
547	P.PARTHI (SC)	12/08/64	21/11/90	21/11/90	14/09/93 INSPR	DR	
548	CH.NARASIMHA RAJU (SC)	03/05/66	20/11/90	20/11/90	14/09/93 INSPR	DR	
549	CH.NAGESWARA RAO	05/06/51	21/10/72	03/02/88	/	DR	
550	K.GRINIVAS (SC)	12/02/69	09/11/90	09/11/90	01/08/79 UDC	P	
551	N.CHAKRADHAR (SC)	18/04/63	22/11/90	22/11/90	14/09/93 INSPR	DR	
552	B.PAPA RAO (ST)	05/06/62	22/11/90	22/11/90	14/09/93 INSPR	DR	
553	P.SATYANARAYANA	24/03/52	18/01/72	04/02/88	15/02/84 UDC	P	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
528	GAYATHRI	10/12/64	25/02/91	25/02/91	14/09/93 INSPR	DR	ICT to Bangalore
529	A.L.V. RAMAKRISHNA MURTHY	12/09/50	17/01/72	30/10/87AN	15/12/78 UDC	P	
530	P. NARENDER SINGH	30/08/67	24/12/90	24/12/90	/ / INSPR	DR	
531	M. VENKATESWAR	30/06/66	06/12/90	06/12/90	14/09/93 INSPR	DR	
532	K. VENKATAPPAIAH	15/02/54	27/12/90	27/12/90	14/09/93 INSPR	DR	
533	MD. GAZALI	15/08/51	18/10/72	10/11/87	15/12/78 UDC	P	
534	M. SHARAT BABU (SC)	23/08/67	16/11/90	16/11/90	14/09/93 INSPR	DR	
535	P. SATYANARAYANA MURTHY (SC)	01/01/63	28/12/90	28/12/90	14/09/93 INSPR	DR	Resigned wef 3.9.96
536	Y. RAJASEKHAR (SC)	10/06/66	24/02/92	24/02/92	24/02/92 Inspr	DR	
537	M. NIRMALA	17/07/51	16/02/76	28/01/88AN	15/12/78 UDC	P	
538	B. SRIKRISHNA (SC)	15/08/65	03/12/90	03/12/90	14/09/93 INSPR	DR	
539	P. DIGVIJAYAM (SC)	31/08/67	22/11/90	22/11/90	14/09/93 INSPR	DR	
540	U. VIDYADHAR RAO (SC)	14/06/64	19/11/90	19/11/90	30/07/93 INSPR	DR	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
515	J.T.VENKATESWARULU	29/04/66	31/12/90	31/12/90	14/09/93 INSPR	DR	Resigned wef 31.8.94
516	CH.RAMESH BABU	05/08/65	13/12/90	13/12/90	14/09/93 INSPR	DR	
517	B.N.GOSIKE	24/07/49	11/10/71	19/08/87	06/08/78 STENO	P	
518	S.HARANADH	30/05/66	04/03/91	04/03/91	14/09/93 INSPR	DR	
519	M.S.BHARGAVA	15/08/68	20/12/90	20/12/90	14/09/93 INSPR	DR	Resigned wef 31.8.95
520	C.VIJAYA BHASKAR	27/11/65	17/12/90	17/12/90	14/09/93 INSPR	DR	
521	N.TIRUPATHI RAO	20/11/47	13/01/70	31/08/81	15/12/78 UDC	P	
522	N.SRIDHAR	11/02/67	19/12/90	19/12/90	14/09/93 INSPR	DR	
523	K.N.SATYANARAYANA MURTHY	22/06/66	18/03/91	18/03/91	14/09/93 INSPR	DR	
524	M.JAGANNADHA RAO	31/07/67	17/12/90	17/12/90	14/09/93 INSPR	DR	
525	B.PRASADA RAO	15/07/50	02/01/72	10/11/87	15/12/78 UDC	P	
526	G.J.KIRAN BABU	18/12/64	07/12/90	07/12/90	14/09/93 INSPR	DR	
527	G.NARASIMHA MURTHY	09/01/67	26/02/91	26/02/91	/ / INSPR	DR	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
502	MOHD.KHADER FASHA	02/03/66	16/03/92	16/03/92	16/03/94 Inspr	DR	
503	B.T.RANJAN	27/04/67	11/01/91	11/01/91	/ / INSPR	DR	Resigned w.e.f 30.7.91
504	ATRAVI SHANKAR	28/11/66	13/12/90	13/12/90	14/09/93 INSPR	DR	Resigned w.e.f 14.6.94
505	M.CHANDRAIAH (SC)	01/07/50	05/03/74	25/02/87AN	01/12/76 LDC	P	
506	M.SRINIVAS	15/07/67	01/03/91	01/03/91	14/09/93 INSPR	DR	
507	B.GUNA RANJAN	05/02/66	12/04/91	12/04/91	14/09/93 INSPR	DR	
508	K.MALATHI	01/07/65	28/02/91	28/02/91	30/07/93 INSPR	DR	
509	B.RAMAKRISHNA	03/04/52	21/08/79	17/06/87	14/12/89 INSPR	P	
510	D.SATYANARAYANA	/ /	12/12/90	12/12/90	/ / INSPR	DR	Resigned w.e.f 20.3.91
511	A.SATYANARAYANA MURTHY	32/08/64	22/12/90	22/12/90	14/09/93 INSPR	DR	
512	NEELAM GREEDHAR	/ /	10/12/90	10/12/90	/ / INSPR	DR	Resigned w.e.f 11.4.91
513	T.VIVEKANANDA (SC)	01/06/56	05/03/80	28/05/87 AN	03/12/85 UDC	P	
514	A.K.PRAKASH KUMAR	01/05/69	12/10/90	12/10/90	/ / INSPR	DR	Resigned

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
489	D.S.VIDYA SAGAR	20/06/49	23/09/72	03/12/86	14/12/89 INSPR	P	
490	Y.SRINIVAS REDDY	10/06/65	17/12/90	17/12/90	14/09/93 INSPR	DR	
491	N.SIVA KUMAR	27/10/68	14/12/90	14/12/90	14/12/92 INSPR	DR	
492	CH.RAGHU RAJENDRA	09/02/66	14/12/90	14/12/90	14/09/93 INSPR	DR	
493	M.SATYANARAYANA	07/01/53	16/08/72	03/12/86	15/12/78 UDC	P	
494	B.MURALIKRISHNA	01/06/66	12/04/91	12/04/91	14/09/93 INSPR	DR	
495	D.S.RAWAT	17/08/67	17/12/90	17/12/90	14/09/93 INSPR	DR	
496	P.VENKATESWARA RAO	04/09/67	01/03/91	01/03/91	/ / INSPR	DR	Resigned wef 31.8.94
497	P.KRISHNA (SC)	04/04/52	19/01/74	20/02/87	01/12/76 LDC	P	
498	N.SRIDHAR	25/07/65	26/12/90	26/12/90	/ / INSPR	DR	Resigned wef
499	K.SANTOSH KUMAR	05/06/68	24/12/90	24/12/90	14/09/93 INSPR	DR	
500	M.VENKATA SREERAM	16/08/64	29/04/91	29/04/91	14/09/93 INSPR	DR	
501	C.B.PRADEEP RAO	11/05/49	04/03/74	27/02/87	15/12/78 LDC	P	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
476	T.RAMAKRISHNA RAO	/ /	06/03/90	06/03/90	14/09/93 INSPR	DR(S.CELL)	
477	MD SELAM	12/06/55	10/05/78	27/09/86	03/12/85 UDC	P	
478	J.LINGA RAJU	20/06/46	14/08/63	29/06/90	/ / INSPR	DR(S.CELL)	
479	VENKATA RAMANA REDDY	17/05/67	22/02/91	22/02/91	14/09/93 INSPR	DR	
480	V.SANJAY	01/01/68	04/03/91	04/03/91	14/09/93 INSPR	DR	
481	K.VENKATESWARA RAO	23/08/53	12/12/78	13/10/86	01/08/85 STENO	P	
482	G.M.ESHWARA RAO	30/07/65	18/03/91	18/03/91	/ / INSPR	DR	Resigned wef 10.9.91
483	R.GURUVYA REDDY	04/08/64	15/04/91	15/04/91	14/09/93 INSPR	DR	
484	A.V.G.RAMA MOHAN	10/05/65	15/04/91	15/04/91	15/04/93 INSPR	DR	
485	V.VENKATESWARA RAO	04/05/43	25/01/79	22/10/86	03/12/85 UDC	P	
486	G.V.N.SRINIVASA RAO	14/03/67	17/01/91	17/01/91	/ / INSPR	DR	Resigned wef 11.5.91
487	D.S.S.SUBRAMANYAM	18/07/68	01/03/91	01/03/91	14/09/93 INSPR	DR	
488	S.RAMANA RAO	21/12/65	11/03/91	11/03/91	14/09/93 INSPR	DR	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
463	M.RANGANATH	/ /	26/07/90	26/07/90	/ / INSPR	DR	Resigned wef 11.5.91
464	DEVENDER KUMAR	- - - - - / -	-25/05/90	25/05/90	- - - - - / - INSPR	DR	Resigned wef 10.9.91
465	CH.KUMARA BABU	01/07/51	10/08/73	25/09/86	03/12/85 UDC	P	
466	T.NALINI	30/12/63	27/07/90	27/07/90	14/09/93 INSPR	DR	
467	P.SREENIVASA RAO	06/01/55	22/05/90	22/05/90	14/09/93 INSPR	DR	
468	G.SATYA PRAKASH RAO	01/05/66	30/04/90	30/04/90	/ / INSPR	DR	
469	J.SESHAGIRI	03/11/51	17/08/73	29/09/86AN	03/12/85 UDC	P	
470	R.S.R.L.SUNDER KUMAR	/ /	27/11/90	27/11/90	/ / INSPR	DR	Resigned wef 1.10.91
471	N.SRINIVASA RAO	21/06/65	25/06/90	25/06/90	14/09/93 INSPR	DR	
472	K.MOHAN GANDHI (EX-S)	30/01/56	11/05/90	11/05/90	14/09/93 INSPR	DR	
473	P.MAHABOOB ALI KHAN	04/06/49	23/09/72	29/09/86	03/12/85 UDC	P	
474	CH.TUSHAKIRAN (SC)	19/06/66	19/09/88	01/02/90	14/09/93 INSPR	DR(LDT)	
475	K.SOMAKERESWARA	04/04/60	06/03/90	06/03/90	14/09/93 INSPR	DR(COMP)	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
450	T.RAVI VERMA (SC)	01/01/65	09/11/89	09/11/89	14/09/93 INSPR	DR	
451	J.VENKATESHWAR RAO (ST)	01/06/60	03/03/88	31/10/89	14/09/93 INSPR	DR	
452	P.SURYA PRAKASH RAO	19/12/57	29/01/90	29/01/90	14/09/93 INSPR	DR (COMP)	
453	D.MADAN GOPAL	10/10/47	24/10/72	29/08/86	03/12/85 UDC	P	
454	HAMIDULLAH KHAN	30/06/63	24/01/90	24/01/90	14/09/93 INSPR	DR (COMP)	
455	S.NAVEEN JOHN	13/09/68	25/01/90	25/01/90	14/09/93 INSPR	DR (COMP)	
456	R.RAMACHANDRA MURTHY	27/12/66	01/02/90	01/02/90	14/09/93 INSPR	DR (COMP)	
457	E.PRAGADA PATNAIK	02/02/52	19/10/72	29/09/86AN	03/12/85 UDC	P	
458	P.RAVINDRA	09/09/63	31/08/90	31/08/90AN	02/02/93 INSPR	DR	
459	P.MANCHALA REDDY	15/03/64	30/07/90	30/07/90	14/09/93 INSPR	DR	
460	MOHD.ABDUL HAQ SHAIK	07/10/63	02/05/90	02/05/90	14/09/93 INSPR	DR	
461	S.V.RANA MURTHY	10/07/51	13/08/73	18/09/86	03/12/85 UDC	P	
462	P.SRAVAN KUMAR	15/07/65	04/05/90	04/05/90	14/09/93 INSPR	DR	

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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
437	P.HANUMANTHA PRASAD	15/08/51	11/10/74	25/07/86	15/02/84 UDC	P	
438	K.RAMA RAO (SC)	01/04/59	17/11/89	17/11/89	14/09/93 INSPR	DR	
439	M.CHAKRAPANI (SC)	25/11/61	05/10/89	05/10/89	14/09/93 INSPR	DR	
440	GANDI SATYANARAYANA	05/06/52	31/01/89	12/10/89	14/09/93 INSPR	DR (ICT)	
441	P.GOVINDA RAO	19/11/52	07/01/78	31/07/86	15/02/84 UDC	P	
442	P.RAVINDRANATH (SC)	15/03/65	10/11/89	10/11/89	13/01/94 INSPR	DR	
443	K.PETER PAUL SINGH (SC)	01/06/60	15/10/91	15/10/91	14/09/93 INSPR	DR	
444	CH.PRAKASA RAJU (SC)	01/08/58	20/03/92	20/03/92	20/03/94 INSPR	DR	
445	V.LALITHA	10/06/48	01/03/74	25/07/86	02/06/85 UDC	P	
446	K.NARASIMHA RAO (SC)	14/11/62	08/11/89	08/11/89	16/01/92 Inspr	DR	
447	K.ADAM RAJU (SC)	29/05/59	25/06/90	25/06/90	14/09/93 INSPR	DR	
448	P.J.VITAYANAND (SC)	06/08/62	17/09/87	09/11/89	14/09/93 INSPR	DR	
449	M.TESESHWAR RAO	29/09/51	20/10/72	01/08/8641	02/05/85 UDC	P	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
424	VASUDEVA MURTHY (Ex-S)	13/11/53	02/09/88	02/09/88	14/09/93 INSPR	DR	
425	L.K.V.RANGA RAO (SC)	15/05/63	16/09/88	16/09/88	/ / INSPR	DR	Resigned wef 7.12.93
426	CH.NARASIMHA MURTHY	01/01/52	21/10/72	31/07/86	15/02/84 UDC	P	
427	I.AMRUTHA PANT (SC)	01/06/61	07/09/88	07/09/88	/ / INSPR	DR	Resigned wef 3.10.88
428	S.NAGESHWAR RAO (ST)	/ /	/ /	/ /	/ / INSPR	DR	
429	T.K.KANNAN	15/12/44	30/04/75	01/09/88	14/09/93 INSPR	DR (ICT)	
430	I.GANAPATHI RAO	20/02/52	01/11/77	07/08/86	15/02/84 UDC	P	
431	SHIVAJI RAO	12/04/50	28/11/85	08/10/88	14/09/93 INSRP	DR (ICT)	
432	Y.GOURI PRASADA RAO (SC)	24/08/50	01/07/82	16/11/88	/ / INSPR	DR (ICT)	
433	A.PARAMESHWAR (SC)	07/03/49	11/07/73	25/07/86	15/02/84 UDC	P	
434	D.SURESH (SC)	12/08/66	21/06/89	21/06/89	/ / INSPR	DR	Resigned wef 16.8.91
435	B.MUKHERJEE	07/05/60	30/06/82	03/04/89	14/09/93 INSPR	DR (ICT)	
436	C.P.SOLDMON SUDHAKAR UNNI	16/02/65	12/05/89	12/05/89	14/09/93 INSPR	DR (COMP)	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
398	K.V. SURYANARAYANA MURTHY	25/02/53	01/03/72	31/03/86	01/01/79 UDC	P	
399	M. MUNIKRISHNAIAH	04/09/63	02/02/88	02/02/88	14/09/93 INSPR	DR (SPORTS)	
400	ASHA KALYANI SHANKAR DAS	12/10/65	27/01/88	27/01/88	/ / INSPR	DR (SPORTS)	ICT to Madras on 15.7.91
401	D. SUDHAKAR REDDY	12/03/66	04/02/88	04/02/88	14/09/93 INSPR	DR (SPORTS)	
402	AMBROSE HARRY	12/09/44	18/03/72	21/05/86AN	01/01/79 UDC	P	Expired on 22.8.96
403	M. RAGHUNATH REDDY	17/06/59	26/03/85	19/02/88	14/09/93 INSPR	DR (ICT)	
404	T. SANNI BABU	/ /	29/02/88	29/02/88	/ / INSPR	DR (S.CELL)	Resigned wef 18.4.89
405	J. V. V. SATYANARAYANA	07/11/62	11/03/88	11/03/88	14/09/93 INSPR	DR (COMP)	DOD-03.03.88
406	D. FRANCIS JAYARAJ	12/08/52	01/08/77	01/07/86	01/08/79 UDC	P	
407	V. REVATHI	28/07/67	10/03/88	10/03/88	14/09/93 INSPR	DR (COMP)	
408	SUJATHA ROY	13/10/61	31/07/84	20/03/88	14/09/93 INSPR	DR (ICT)	
409	ARUN DESHPANDE	18/06/60	11/04/88	11/04/88	14/09/93 INSPR	DR (SPORTS)	
410	M. RATNA BANDHAKI	25/06/52	01/11/73	01/07/86	01/01/79 UDC	P	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
411	A.V.SUBBA RAO	01/01/60	09/02/82	02/05/88	/ /	DR(ICT)	
412	T.SRINIVASAN	01/09/62	27/09/85	03/06/88	14/09/93 Inspr	DR(ICT)	
413	B.R.PILLAI	08/10/60	19/03/84	07/07/88	14/09/93 Inspr	DR(ICT)	
414	S.V.S.S.R.KRISHNA RAO	09/01/48	18/10/72	02/07/86	15/02/84 UDC	P	
415	M.KAMALAKAR RAO	27/10/58	29/03/82	01/08/88	14/09/93 Inspr	DR(ICT)	
416	K.BALAJI	01/03/61	03/03/87	11/08/88	14/09/93 Inspr	DR(ICT)	
417	K.APARNA DEVI	19/06/63	30/09/88	30/09/88	/ /	DR	ICT to Madras
418	A.V.S.JAGANNATHA SHARMA	29/07/53	24/08/77	09/07/86	24/08/79 UDC	P	
419	MOHD.SHAFTULLAH KHAN	/ /	/ /	/ /	/ /	DR	
420	C.N.ANANTHA NARAYANA	29/03/65	16/09/80	16/09/80	14/09/93 INSPR	DR	
421	T.SURYA KIRAN	31/08/63	12/09/80	12/09/80	/ /	DR	Resigned w.e.f 31.3.92
422	N.PRakash RAO	25/12/52	12/11/77	05/07/86	15/12/84 UDC	P	
423	K.SRINIVAS RAO	09/08/65	19/09/88	19/02/88	/ /	DR	Resigned w.e.f 11.9.89

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
385	B.BHARAT RAO (SC)	02/07/51	02/05/71	28/02/86AN	15/12/78 UDC	P	
386	N.BALA VENKATA CHENNU (ST)	01/07/50	20/11/72	12/03/86	15/12/78 UDC	P	
387	BH.CHANDRASEKHARAM	05/08/49	18/03/70	13/03/86	15/12/78 UDC	P	
388	V.HANUMANTHA RAO	01/07/42	29/04/71	12/03/86	15/12/78 UDC	P	
389	R.M.L.KAPOOR	04/04/48	14/01/72	04/03/86	15/12/78 UDC	P	
390	P.RAMA MOHANA RAO	10/02/49	30/09/76	06/03/86	15/12/78 UDC	P	
391	O.RAGHURAMAIAH	14/01/51	31/07/76	05/03/86	15/12/78 UDC	P	
392	S.NAGESWARA RAO	06/08/51	10/12/76	28/02/86AN	15/12/78 UDC	P	
393	M.VENKATESWARLU	09/05/53	27/09/76	27/03/86	01/01/79 UDC	P	
394	B.VITTL RAO	15/12/41	09/12/76	01/04/86	01/01/79 UDC	P	
395	PRADEEP DIGHE	21/08/55	13/04/77	27/01/88	01/08/81 LDC	DR(SPORTS)	
396	V.TIMOTHY PAUL	26/04/61	08/10/85	27/01/88	14/09/93 Insp	DR(SPORTS)	
397	MIR ANWAR MIGHIUDIN	25/11/62	13/07/84	27/01/88	/ /	DR(SPORTS)	

(1)

(2)

(3)

(4)

(5)

(6)

(7)

(8)

372 P.VENKATESWAR RAO

10/12/47 23/10/72 12/09/85

15/12/78 P
UDC

373 V.V.PRAKASH KUMAR

21/06/65 26/08/67 26/08/87

14/12/89 DR(Comp)
Inspr

DDD-02.07.87

374 D.B.B.SHARMA

10/07/62 08/07/86 07/08/87

14/12/89 DR(CT)
Inspr

375 K.S.R.MURTHY

27/08/57 27/07/84 11/12/87

/ / DR(CT)

376 R.KRISHNA KUMAR RAI

15/05/51 15/10/72 12/09/85

15/12/78 P
UDC

377 K.PURNACHANDER RAO

21/05/51 18/10/72 23/09/85

15/12/78 P
UDC

378 R.VENKAIAH

01/08/48 23/10/72 04/09/85

15/12/78 P
UDC

379 P.CHIRANJEEVI RAO

04/10/42 01/11/72 16/09/85

15/12/78 P
UDC

380 B.RHAGYA VISHNU

03/02/43 23/10/72 23/09/85

15/12/75 P
UDC

381 K.S.RANGANATH

04/04/44 16/09/75 17/09/85

15/12/78 P
UDC

382 P.JANAKIRAMAJAH

01/07/53 04/04/74 28/02/86AN

01/09/76 P
Steno

383 N.PANDURANGA RAO

11/03/51 11/01/72 06/03/86

15/12/78 P
UDC

384 R.M.RAMAN RAO

04/03/49 22/01/72 05/03/86

15/12/78 P
UDC

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
359	T.KRISHNA MURTHY	18/01/51	12/05/87	12/05/87	14/12/89 Inspr	DR	
360	AHMED HUSSAIN	15/09/50	11/01/72	12/09/85	15/12/78 UDC	P	
361	G.SARVESHWAR RAO	04/08/60	19/05/87	19/05/87	14/12/89 Inspr	DR	
362	P.VENKATA SURYA PRAKASH	18/11/60	15/05/87	15/05/87	14/12/89 Inspr	DR	
363	P.SHYAM	19/10/60	19/05/87	19/05/87	14/12/89 Inspr	DR	
364	K.SUBBARAYA GUPTA	04/11/50	20/01/72	10/10/85	15/12/78 UDC	P	
365	A.ANTI REDDY	13/07/62	22/05/87	22/05/87	14/12/89 Inspr	DR	
366	V.PHANINDRACHARY	15/09/60	11/05/87	11/05/87	14/12/89 Inspr	DR	
367	SAJJID GHORI	14/08/64	05/05/87	05/05/87	14/12/89 Inspr	DR(Comp)	
368	M.PEASADA RAO	18/05/51	21/10/72	31/08/85	15/12/78 UDC	P	
369	A.VENKATESH	05/05/62	14/10/85	15/04/87	14/12/89 Inspr	DR(ICT)	
370	G.SRI PRAKASH	20/11/61	31/08/87	31/08/87	14/12/89 Inspr	DR(Comp)	
371	CH.RAMJI	01/02/57	21/07/87	21/07/87	/ /	DR(Comp)	DDD-02.07.87

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
346	L.SUDHAKAR REDDY	/	/	01/02/87	/	DR(IOC)	ICT to Madras
347	N.P.RATNAKAR	01/05/52	01/08/75	18/02/87	01/08/81 LDC	DR(Sports)	
348	MOHD.HUSSAIN	20/10/50	47/01/72	12/09/85AN	15/12/78 UDC	P	
349	M.PREM KUMAR	14/09/53	03/10/76	18/02/87	14/12/89 Inspr	DR(Sports)	
350	S.YADAGIRI	04/07/55	02/11/76	18/02/87	03/09/79 LDC	DR(Sports)	
351	M.B.G.TILAK	29/07/56	01/08/77	18/02/87	18/02/84 LDC	DR(Sports)	
352	G.MAHAMOOD	05/05/46	06/12/71	12/09/85AN	15/12/78 UDC	P	
353	P.SASHTIDHAR	09/06/60	23/02/84	18/02/87	14/12/89 Inspr	DR(Sports)	
354	V.PRAKASH BABU	02/05/62	27/04/84	18/02/87 AN	14/12/89 Inspr	DR(Sports)	
355	CH.SUDHAKAR REDDY	03/04/63	01/05/84	18/02/87	14/12/89 Inspr	DR(Sports)	
356	P.MOHANA RAO	01/07/52	21/12/71	12/09/85AN	15/12/78 UDC	P	
357	CH.NAGESHWAR RAO	09/04/63	07/05/84	18/02/87	14/12/89 Inspr	DR(Sports)	
358	P.RASAVVA RAO (SC)	08/06/59	21/05/87	21/05/87	14/12/89 Inspr	DR	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
333	D.MOULY RAO (SC)	09/06/58	10/03/87	10/03/87	14/12/89 Inspr	DR	
334	P.RAMA MURTHY	10/03/46	01/05/66	26/04/85	01/01/78 UDC	P	
335	N.NARASIMHULU (SC)	01/07/56	01/04/87	01/04/87	14/12/89 Inspr	DR	
336	J.CHEENNAKESHAVULU (SC)	01/07/49	08/04/87	08/04/87	14/12/89 Inspr	DR	
337	S.V.RADHAKRISHNA CHARI (ST)	01/07/60	30/04/87	30/04/87	14/12/89 Inspr	DR	
338	B.ANANDA RAO	01/03/52	29/04/71	26/04/85	15/12/78 UDC	P	
339	K.PRAKASH RAO (SC)	08/06/50	16/03/87	16/03/87	14/12/89 Inspr	DR	
340	M.LOKESWARA RAO	10/08/49	31/01/72	30/04/85	15/12/78 UDC	P	
341	CH.SUBRA RAO	01/07/50	30/07/75	30/06/85	15/12/78 UDC	P	
342	CH.RAMBABU	01/07/50	11/08/75	30/06/85	15/12/78 UDC	P	
343	D.SRIRAMA SASTRY	27/07/45	01/07/72	31/08/85 AN	15/12/78 UDC	P	
344	N.KRISHNA REDDY	14/08/50	29/12/71	12/09/85AN	15/12/78 UDC	P	
345	A.VAGANNA NATHA PRASAD	05/05/65	09/02/87	09/02/87	14/12/89 Inspr	DR (Comp)	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
320	M.KUMARA GANESH	01/07/63	11/03/87	11/03/87	14/12/89 Inspr	DR	
321	B.BHASKAR REDDY	17/07/63	09/03/87	09/03/87	14/12/89 Inspr	DR	Resigned wef 7.8.92
322	P.VASUDEVA RAO	29/08/51	12/01/72	15/11/84	15/12/78 UDC	P	
323	K.MURALIKRISHNA	10/08/61	10/03/87	10/03/87	14/12/89 Inspr	DR	
324	Y.S.V.F.KAMESHWAR RAO	19/07/64	06/03/87	06/03/87	14/12/89 Inspr	DR	
325	K.MANIK RAO	31/08/60	05/03/87	05/03/87	14/12/89 Inspr	DR	
326	A.V.PRASADA RAO	18/04/51	18/01/72	14/12/84	15/12/78 UDC	P	
327	K.LAKSHMIPATHI	06/05/61	04/03/87	04/03/87	14/12/89 Inspr	DR	
328	M.RHUPAL REDDY	/	17/03/87	17/03/87	14/12/89 Inspr	DR	Resigned wef 19.10.87
329	V.SOMASUNDARA SHARMA	07/03/50	10/03/87	10/03/87	14/12/89 Inspr	DR	
330	V.V.A.NAGARAJA KUMAR	08/06/50	19/01/72	28/01/85	15/12/78 UDC	P	
331	V.NAGARAJU	13/01/51	14/03/87	14/03/87	14/12/89 Inspr	DR	
332	P.V.RAVANAJI RAO	06/04/48	10/03/87	10/03/87	14/12/89 Inspr	DR	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
307	ZAREENA BEGUM	31/07/60	05/03/86	05/03/86	14/12/89	DR(Comp) Inspr	
308	SYED-HUSSAIN ABIDI	01/05/51	18/10/73	20/02/86	01/08/81	DR(Sports) LDC	
309	SYED BAQUER ALI	16/05/55	17/05/75	20/02/86 AN	05/12/78	DR(Sports) LDC	
310	C.MANGAIAH PANTULU	01/08/49	05/02/75	25/06/84	05/02/77	P Steno	Expired on 17.4.92
311	T.JAYAGOPI	27/03/56	02/12/80	27/05/86	14/12/89	DR(ICT) Inspr	
312	P.V.RAMANA MURTHY	04/06/60	30/06/82	16/06/86	14/12/89	DR(ICT) Inspr	
313	V.PHANI KUMAR	10/01/60	06/09/82	05/08/86	14/12/89	DR(ICT) Inspr	
314	M.S.WELLINGTON	31/07/51	15/10/70	17/09/84	15/12/78	P UDC	
315	P.SURESH BABU	09/04/64	27/11/86	27/11/86	14/12/89	DR(Comp) Inspr	
316	R.GAI VITERANDER	11/07/60	17/12/86	17/12/86AN AN	14/12/89	DR(Comp) Inspr	
317	S.KHANNA BHOGAIN	01/07/63	19/12/86	19/12/86	14/12/89	DR(Comp) Inspr	
318	J.ELIAS	18/09/49	24/04/71	05/09/84	15/12/78	P UDC	
319	A.PITTAH NAINA	21/03/62	04/02/87	04/02/87AN AN	14/12/89	DR(Sports) Inspr	ICT to Cochin on 11.3.92

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
294	M.APPALA RAJU	13/03/46	18/11/65	08/07/84	01/12/76 UDC	P	
295	E.VINOD RAO (SC)	16/07/57	10/03/86	10/03/86	14/12/89 Inspr	DR	
296	D.YAHOSHUVA (SC)	05/05/55	24/01/86	24/01/86	14/12/89 Inspr	DR	
297	K.VIJAYA BABU (SC)	01/11/59	13/03/86	13/03/86	14/12/89 Inspr	DR	
298	M.APPALAKONDA	26/04/52	16/04/72	07/07/84	16/04/76 Steno	P	
299	M.RAGHUNATH BABU (SC)	15/02/59	20/07/86	20/01/86	14/12/89 Inspr	DR	
300	M.RAMA RAO (ST)	11/06/60	21/03/84	16/12/85	14/12/89 Inspr	DR	Resigned
301	K.RAJASEKHAR REDDY	01/03/61	09/10/85	09/10/85	14/12/89 Inspr	DR (Sports)	
302	HARI KISHEN RAO	01/06/45	11/04/74	23/06/84	01/08/86 Steno	P	
303	S.PANDURANGAIAH	18/05/51	27/08/75	07/02/86AN	14/12/89 Inspr	DR (Sports)	
304	S.HANUMANTH RAO	03/06/51	30/04/77	05/02/86	03/09/79 LDC	DR (Sports)	
305	P.A.RAO	06/05/59	11/07/84	03/02/86	14/12/89 Inspr	DR (ICT)	
306	K.KUSA KUMAR	15/07/49	05/10/70	12/07/84	15/12/78 UDC	P	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
281	K.V.REDDY	14/09/61	03/03/86	03/03/86	14/12/89 Inspr	DR	
282	A.CHANDRASEKHARAM	14/07/50	21/04/71	09/02/84	15/12/78 UDC	P	
283	T.VENKATESWARA RAO	15/06/60	03/03/86	03/03/86	14/12/89 INSPR	DR	
284	V.V.LAXMI NARASAIAH	02/10/59	11/03/86	11/03/86	14/12/89 Inspr	DR	
285	B.IMMANIEL DIWAKAR	22/08/62	11/03/86	11/03/86	/ /	DR	Resigned wef 1.6.88
286	M.VIJAYA KUMAR	20/06/40	/ /	27/06/84	/ /	P	Expired
287	D.SAI RAMESH	19/05/62	06/03/86	06/03/86AN	14/12/89 Inspr	DR	
288	K.GOPAL RAO	02/05/59	06/08/86	06/08/86	14/12/89 Inspr	DR	
289	M.ASHOK RAJENDER	15/06/59	31/10/85	31/10/85	/ /	DR	Resigned wef 30.6.87
290	E.APPA RAO	15/12/44	25/11/66	07/07/86	01/12/76 UDC	P	
291	K.RAJA RAO (SC)	27/07/61	28/10/85	28/10/85	14/12/89 Inspr	DR	
292	D.R.V.VEENA (SC)	20/02/60	09/12/85	09/12/85	14/12/89 Inspr	DR	
293	S.THALLARI (SC)	01/08/56	09/12/85	09/12/85	14/12/89 Inspr	DR	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
268	P.SRINATH	01/12/61	06/03/86	06/03/86	14/12/89 Inspr	DR	
269	C.SRINIVAS	12/05/61	21/03/86	21/03/86	14/12/89 Inspr	DR	
270	C.NAGANATH	31/08/50	17/11/70	14/12/83	15/12/78 UDC	P	
271	D.B.NAGESWAR RAO	28/01/60	06/03/86	06/03/86	14/12/89 Inspr	DR	
272	M.KIRTIVASAN	25/07/60	10/03/86	10/03/86	14/12/89 Inspr	DR	
273	P.V.S.S.SRINIVAS	28/03/63	27/02/86	27/02/86	14/12/89 Inspr	DR	
274	T.CHAKRADHARA RAO	09/04/47	05/12/70	20/01/84	15/12/78 UDC	P	
275	K.SESHAGIRI RAO	01/07/61	06/03/86	06/03/86	14/12/89 Inspr	DR	
276	B.NARENDRA KUMAR	21/05/61	08/08/86	08/08/86	14/12/89 Inspr	DR	
277	J.VIJAYA BHASKAR	12/08/59	13/03/86	13/03/86	14/12/89 Inspr	DR	
278	M.UMAKANTHAM	13/09/49	23/04/71	15/02/84	15/12/78 UDC	P	
279	M.VENKATESWARULU	30/05/60	04/03/86	04/03/86	14/12/89 Inspr	DR	
280	S.PIRASADA RAO	15/01/60	28/02/86	28/02/86	14/12/89 Inspr	DR	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
255	K.PUNDARIKA PRASAD	01/07/61	01/01/86	01/01/86	14/12/89 Inspr	DR	
256	G.GOPALAKRISHNA RAO	19/01/61	23/12/85	23/12/85	14/12/89 Inspr	DR	
257	Y.NARASIMHA REDDY	/	10/02/86	10/02/86	/	DR	Resigned wef 18.5.86
258	K.RAMACHANDER RAO	05/09/40	18/03/70	09/12/83	15/12/78 UDC	P	
259	S.KANAKA DURGA PRASAD	06/03/63	06/03/86	06/03/86	/	DR	Resigned wef 2.4.86
260	J.V.SRINIVASA CHAKRAVARTHY	01/08/63	17/03/86	17/03/86	14/12/89 Inspr	DR	
261	P.GOPICHAND	08/12/61	06/03/86	06/03/86	14/12/89 Inspr	DR	
262	G.VENKATESWAR RAO	15/09/42	12/03/70	21/12/83	15/12/78 UDC	P	
263	POORNACHANDER RAO	05/07/62	25/02/86	25/02/86	14/12/89 Inspr	DR	
264	SUBRATO DUTTA	04/07/62	04/03/86	04/03/86	14/12/89 Inspr	DR	
265	P.CHARLES	/	04/03/86	04/03/86	/	DR	ICT to Trichy on 19.
266	M.PULLA REDDY	15/11/38	20/07/70	21/12/83	15/12/78 UDC	P	
267	V.PRASADA RAJU	15/09/60	05/03/86	05/03/86AN	14/12/89 Inspr	DR	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
242	S.SRINIVASULU	09/06/51	04/04/74	08/12/83	01/08/76	P	
					Steno		
243	B.RAMACHANDRA RAO	16/07/60	31/10/85	31/10/85	14/12/89	DR	
					Inspr		
244	T.S.S.N.RAVI PRASAD	01/06/62	18/10/85	18/10/85	14/12/89	DR	
					Inspr		
245	Y.V.V.SATYANARAYANA	02/05/61	04/11/85	04/11/85	14/12/89	DR	
					Inspr		
246	V.SURYA PRAKASH	14/07/47	23/07/70	15/12/83	01/12/76	P	
					UDC		
247	D.VISWANATHAN	08/06/55	14/12/78	16/10/85	14/12/89	DR	
					Inspr		
248	S.SRINIVAS REDDY	28/09/61	24/10/85	24/10/85	14/12/89	DR	
					Inspr		
249	MANJU VERMA	07/06/60	18/10/85	18/10/85	14/12/89	DR	
					Inspr		
250	K.NARASIMHLOO	02/02/51	07/01/70	02/12/83	01/08/76	P	
					UDC		
251	G.UDAY KUMAR	12/04/61	08/11/85	08/11/85	14/12/89	DR	
					Inspr		
252	P.BHUVANESWAR RAO	24/06/61	04/11/85	04/11/85	14/12/89	DR	
					Inspr		
253	A.RAVI KUMAR REDDY	01/01/62	25/10/85	25/10/85	14/12/89	DR	
					Inspr		
254	V.RHASKAR RAO (SC)	02/03/46	24/11/70	15/12/83	01/03/78	P	
					UDC		

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
229	K.R.SUMANTHA KUMAR	01/06/31	15/11/74	28/06/85	/ / LDC	DR(Sports)	
230	K.NIRMAL KUMAR	25/08/46	30/04/66	06/12/83	01/12/76 UDC	P	
231	M.VIJAYA TEHANDRA BABU	15/07/50	29/04/77	03/07/85	03/09/79 LDC	DR(Sports)	
232	S.KRISHNA MURTHY	19/04/54	02/06/82	15/07/85	14/12/89 Inspr	DR(ICT)	
233	B.TIRUPATHI RAO	15/07/57	29/04/82	15/07/85	14/12/89 Inspr	DR(ICT)	
234	N.V.RAMANA RAO	09/02/45	21/07/66	14/12/83	01/12/76 UDC	P	
235	GHNNA SATYANARAYANA	01/06/53	15/09/76	07/08/85	14/12/89 Inspr	DR(ICT)	
236	S.MURALIKRISHNA	28/12/55	21/02/80	08/08/85	14/12/89 Inspr	DR(ICT)	
237	J.RAMBABU (ST)	12/11/57	25/08/84	10/08/85	/ /	DR(ICT)	
238	V.VIJAYASEKHARA REDDY	06/03/50	17/04/74	02/12/83	18/04/76 Steno	P	
239	P.CHANDRASEKHAR	08/05/57	30/05/83	13/09/85	14/12/89 Inspr	DR(ICT)	
240	A.DULIP	04/05/63	25/10/85	25/10/85	14/12/89 Inspr	DR	
241	P.GRTHINIVAS	06/10/60	04/12/85	04/12/85	14/12/89 Inspr	DR	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
217	CH. SANKARAN RAJU (SC)	11/07/62	11/02/85	11/02/85	14/12/89 Inspr	DR	
218	SYED BASHEER AHMED	05/05/45	02/09/65	18/12/83	01/12/76 UDC	P	
219	K. BABY RAJU (SC)	18/06/59	31/01/85	31/01/85	14/12/89 Inspr	DR	Resigned wef 20.10.89
220	H. S. NASKAR (SC)	05/07/59	11/02/85	11/02/85	14/12/89 Inspr	DR	
221	N. A. J. V. SHYAM BABU (SC)	22/11/57	12/02/85	12/02/85	14/12/89 Inspr	DR	
222	Y. RADHAKRISHNA	06/06/40	22/09/65	06/12/83	01/12/76 UDC	P	
223	P. S. RAJASEKHAR	14/01/63	11/01/85	11/01/85AN AN	14/12/89 Inspr	DR(Comp)	DOD-26.12.84
224	N. NAGARAJU	12/10/57	30/06/83	07/01/85	14/12/89 Inspr	DR(ICT)	
225	B. L. RAO	20/12/36	/	12/04/85	14/12/89 Inspr	DR	Surplus Cell (nominated on 19.03.85)
226	D. SIDDAAIH	01/04/45	30/04/66	08/12/83	01/12/76 UDC	P	
227	M. HANUMANTHA RAO	11/02/54	12/01/76	25/05/85AN	10/06/85 LDC	DR	High Court Order
228	P. V. RAMANA	16/12/60	08/12/80	10/06/85	14/12/89 Inspr	DR(ICT)	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
204	T.PRANAVANANDA	17/01/57	10/09/82	13/07/84	14/12/89 Inspr	DR(ICT)	
205	K.S.G.S.KUMAR	30/12/58	08/04/81	01/08/84	/ /	DR(ICT)	
206	CH.ANTANEYULU	15/06/45	27/04/64	15/12/83	23/12/75 UDC	P	Expired
207	BH.V.V.S.BHASKAR	25/07/55	02/12/80	11/08/84 AN	/ /	DR(ICT)	
208	G.L.N.REDDY	01/04/56	15/10/80	24/09/84	14/12/89 Inspr	DR(ICT)	
209	K.NARAYANAN	15/12/35	08/01/53	06/11/84	/ /	DR(ICT)	
210	P.SREERAMA MURTHY	30/01/45	11/12/64	15/12/83	01/05/76 UDC	P	
211	V.SREENIVASA RAO	04/11/60	01/03/85	01/03/85	14/12/89 Inspr	DR	
212	N.SATYANARAYANA MURTHY	05/11/60	27/02/85	27/02/85	14/12/89 Inspr	DR	
213	T.SRIKANTH BABU	02/09/60	04/03/85	04/03/85	14/12/89 Inspr	DR	
214	K.JAGAN MOHAN RAO	14/04/40	/ /	06/12/83	/ /	P	Expired
215	S.DORA REDDY	15/10/58	01/03/85	01/03/85	14/12/89 Inspr	DR	
216	Y.VENKATARAMAN	29/07/60	22/02/85	22/02/85	14/12/89 Inspr	DR	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
191	T.J.S.PRADHAKARAN	18/03/60	27/02/84	27/02/84	14/12/89 Inspr	DR(Comp)	
192	G.MAN MOHAN	23/06/62	16/07/84	16/07/84	14/12/89 Inspr	DR(Sports)	
193	S.NAGARAJU	01/07/56	/	30/06/84	/	DR(Comp)	Resigned
194	CH.RAMACHANDRA RAO	31/12/44	09/01/65	27/06/83	03/07/76 UDC	P	
195	V.A.J.BHAGWAN DAS	06/10/55	21/09/84	21/09/84	14/12/89 Inspr	DR(Comp)	
196	Y.VENKATA SUBBA RAO	25/10/51	13/09/84	13/09/84	14/12/89 Inspr	DR	High Court Order
197	K.VENKATAPPAIAH	11/02/52	12/09/84	12/09/84	14/12/89 Inspr	DR	High Court Order
198	P.VIJAYASARADHI	01/04/45	12/01/65	01/06/83	01/08/76 UDC	P	
199	K.SATYANARAYANA PRASAD	01/06/53	11/09/84	11/09/84	14/12/89 Inspr	DR	High Court Order
200	A.DBED RAJ	24/10/56	29/11/80	14/03/84	14/12/89 Inspr	DR(ICT)	
201	MEENA R.SINGH	22/07/55	03/09/76	01/06/84	22/12/81 Inspr	DR(ICT)	
202	K.V.V.SOMESWARA RAO	07/01/45	14/10/65	20/06/83	01/12/76 UDC	P	
203	K.S.S.V.PRASADA RAJU	15/02/58	26/11/80	01/06/84	14/12/89 Inspr	DR(ICT)	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
178	CHIRALA SATYANARAYANA	18/05/43	09/09/63	23/06/80	15/07/75 UDC	P	
179	K.RANGAMAMBA	05/06/62	23/06/83	23/06/83	14/12/89 Inspr	DR(Comp)	
180	SHAIK MASTAN VALI	21/06/57	06/07/83	06/07/83	14/12/89 Inspr	DR(Comp)	
181	A.NATARAJ	10/07/56	14/11/83	14/11/83	14/12/89 Inspr	DR(Comp)	
182	K.SATYANARAYANA	01/09/41	06/09/63	21/06/83AN	01/08/75 UDC	P	
183	P.SUDHAKAR REDDY	08/07/60	02/11/83	02/11/83	14/12/89 Inspr	DR(Comp)	
184	M.A.RIZWAN	/ /	/ /	14/11/83	/ /	DR(Comp)	Resigned
185	G.P.VIJAYA KUMAR	15/08/55	01/08/75	16/01/84	15/12/78 Inspr	DR(Sports)	
186	I.B.VIJAYAM	01/07/41	13/11/63	11/04/83AN	01/08/75 UDC	P	
187	K.SANGRAM (ST)	03/01/59	23/02/84	23/02/84	14/12/89 Inspr	DR	
188	K.SUDHAKAR (ST)	/ /	/ /	17/02/84	/ /	DR	Resigned wef 13.6.85
189	CH.JAYARAMA RAO (ST)	22/02/58	22/02/84	22/02/84	14/12/89 Inspr	DR	
190	MD.SALEEM	14/06/46	02/09/65	16/06/83	01/09/74 Steno	P	

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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
165	C.G.RADHAKISHEN	11/06/35	16/10/59	15/12/78	07/11/73 UDC	P	
166	K.GOPALASWAMY	08/07/35	25/11/59	29/12/78	07/11/73 UDC	P	
167	E.VENKATESHWARLU	03/01/34	10/04/67	01/03/79	07/11/73 UDC	P	
168	G.RAMA RAO	01/12/37	20/04/61	24/04/79	01/08/74 UDC	P	
169	CH.BHASKARA RAO	15/06/37	01/09/61	24/07/79	01/10/74 UDC	P	
170	I.VEERABHADRA RAO	11/05/41	11/04/62	09/08/79	01/06/75 UDC	P	
171	S.A.KABEER	20/06/42	24/09/62	21/08/79	01/06/75 UDC	P	
172	M.SAMBASIVA RAO	15/10/42	31/08/63 AN	09/11/79	01/06/76 UDC	P	
173	S.RAMAMOHANA RAO	20/08/36	01/06/60	20/02/80	07/11/73 UDC	P	
174	MATTA VENKATA RAO	09/10/37	09/05/61	20/02/80AN	01/08/74 UDC	P	
175	B.S.R.SUBRAMANYAM	15/09/42	08/12/61	20/02/80	01/10/74 UDC	P	
176	MOHD.MAHABOOB ALI	25/08/43	20/09/62	07/03/80AN	21/06/75 UDC	P	
177	NOOR KHAN	18/03/41	21/08/63	07/08/81AN	15/07/75 UDC	P	

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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
152	T. MASTAN RAO	01/07/40	05/06/61	12/05/78	01/08/74 UDC	P	
153	K. PARTHASARATHI	04/07/34	04/09/57	19/08/78AN	01/08/69 Steno	P	
154	MOHD. MASTAN	01/01/37	10/02/58	21/03/78AN	01/08/69 Steno	P	
155	K. GOPALAKRISHNA MURTHY	01/07/35	01/08/56	19/08/78	07/11/73 UDC	P	
156	ISMATUNNISA BEGUM	16/12/34	25/05/56	19/08/78	07/11/73 UDC	P	
157	M. SHIVAIAH	16/02/36	15/01/57	21/08/78	07/11/73 UDC	P	
158	K. SRIHARI RAO	24/03/34	05/04/57	18/08/78	07/11/73 UDC	P	
159	B. GOVINDARAJULU	06/09/36	13/02/58	21/08/78	07/11/73 UDC	P	
160	D. GOWRI SHANKARA RAO	03/01/37	14/02/58	24/08/78	07/11/73 UDC	P	
161	M. N. SOMAYAJULU	05/01/35	21/02/58	28/08/78	07/11/73 UDC	P	
162	S. J. KRISHNA	15/09/34	29/09/58	07/09/78	07/11/73 UDC	P	
163	G. NARAYANA RAO	26/03/37	15/04/59	09/11/78	07/11/73 UDC	P	
164	M. FAZAL HUQ	02/08/37	13/12/59	01/12/78	07/11/73 UDC	P	

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(1)	(2)	(3)	(4)	(5)	(6)	(7)
142	B.GOPALAMRICO MURTHY	26/06/34	27/03/58	10/07/77	07/11/77	P
140	M.VENKATACHARI	01/04/34	23/09/58	16/08/77	07/11/73	P
141	S.PADMA RAO	07/06/38	/	10/08/70	07/11/73	P
142	SHAIK RAHMATULLAH	14/12/35	02/01/59	11/08/77	07/11/73	P
143	D.ADINARAYANA MURTHY	15/03/38	10/04/59	12/08/77	07/11/73	P
144	LEELA R.RAO	09/11/40	04/04/59	17/11/77	07/11/73	P
145	J.BALARAMA MURTHY	04/08/49	15/02/71	09/02/78	15/12/73	P
146	A.LAKSHMI KANTHA RAO	01/12/39	14/10/59	09/02/78AN	07/11/73	P
147	V.RAGHUPATHI RAO	12/12/34	02/01/60	09/02/78	07/11/73	P
148	K.KOTESHWARA RAO	05/05/38	05/01/60	09/02/78	07/11/73	P
149	R.RAMACHANDRAM	17/01/38	31/10/60	20/04/78	07/11/73	P
150	M.PANDURANGA RAO	07/12/36	04/03/61	12/04/78		
151	D.SATYANARAYANA		05/03/77			

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
126	K.VIJAYASIMHUDU	12/08/53	04/10/78	04/10/78	01/08/85	DR	34
127	V.L.NARAYANA	27/10/40	02/07/66	22/12/78	01/08/85	DR	
128	M.K.SUBRAMANYAM	16/10/35	03/02/56	12/08/77AN	01/08/85	P	
129	SYED GHOUSE	09/08/52	22/11/79	22/11/79	01/08/85	DR	
130	G.SOMASUNDARA RAO	30/05/35	21/02/58	12/08/77AN	01/08/85	P	
131	K.NARAYANA MURTHY	23/12/40	10/05/61	11/08/77	01/08/85	DR	
132	N.V.S.RAMACHANDRA RAO	16/07/39	30/09/58	05/02/75	14/12/89	P	
133	S.VENKATESHWARA SARMA	21/07/37	09/05/61	12/08/77	01/08/69	P	
134	SYED KARIMULLAH	12/08/49	12/04/62	02/06/77	01/08/69	P	
135	P.BHASKAR	12/06/40	14/09/62	12/08/77	01/08/69	P	
136	K.SUBRAMANYAM	15/07/33	10/01/57	11/08/77	07/11/73	P	
137	K.V.SATYANARAYANA	26/02/36	04/04/57	12/08/77	07/11/73	P	
138	PUSURALA SURYA RAO	04/04/37	09/04/57	24/08/77	07/11/73	P	
					UDC		
					UDC		
					UDC		

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
113	K.CHANDRA SEKHAR	16/05/55	05/10/78	05/10/78	01/08/85	DR	
114	M.V.SUBBA RAO	01/06/52	06/10/78	06/10/78	01/08/85	DR	
115	K.RAMESH BABU	18/06/53	03/10/78	03/10/78	01/08/85	DR	
116	S.M.RAFI	15/08/53	30/09/78	30/09/78	01/08/85	DR	
117	K.BULLAIAH	15/06/52	03/10/78	03/10/78	01/08/85	DR	
118	P.T.VENUGOPAL	08/10/34	26/09/55	29/01/77	01/08/85	P	
119	S.KRISHNA MURTHY	26/07/53	04/10/78	04/10/78	01/08/85	DR	
120	B.SUDHAKARA REDDY	19/06/54	06/10/78	06/10/78	01/08/85	DR	
121	B.NARAYANA MURTHY	26/04/55	08/07/78	08/07/78	01/08/85	DR	
122	K.NAGARAJA RAO	01/07/52	07/10/78	07/10/78	01/08/85	DR	
123	K.V.SUBRAMANYAM RAJU	01/03/56	06/10/78	06/10/78	01/08/85	DR	
124	N.VENKATA RAJU	01/06/52	07/10/78	07/10/78	01/08/85	DR	
125	CHINNIMILLI STAYANARAYANA	01/06/53	15/09/76	30/09/78	01/08/85	DR	

(1)	(2)	(3)	A-I (4)	28 (5)	(6)	(7)	(8)
100	C.R.K.CHOUDARY	30/07/52	06/10/78	06/10/78	01/08/85	DR	32
101	V.S.R.M.KASHYAPA	12/08/53	06/10/78	06/10/78	01/08/85	DR	
102	D.V.S.R.LINGA MURTHY	17/12/44	02/01/65	29/10/76	01/08/85	P	
103	SHAIK NAZEER BASHA	01/06/53	06/10/78	06/10/78 AN	01/08/85	DR	
104	P.SIVAIAH	04/03/52	06/10/78	06/10/78	01/08/85	DR	
105	K.NARASIMHA RAO	15/12/52	04/10/78	04/10/78	01/08/85	DR	
106	N.V.RAMANA RAO	24/10/53	06/10/78	06/10/78	01/08/85	DR	
107	V.RAMACHANDRA REDDY	25/03/53	04/10/78	04/10/78	01/08/85	DR	
108	K.VIJAYA KUMAR	22/05/53	12/12/78	12/12/78	01/08/85	DR	
109	K.NOOKA RAJU	08/07/52	05/10/78	05/10/78 AN	01/08/85	DR	
110	P.V.K.VIVEK	09/06/54	04/10/78	04/10/78	01/08/85	DR	
111	V.V.DEV KUMAR	10/08/54	04/10/78	04/10/78	01/08/85	DR	
112	S.S.SASTRY	20/03/55	24/08/74	06/10/78	01/08/85	DR	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
87	K.V.VARADAIAH	22/12/48	01/11/77	01/11/77	01/08/85	DR	
88	N.V.SUBRA RAO	22/04/35	12/11/52	12/06/75	01/08/85	P	
89	K.RAMI REDDY	30/12/50	02/03/73	01/11/77	01/08/85	DR	
90	S.V.HANUMANTHA RAO	24/01/34	16/04/54	10/09/75	01/08/85	P	
91	K.SESHAPAPA RAO	10/05/48	21/09/70	01/02/78	01/08/85	DR	
92	T.SATYA MURTHY	21/05/54	05/10/78	05/10/78	01/08/85	DR	
93	M.A DINARAYANA	01/07/53	07/10/78	07/10/78	01/08/85	DR	
94	M.KRISHNA MURTHY	15/02/37	05/05/61	27/10/76	01/08/85	P	
95	P.B.G.TILAK	24/05/54	04/10/78	04/10/78	01/08/85	DR	
96	B.DURGA PRASAD RAO	09/07/53	15/12/78	15/12/78	01/08/85	DR	
97	N.RAM REDDY	06/10/47	13/12/78	13/12/78	01/08/85	DR	
98	N.L.N.PRASAD	30/05/41	28/08/63	25/10/76AN	01/08/85	P	
99	B.PRASANNA KUMAR	06/04/52	07/10/78	07/10/78	01/08/85	DR	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
74	A.KANTHA RAO	15/07/42	25/09/63	01/11/77	01/08/85	DR	
75	G.LAKSHMINARAYANA	15/07/53	01/11/77	01/11/77	01/08/85	DR	
76	G.SRIHARI NAIUDU	19/08/53	01/11/77	01/11/77	01/08/85	DR	
77	G.RAVINDRANATH	10/07/52	09/12/75	01/11/77	01/08/85	DR	
78	V.S.HARAGOPAL	05/01/52	01/11/77	01/11/77	01/08/85	DR	
79	M.SUBBA RAO	01/07/35	28/04/53	01/08/72	01/08/85	P	
80	N.V.RAMANA MURTHY	15/01/51	26/04/71	01/11/77	01/08/85	DR	
81	B.NAGENDRA RAO	02/08/52	01/11/77	01/11/77	01/08/85	DR	
82	T.V.NARASIMHA KUMAR	07/12/52	01/11/77	01/11/77	01/08/85	DR	
83	N.VENKATA SUBBA RAO	21/02/38	02/12/55	01/08/72	01/08/85	P	
84	J.RANGASWAMI REDDY	17/05/52	01/11/77	01/11/77	01/08/85	DR	
85	B.R.MADAN	04/10/34	09/11/52	01/08/72	01/08/85	P	
86	R.SUBBA RAJU	01/04/52	01/11/77	01/11/77	01/08/85	DR	

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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
61	A.SATYANARAYANA RAO	21/01/42	27/04/62	18/06/77	17/10/79		
62	G.KRANTHI KUMAR	06/04/37	17/04/56	03/07/76 AN	17/10/79		
63	KHAJA MUSHTAQ HUSSAIN	10/05/53	01/08/75	03/08/77	17/10/79		
64	D.SUKUMAR	28/02/59	01/08/77	01/08/77	17/10/79		
65	D.AROOP DAS	31/10/52	11/01/74	01/08/77	17/10/79		
66	G.NAGARAJACHAR	01/07/34	31/05/56	02/07/76	17/10/79		
67	P.VENKATA MURTHY	15/06/56	01/08/77	01/08/77	17/10/79		
68	SYED SAFOARUDDIN	29/05/49	01/08/75	03/08/77	17/10/79		
69	K.NARASIMHA RAO	01/07/35	05/04/57	01/07/76	17/10/79		
70	RAHAMAT JAMEEL HAQQANI	10/10/52	01/08/77	01/08/77	17/10/79		
71	SYED SHAHEED WASEEM	17/10/49	19/02/76	19/02/76	10/08/85	DR	
		05/06/46	19/05/76	19/05/76	01/08/85	DR	
72	N.SOMI REDDY						
73	B.D.N.PRABHAKAR	07/12/43	01/08/77	01/08/77AN AN	01/08/85	DR	

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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
48	A.MOHANA RAO	05/09/37	02/01/61	01/08/72	17/10/79		
49	K.NAGAMOHANA RAO	16/03/49	15/07/74	15/07/74	17/10/79		
50	SARDAR BASANT SINGH	01/07/35	12/03/56	06/05/75AN	17/10/79		
51	J.VENKATA NAGARAJU	22/05/52	24/03/77	24/03/77	17/10/79		
52	G.S.SASTRY	17/12/53	20/07/76	20/07/76	17/10/79		
53	N.VENKATESHWARULU	14/06/51	30/12/71	14/06/77	17/10/79		
54	AKBAR ALI BAIG	06/08/55	29/08/75	14/06/77	17/10/79		
55	K.SARASCHANDRA	13/01/52	26/07/77	26/07/77	17/10/79		
56	V.CHANDRAMOULI	06/06/53	21/07/77	21/07/77	17/10/79		
57	M.GOPALAKRISHNA	30/09/51	23/07/77	23/07/77	17/10/79		
58	J.A.K.YOUSUF ZAI	04/06/34	18/04/56	12/07/76	17/10/79		
59	S.S.BIVY-TANI	21/05/52	01/08/75	09/06/77 AN	17/10/79		
60	S.A.DATTATREYULU	25/07/49	28/07/77	10/07/77	17/10/79		

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
35	ANWAR HAQQANI	11/07/37	01/08/56	04/12/75	15/12/78		
36	R.NAGESHWARA RAO	25/02/51	24/05/76	30/07/76	15/12/78		
37	N.BALARAMA-KRISHNA	07/06/55	06/09/76	06/09/76	15/12/78		
38	G.J.KHAN	20/03/50	21/03/75	27/10/76	15/12/78		
39	M.S.SIVARAMAN	24/04/53	01/12/76	01/12/76	15/12/78		
40	G.S.RENUKAPATHI	12/07/52	01/12/76	01/12/76	15/12/78		
41	M.MOHAN REDDY	19/06/50	05/11/73	01/12/76	15/12/78		
42	G.JAYARAMULU	01/07/36	14/03/56	01/07/76	15/12/78		
43	K.DHARMARAJU	18/02/51	16/12/71	01/12/76	15/12/78		
44	C.S.J.R.SOMAYAJULU	15/08/52	/ /	01/12/76	15/12/78		
45	G.VENKATAPATHI RAJU	20/08/37	09/03/56	07/07/76	15/12/78		
46	B.UNDESHWARA RAO	15/10/52	01/12/76	01/12/76	15/12/78		
47	K.NAGABHUSHANA RAO	10/02/52	01/12/76	01/12/76	15/12/78		

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
22	G. LAKSHMIKANTHAM	02/05/54	19/05/76	19/05/76	15/12/78		
23	MUBASHIR HUSSAIN	11/02/51	21/01/72	19/05/76	15/12/78		
24	M. VENKATA SUBBA RAO	23/03/37	01/12/55	30/07/75	15/12/78		
25	M. L. SATYA PRASAD	13/08/53	19/05/76	19/05/76	15/12/78		
26	SHAIK MOHAMMED ALLABAKSH	20/04/53	31/05/76	31/05/76	15/12/78		
27	B. VEERAIAH	19/04/37	15/02/56	08/10/75	15/12/78		
28	G. SIVARAMA VARMA	01/06/51	19/05/76	19/05/76	15/12/78		
29	L. SHANKARA RAO	15/02/34	15/03/56	11/10/75	15/12/78		
30	N. VICTOR BABU RAO	20/07/39	19/05/76	19/05/76	15/12/78		
31	K. A. NARAYANA	15/09/36	14/03/56	07/10/75AN	15/12/78		
32	A. SURESH	10/09/52	19/05/76	19/05/76	15/12/78		
33	S. M. SALEEM	16/07/53	19/05/76	19/05/76	15/12/78		
34	G. VEERA ANJANEYULU	28/02/34	21/04/56	29/11/75	15/12/78		

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
9	P.SUBBARAYA SASTRY	05/06/53	19/05/76	19/05/76	15/12/78		
10	T.E.VENKATESAM	01/07/34	17/04/54	28/04/75	15/12/78		
11	P.OBULA REDDY	01/07/44	20/05/76	20/05/76	15/12/78		
12	MOHD.NAGOOR	15/03/54	19/05/76	19/05/76	15/12/78		
13	M.DEVARAJAN	10/12/54	19/05/76	19/05/76	15/12/78		
14	A.SUBBA RAO	15/07/50	15/07/74	10/05/76	15/12/78		
15	B.SHYAM SUNDARA RAO	28/12/54	19/05/76	19/05/76	15/12/78		
16	P.ROSI REDDY	16/12/51	19/05/76	19/05/76	15/12/78		
17	MADALA KOTESHWARA RAO	06/05/51	19/05/76	19/05/76	15/12/78		
18	A.S.M.MOHANA RAO	01/01/36	20/04/54	11/08/75	15/12/78		
19	G.LAKSHMINARASAIAH	15/05/51	10/07/70	19/05/76	15/12/78		
20	S.RAMESH BABU	27/05/51	19/05/76	19/05/76	15/12/78		
21	M.VASUDEVA MURTHY	10/10/34	26/09/55	04/08/75	15/12/78		

SENIORITY LIST OF INSPECTORS OF HYDERABAD-I/II/III, GUNTUR AND VIZAG CUSTOMS AND CENTRAL EXCISE COMMISSIONERATES
COMMON CADRE AS ON 01/01/1992.

S.No	Name of the Officer S/Shri/Smt/Kum	Date of Birth	Date of entry in Govt. Service	Date of Present Grade	Date of Confm. & Cadre in which confm.	Direct recruit/ promotee	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	P.KRISHNA MURTHY	02/09/38	06/01/56	22/05/74	01/08/75		
2	D.PREMANANDA BABU	11/10/44	30/09/75	30/09/75	01/08/85		
3	B.VIVEKANANDAM	12/09/50	15/05/76	15/05/76	15/12/78		
4	T.NAGESHWARA RAO	19/01/51	19/05/76	19/05/76	15/12/78		
5	D.JACINTHA SUBBA RAO	24/10/54	19/05/76	19/05/76	15/12/78		
6	A.MADHUSUDHAN REDDY	26/12/52	19/05/76	19/05/76	15/12/78		
7	PRASANJIT PATHAK	15/11/51	20/05/76	20/05/76	15/12/78		Seniority revised vide C.NO.II/26/4/92-CS dated 19.03.92
8	V.RAJAGOPALA DAS	25/04/52	19/05/76	19/05/76	15/12/78		

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No. 9/11/55-APS
Government of India
Ministry of Home Affairs

New Delhi, the 22nd Dec., 1959.
1st Pusa, 1981.

OFFICE MEMORANDUM

Sub : CENTRAL PRINCIPLES FOR DETERMINING SENIORITY OF VARIOUS CATEGORIES OF PERSONS EMPLOYED IN CENTRAL SERVICES.

As the Ministries of the Government are aware, instructions have been issued from time to time regarding the principles to be observed in and the method of determining seniority vide Office Memorandum cited below:-

- (i) Office Memorandum No. 30/44/48-Appts., dt. the 22nd June, 1949;
- (ii) O.K. No. 65/28/49-DGS@Appts.) dt. the 3rd February 1950 and other subsequent O.M. regarding fixation of seniority of ex-employees of the Govt. of Burma;
- (iii) O.M. No. 31/223/50-DGS., dt. the 27th April, 1951 and other subsequent O.M. regarding fixation of seniority of displaced Government servants;
- (iv) O.M. No. 9/59/56-RPS., dt 4th August, 1956;

The instructions contained in the Ministry's O.M. No. 30/44, 48-Appts., dated the 22nd June, 1949, were issued in order to safeguard the interests of displaced Government servants appointed to the Central Services after partition. As it was not possible to regulate the seniority of only displaced Government servants by giving them credit for previous service, the instructions were made applicable to all categories of persons appointed to Central Services. The principles contained in the 22nd June, 1949 orders were extended to.

- (I) Ex-Govt. servants of Burma appointed to Central Services; and
- (II) The employees of former Part-B States taken over to the Centre as a result of Federal Financial integration.

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The instructions contained in the Ministry's Office Memorandum No. 32/10/49-CS, dated the 31st March, 1950 and No. 32/49/ES(C), dated the 20th September, 1952 similarly regulate Central Service.

2. The question has been raised whether it is necessary to continue to apply the instructions contained in the Office Memorandum cited above. Displaced Government Servants have by and large been absorbed in the various Central Services and their seniority has been fixed with reference to the previous service rendered by them. Similarly, the seniority of Ex-employees of the Government of Burma and Part 'B' States as well as of candidates with war service has already been determined in accordance with the instructions cited above. As the specific objects underlying the instructions cited above have been achieved, there is no longer any reason to apply these Instructions in preference to the normal principles for determination of seniority. It has, therefore, been decided in consultation with the UPSC, that hereafter the seniority of all persons appointed to the various Central Services after the date of these instructions should be determined in accordance with the General Principles annexed hereto.

3. The instructions contained in the various office Memorandum cited in Para-1 above are hereby cancelled, except in regard to determination of seniority of persons appointed to the various Central Services prior to the date of this Office Memorandum. The revised General Principles embodied in the Annexure will not apply with retrospective effect, but will come into force with effect from the date of issue of

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these orders; unless a different date in respect of any particular service/grade from which these revised principles are to be adopted for purposes of determining seniority has already been or is hereafter agreed to by this Ministry.

Sd/-
(V.VISWANATHAN)
Special Secretary to the Government of India.

To

All of the Govt. of India, etc. etc.

Om Murthy
Counsel

ANNEXUREGENERAL PRINCIPLES FOR DETERMINATION OF SENIORITY IN THESE CENTRAL SERVICES.

1. (i) These principles shall apply to the determination of seniority in Central Civil Services and Civil Posts except such services and posts for which separate principles have already been issued or may be issued hereafter by Government.

Ministries or Departments which have made separate rules or issued instructions on the basis of instructions contained in the Ministry of Home Affairs, O.M.No.30/1/44/48-Appts., dt. 22nd June, 1949 are requested to consider modification of those rules or instructions on the basis of those general principles. However, whenever it is considered necessary to follow principles different from those laid down in this Memorandum, a specific reference should be made to the Ministry of Home Affairs will consult the UPSC. As regards individual cases, the Ministry of Home Affairs.

Will decide the cases on which the advice of the Commission should be obtained.

(ii) Notwithstanding anything contained in these General Principles, the seniority of persons belonging to the following categories will, on their appointment to a Central Civil Service, or a Civil Posts, continue to be determined by the instructions noted against each such category:-

(a) Ex-Government Servants penalised for their patriotic activities	M.H.A., O.M.No.6/4/52-S&NS., dt. 29.5.57.
(b) Central Government Employees discharged on account of affiliation with T.B., pleurisy or Laprosy.	O.M.No.37/1/52-DGS, dt. 10.7.51 (Subsequently extended to ex-pleurisy/Leprosy patients vide OM No.13/4/56-RPS dt. 29.9.56 & 13.4.57-RPS, dt. 14.7.1958.
(c) Permanent displaced Govt. Servants nominated by the Transfer Bureau to purely temporary organisation, who consequent on their retrenchment, were absorbed in other offices.	O.M.No.30/41/48-APPTTS., dt. 22.6.49.

Subject to the provision of para 3 below, persons appointed in a substantive or officiating capacity to a grade prior to the issue of these general principles shall retain the relative seniority already assigned to them or such seniority as

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hereafter be assigned to them under the existing orders
applicable to their cases and shall enbloc be senior
to all others in that grade.

Explanation:- For the purpose of those principles (a) persons who are confirmed retrospectively with effect from a date earlier than the issue of these general principles, substantively vacant in a grade prior to the issue of these general principles, shall be considered to be permanent officers of the grade.

3. Subject to the provisions of para 4 below, permanent officers of each grade shall be ranked seniority persons who are officiating in that grade.

4. Direct Recruits:-

Notwithstanding the provisions of para 3 above, the relative seniority of all direct recruits shall be determined by the order of merit in which they are selected for such appointment on the recommendations of the UPSC or other selecting authority, persons appointed as a result of subsequent selection;

Provided that where persons recruited initially on a temporary basis are confirmed subsequently in an order different from the order of merit indicated at the time of their appointment, seniority shall follow the order of confirmation and not the original order of merit.

5. Promotees:-

(i) The relative seniority of persons promoted to the various grades shall be determined in the order of their selection for such promotion;

Provided that where persons promoted initially on a temporary basis are confirmed subsequently in an order different from the order of merit indicated at the time of their promotion, seniority shall follow the order of confirmation and not the original order of merit.

(ii) Where promotions to a grade are made from more than one grade, the eligible persons shall be arranged in separate lists in the order of their relative seniority in their respective grades. Hereafter, the Departmental Promotion Committee shall select persons for promotion from each list.

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upto the prescribed quota and arrange all the candidates selected from different lists in a consolidated order of merit which will determine the seniority of the persons on promotion to the higher grade.

NOTE:- Separate quotas for promotion have not already been prescribe in the relevant recruitment rules, the Ministries-Departments may do so now, in consultation with the Commission wherever necessary.

6. Relative seniority of Direct Recruits and Promotees:-

The relative seniority of direct recruits and of promotions shall be determined according to the rotation of vacancies between direct recruits and promotees which shall be based on the quotas of vacancies reserved for direct recruitment and promotion respectively in the Department rules.

7. Transferees:-

(i) The relative seniority of persons appointed by transfer to a Central Service from the Subordinate Offices of the Central Govt. other Departments, of the Central or State Govt. shall be determined in accordance with the order of their selection for such transfer.

(ii) Where such transfers are effected against specific quotas prescribed in the recruitment rules therefore, the relative seniority of such transferees vis-a-vis direct recruits and promotees shall be determined according to the rotation of vacancies which shall be based on the quotas reserved for transfer, direct recruitment and promotion respectively in the recruitment rules.

(iii) Where a person is appointed by transfer in accordance with a provision in the recruitment rules providing for such transfer in the event of non-availability of a suitable candidate by direct recruitment or promotees, as the case may be for the purpose of para 6 above, He shall be ranked below all direct recruits or promotees, as the case may be, selected on the same occasion.

8. Persons appointed on adhoc basis to a grade without consultation with the UPSC under Regulation 4 of the UPSC(Exemption from Consultation) Regulations, 1958, are to be replaced by persons approved for regular appointment by direct recruitment, promotion or transfer, as the case may be. Until they are replaced, such persons will be shown in the order of their adhoc appointments and below all persons regularly appointed to the grade.

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EXPLANATORY MEMORANDUM

General Principle 4:- The U.P.S.C. invariably indicate the order of preference at the time of selection and it will not, therefore be difficult to determine the relative seniority of persons recruited through the Commission. In order to obviate difficulties in determining the relative seniority of direct recruits recruited otherwise than through the UPSC, the selecting authority should indicate the order of merit at the time of selection.

General Principle 5(i): Where promotions are made on the basis of selection by a D.P.C., the seniority of such promotees shall be in the order in which they are recommended for such promotion by the Committee. Where promotions are made on the basis of seniority subject to the rejection of the unfit, the seniority of persons considered fit for promotion at the same time shall be the same as the relative seniority in the lower grade from which they are promoted. Where, however, a person is considered as unfit for promotion and is superseded by a junior, such persons shall not if they are subsequently found suitable and promoted, take seniority in the higher grade over the junior person who had superseded him.

General Principle 5(ii): Illustration: where 75% of the vacancies in the grade of Head Clerk are reserved for promotion from the grade of U.D.C. and 25% from the grade of Store-keeper, the eligible UDC and Store-keepers shall be arranged in separate lists with reference to their relative seniority in these grades. The D.P.C. will make selection of three candidates from the list of UDC and from the list of Store Keepers. Therefore, the selected persons from each list shall be arranged in a single list in a consolidated order of merit assessed by the DPC which will determine the seniority of the persons of promotion to the higher grade.

General Principle 6: A roster should be maintained based

reservation for direct recruitment and promotion in the recruitment and so on. Appointment should be made in accordance with this roster and seniority determined accordingly.

Illustration:- Where 75% of the vacancies are reserved for promotion and 25% for direct recruitment, each direct recruit shall be ranked in seniority below 3 promotees. Where the quotas are 50% each, every direct recruit shall be ranked below a promotee. If for any reason, a direct recruit or a promotee ceases to hold the appointment in the grade, the seniority list shall not be rearranged merely for the purpose of ensuring the promotion referred to above.

General Principle 7(i): The principle laid down in para 7(i) will not present any difficulty where recruitment by transfer is made singly and at intervals but it will be found wanting in cases where more persons are selected from different sources on the same occasion and the selection is spread over a number of days. It will, therefore, be necessary for the authorities responsible for approving appointments by transfer to indicate the inter-se-order of merit of the selected persons in such cases.

General Principle 8: While the seniority of person appointed on an adhoc basis will be determined as indicated in para 8 of the Annexure, the seniority list should clearly show that such persons are not eligible for promotion or confirmation.

D. M. G. D. H.
G. C. H. B.

G.S.R. 742.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules regulating the method of recruitment to group C posts in the Central Excise and Land Customs Department, namely:—

1. Short title and commencement.—(1) These rules may be called the Central Excise and Land Customs Department Group C posts Recruitment Rules, 1979.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Application.—These rules shall apply to the posts as specified in column 2 of the Schedule annexed to these rules.

3. Number of posts, classification and scale of pay.—The number of the said posts, their classification and the scales of pay attached thereto shall be as specified in columns 3 to 5 of the said Schedule.

4. Method of recruitment, age-limit, qualifications etc.—The method of recruitment to the said posts, age-limit, qualifications and other matters connected therewith shall be as specified in columns 6 to 14 of the Schedule aforesaid.

Provided that the upper age limit prescribed may be relaxed in the case of candidates belonging to the Scheduled Castes, the Scheduled Tribes and other special categories of persons in accordance with the orders issued from time to time by the Central Government.

5. (1) Special provisions regarding Collectortates.—Each Collectortate shall have its own separate cadre unless otherwise prescribed by the Central Board of Excise and Customs.

(2) Notwithstanding anything contained in sub-rule (1) the Central Board of Excise and Customs may—

(a) if it considers to be necessary or expedient in the public interest so to do and subject to such conditions as it may specify, having regard to the circumstances of the case and for reasons to be recorded in writing, orders any post in one Collectortate of

Central Excise and Land Customs to be filled by transfer from persons holding the same or comparable post but belonging to the cadre of another Central Excise Collectortate or Department or office under the Central Board of Excise and Customs and

(b) if it considers to be necessary or expedient on compassionate grounds, order that a post in a Collectortate of Central Excise and Land Customs which is to be filled by direct recruitment under these rules, should be filled by transfer or deputation of person holding the same or comparable or higher post from any other Collectortate of Central Excise or any Department or Office under the Central Board of Excise and Customs subject to such conditions as it may specify having regard to the circumstances of the case.

6. Disqualifications.—Any person—

(a) who has entered into or contracted a marriage with a person having a spouse living, or

(b) who, having a spouse living, has entered into or contracted a marriage with any person,

shall be eligible for appointment to any of the said posts:

Provided that the Central Government may if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt such person from the operation of this rule.

7. Power to relax.—Where the Central Government is of the opinion that it is necessary or expedient so to do, it may by order, and for reasons to be recorded in writing relax of the provisions of these rules with respect to any class of persons or posts.

8. Saving.—Nothing in these rules shall affect reservation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes and other special categories of persons in accordance with orders issued by the Central Government from time to time in this regard.

SCHEDULE

S. No.	Name of post / No. of posts	Classification of posts	Scale of pay	Whether selection post or non-selection post	Age for direct recruits	Educational and other qualifications required for direct recruitment	
1	2	3	4	5	6	7	8
1.	Inspector (Senior Grade)	2057 General Central Service Group 'C' Non-gazetted Non-Ministerial	Rs.550-2,750-FB- 30-900.	Non-selection	Not applicable	Not applicable	

Comm'dd V/S I.C. G.S.R. 595
Dt. 17.10.91.

Samyathy
Counsel

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

to be published in a part II... section 3, Sub sec. (1) of the
Gazette of India. New Delhi, the 13th January, 1984

NOTIFICATION

G.O.R. 72* In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Central Excise and Land Customs Department Group 'C' posts Recruitment Rules, 1979, namely:-

1. (1) These rules may be called the Central Excise and Customs Department Group 'C' posts Recruitment (Amendment) Rules, 1984.
2. (2) They shall come into force on the date of their publication in the Official Gazette.

In the Schedule to the Central Excise and Land Customs Department Group 'C' posts Recruitment Rules, 1979, against each of the posts at serial numbers 1 to 14 and 16, for the entry under column 13, the following entry shall be substituted, namely:-

Group 'C' Departmental Promotion Committee:

- (1) Single Collectorate, i.e. Collectorate having no common cadre-
 - (1) An senior-most Additional Collector at Headquarters' office -Chairman.
 - (2) The Deputy Collector Headquarters, failing which any other senior-most Deputy Collector (at Headquarters) available at the time of Departmental Promotion Committee meeting -Member.
 - (3) Assistant Commissioner of Income-Tax -Member.
 - (4) Where none of the members at Serial No. 1 to 3 above belongs to the Scheduled Castes or the Scheduled Tribes a Group 'C' Officer from outside the Department belonging to the Scheduled Castes or the Scheduled Tribes, shall also associate as a member of Departmental Promotion Committee.
- (II) Composite Collectorate, i.e. two or more Collectorate's having common cadre.

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NON SECTION

(1) The Senior-most Additional Collector from each of the Collectorates (the senior-most officer among them would be the chairman).

(2) The Deputy Collector in headquarters of the cadre controlling Collectorates, failing which any other senior-most Deputy Collector (and ~~and~~ ^{and} available at the time of Departmental Promotion Committee) meeting-member.

(3) Assistant Commissioner of Income-tax Member.

(4) Since none of the numbers at serial No. 1 to 3 above belongs to the Scheduled Caste or the Scheduled Tribes, a Group 'A' officer from outside the Department belonging to the Scheduled Caste or Scheduled Tribes, shall also associate as a member of Departmental promotion Committee.

Sd/-
(RAI DASS)
F.W.O. A. 12018/7/83-AD III B. UNDER SECRETARY TO THE GOVERNMENT
OF INDIA.

Published in the Gazette of India on 28-1-84.

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Counsel

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CON. SECTION

प्रक्रम विवरण : अप्र० 3, 1979/प्र० 6 दिसंबर, 1981

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age and Period of
probation,
if any
present
directive
apply
use of pro-

Method of recruitment
whether by direct recruit-
ment or by promotion or
by deputation/transfer
and percentage of the
vacancies to be filled by
various methods

In case of recruitment by If a Departmental Pro-
motion/Deputation/transfer, motion Committee exists
grade from which promotion/ what is its composition,
deputation/transfer to be made

Circumstances
in which Union
Public Service
Commission is
to be consulted
in making rec-
ruitment.

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11

12

13

14

able

Nil

By promotion

Promotion :

Inspector (Ordinary Grade) Promotion Committee
with 3 years service in the
grade

Group 'C' Departmental Not applicable
Collectorate
Chairman - Collector
Central Excise conci-
bed.

Members :-(1) Senior-
most officer of the
Collectorate concerned.
(2) Senior-most officer
of the Collectorate
concerned working
outside Headquarters.
(3) Assistant Commis-
sioner of Income Tax.
(4) Where two or more
Collectorates have
common cadres, the
other Collectors shall
also be members of
Departmental Promo-
tion Committee.
(5) Where one of the
members at Serial
Numbers (1) to (4) above
belongs to Scheduled
Caste or Scheduled
Tribes, A Group 'A'
Officer of the Collec-
torate belonging to
Scheduled Caste or
Scheduled Tribes, if
available shall also be
associated as a Mem-
ber of the Depart-
mental Promotion Com-
mittee.

Note : Where two or
more Collectorates have
common cadres, the
senior most Collector
among the Collectors
shall be the Chairman.

3	4	5	6	7	8
530	General Central Service	Rs. 425-16-500 EB 15-RM/20-70A/28.	Selection	20-25 years. Relaxable upto 35 years in the case of Govt. servants who have put in a minimum of 3 years service in the Department	Essential : Degree from a recognised Uni- versity or an equivalent qualifi- cation.
446	Group 'C' Non-gazetted Non-Ministerial	1640-60-2600- EB-75-2900			Note : Candidates would be re- quired to possess such physical standards and pass such physi- cal tests as may be specified by the Central Board of Excise and Customs from time to time.

Carried

9	10	11	12	13	14
No	2 years	(i) 15% by direct recruitment. (ii) 25% by promotion.	Promotion : By selection from amongst (i) Upper Division Clerks with 5 years service. (ii) Upper Division Clerks with 13 years of total service as UDC and Lower Division Clerk taken together subject to the condition that they should have put in a minimum of two years service in the grade of Upper Division Clerks; (iii) Stenographers (Senior Grade) with 2 years' service. (iv) Stenographers (Senior Grade) or Steno (Ordinary Grade) with 12 years service as Stenographer/Upper Di- vision Clerk and Lower Division Clerk if any taken together subject to the condition that they should have put in a minimum of two years service as Steno- grapher (Ordinary Grade) or Upper Division Clerk. (v) Woman Searcher with 7 years service in the grade. (vi) Draughtsman with 7 years service in the grade.	Group 'C' Departmental Promotion Committee :— Chairman : Collector of Central Excise concerned. Members : (i) Senior-most officer of the Collectorate concerned working at Head- quarters. (2) Senior-most officer of the Collectorate concerned working outside Headquarters. (3) Assistant Commissioner of Income Tax. (4) Where two or more Collectorates have common cadre, the other Collectors shall also be members of Departmental Promoti- tion Committee. (5) Where none of the members at Serial Num- bers (1) to (4) above belongs to Scheduled Caste or Scheduled Tribe, a Group 'A' officer of the Collector- ate belonging to Sch- eduled Caste or Sch- eduled Tribe, if available, shall also be associated as a Member of the Departmental Promoti- tion Committee.	Not applicable
(1)		Stenographers (C.C.)			
Authority :—	M.P.(D.R) F No. A.12018/12/82- Ad. II-B. Dt. 25-7-1980.				
	CC-N. II/31/23/79-E9				
Notification No. :—	C.S.R. 530 (Dt. 2. 6. 81)				
(1)		(II/31/23/79-E)	(7)		
1	2	3	4	5	6
2 (3) Office Superin- tendent.	(68) General Central 18-3 Service Group 'C' Non-gazetted Ministerial.	Rs. 700-30,760-38 (Selection) 200- 75-3200	Not applicable	Not applicable	8
		Non-selection 200-60-2300-83- 75-3200			

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MOST IMMEDIATE

No. 35014/2/80-Estt (D)

Government of India
Ministry of Personnel, Pub. Griev. & Pensions
Dept. of Personnel and Training.

North Block, New Delhi-1,
the 7th February, 1986.

OFFICE MEMORANDUM

Sub : General Principles for determining the seniority
of various categories of persons employed in
Central Services.

....

As the Ministry of Finance etc., are aware, the General Principles for determination of seniority in the Central Services are contained in the Annexure to Ministry of Home Affairs O.M. No. 9 11p55-RPS, dated 22nd Dec., 1959. According to Paragraph-6 of the said Annexure, the relative seniority of direct recruits and promotees shall be determined according to rotation of vacancies between the direct recruits and the promotees, which will be based on the quota of vacancies reserved for direct recruitment and promotion respectively in the Recruitment Rules. In the Explanatory Memorandum to these Principles, it has been stated that a roster is required to be maintained based on the reservation of vacancies for direct recruitment and promotion in the Recruitment Rules. Thus where appointment to a grade is to be made 50% by direct recruitment and 50% by promotion from a lower grade the inter-se seniority of direct recruits and promotees is determined on 1:1 basis.

While the above mentioned principle was working satisfactorily in cases where direct recruitment and promotion kept pace with each other and recruitment could also be made to the full extent of the quotas as prescribed, in cases where there was delay in direct recruitment or promotion, or where enough number of direct recruits or promotees did not become available, there was difficulty in determining seniority. In such cases, the practice followed at present is that the slots meant for

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its or promotees, which could not be filled up, were left, and when direct recruits or promotees became available through later examinations or selections, such persons were already working in the grade on regular basis. In such cases, where there was short-fall in direct recruitment in one or more consecutive years, this resulted in direct recruits of later years taking seniority over some of the promotees with fairly long years of regular service already to their credit. This matter had also come up for consideration in various Court cases both before the High Courts and the Supreme Court and in several cases the relevant judgement had brought out the inappropriateness of direct recruits of later years becoming senior to promotees with long years of service.

3. This matter, which was also discussed in the National Council has been, enjoining, the attention of the Govt. for quite some time, and it has been decided that in future, while the principle of rotation of quotas will still be followed for determining the inter-se seniority of direct recruits and promotees, the present practice of keeping vacant slots for being filled up by direct recruits of later years, thereby giving unintended seniority over promotees, who are already in position, would be dispensed with. Thus, if adequate number of direct recruits do not become available in any particular year, rotation of quotas for purpose of determining seniority will take place of only to the extent of the available direct recruits. If direct recruits are not available, the promotees will be bunch together at the bottom of the seniority list, below the position upto which it is possible to determine seniority on the basis of rotation of quotas with reference to the number of direct recruits who become available. The unutilised direct recruitment quota vacancies would however, be carried forward and added to the corresponding direct recruitment vacancies of the next year (and to subsequent years).

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necessary) for taking action for direct recruitment for the total number according to the usual practice. Thereafter, in that year while seniority will be determined according to the quo for that year, the additional direct recruits selected against the carried forward vacancies of the previous year would be placed en bloc below the last promotee (or direct recruit as the case may be) in the seniority list based on the rotation of vacancies for that year. The same principle holds good in determining seniority in the event of carry forward, if any, of direct recruitment or promotion quota vacancies (as the case may be in the subsequent years).

Illustration:

Where the Recruitment Rules provide 50% of the vacancies is a grade to be filled by promotion and the remaining 50% by direct recruitment and assuming there are 10 vacancies in the grade remaining in each of the years 1986 and 1987 and that 2. vacancies intended for direct recruitment remained unfilled during 1986 and they would be filled during 1987, the seniority position of the promotees and direct recruits of these two years will be as under:

	1986		1987
1.	D1	9.	P1
2.	D1	10.	P1
3.	D2	11.	D2
4.	D2	12.	D2
5.	D3	13.	D3
6.	D3	14.	D4
7.	D4	15.	D4
8.	D5	16.	D4
		17.	D4
		18.	D5
		19.	D6
		20.	D7

4. In order to help the appointing authorities in determining the number of vacancies to be filled during a year under each of the methods of recruitment prescribed, a vacancy register giving a running account of the vacancies arising and being filled from year to year may be maintained in the proforma enclosed.

5. With a view to curbing any tendency of under-reporting/suppressing the vacancies to be notified to the concerned authorities for direct recruitment, it is clarified that promotees

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will be treated as regular only to the extent to which direct recruitment vacancies are reported to the recruiting authorities on the basis of the quotas prescribed in the relevant recruitment rules. Excess promotees, if any, exceeding the share falling to the promotion quota based on the corresponding figure, notified for direct recruitment would be treated only as adhoc promotees.

6. The General Principles of seniority issued on 22nd Dec., 1959 referred to above, may be deemed to have been modified to that extent.

7. These orders shall take effect from 1st March, 1986. Seniority already determined in accordance with the existing principles on the date of issue of these orders will not be reopened. In respect of vacancies for which recruitment action has already been taken, on the date of issue of these orders either by way of direct recruitment or promotion, seniority will continue to be determined in accordance with the principles in force prior to the issue of this O.M.

8. Ministry of Finance etc. are requested to bring those instructions to the notice of all the Attached/Subordinate offices under them to whom the General Principles of seniority contained in O.M. dated 22.12.1959 are applicable within 2 weeks as these orders will be effective from the next month.

Sd/-
(AARATI KHOSLA)
J.S. TO THE GOVERNMENT OF
INDIA.

// TRUE COPY //

Samayanth
Counsel

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OFFICE OF THE COMMISSIONER OF CUSTOMS AND CENTRAL EXCISE
HYDERABAD-I COMMISSIONERATE
 NAL BAHADUR STADIUM ROAD :: BASHEERBAGH :: HYDERABAD-500 004.

C.No. 14/2/97-C.S

Dated: 12.12.1997.

Sub:-Establishment - Preparation of Panel of Air Customs Officers for posting to Hyderabad Airport, Hyderabad - Interviews - Regarding.

Please refer to this office circular of even number dated 11.09.97 and 08.10.97.

2. The Chief Commissioner, Customs and Central Excise, Hyderabad Zone, Hyderabad has decided to hold the interviews afresh for selection as Air Customs Officers for posting to Hyderabad Airport. The following Inspectors are hereby directed to attend the interview at the Office of the Chief Commissioner, Customs and Central Excise, Hyderabad Zone, Hyderabad, at 10.00 AM on the dates mentioned against their names:

S1. Name of the Officer No. S/Shri/Smt/Kum	Present place of posting	Date of Interview	
(1)	(2)	(3)	(4)
1. J.V.S.Chakravarthy	Yanam Range, Kakinada Dvn., Visakhapatnam Commr'te	18.12.1997	
2. T.Venkateswara Rao	Shakkarnagar F.S-I, Nizamabad Dvn., Hyd-I Commr'te	- do -	
3. V.V.Laxmi Narasaiah	Selective Audit, Hqrs.Office, Hyd-II Commr'te	- do -	
4. P.V.Ramana Murthy	P & I, Hqrs.Office, Guntur Commr'te	- do -	
5. K.Manik Rao	Narsapur Range, Hyd-VIII Dvn., Hyd-I Commr'te	- do -	
6. Ch.Nageswara Rao	Adjudication, Hqrs.Office, Hyd-I Commr'te	- do -	
7. P.Venkateswara Rao	Audit, Hqrs.Office, Guntur Commr'te	- do -	
8. D.B.B.Sharma	Technical, Hqrs.Office, Vizag Commr'te	- do -	
9. R.Venkaiah	Dvn.Office, Nellore Dvn., Guntur Commr'te	- do -	
10. K.S.Ranganath	Selective Audit, Hqrs.Office, Hyd-III Commr'te	- do -	
11. B.H.Chandrasekharam	Range-III, Kakinada Dvn., Vizag Commr'te	- do -	
12. V.Hanumantha Rao	Naigonda, Hyd-III Dvn., Hyd-III Commr'te	- do -	
13. D.Raghuramaiah	Gudur Range, Nellore Dvn., Guntur Commr'te	- do -	
14. S.Nageswara Rao	Selective Audit, Hqrs.Office, Hyd-III Commr'te	- do -	
15. M.Venkateswarulu	Range-II, Mangalagiri, Guntur Dvn., Guntur Commr'te	- do -	

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(1)	(2)	(3)	(4)
16.	K.V.S.Murthy	Audit, Vijayawada, Guntur Commr'te	18.12.1997
17.	Chada Narasimha Murthy	Samalkot Rg, Kakinada Dvn., Vizag Commr'te	- do -
18.	Y.G.Prasada Rao (SC)	Ranger-I D, Vizag Vizag Commr'te	- do -
19.	K.Rama Rao (SC)	Audit, Hqrs. Office, Vizag Commr'te	- do -
20.	M.Chakrapani (SC)	P & I, Warangal Dvn., Hyd-III Commr'te	- do -
21.	Gandi Satyanarayana	Custom House, Kakinada, Vizag Commr'te	- do -
22.	P.Ravindranath	Mallapur, Hyd-V Dvn. Hyd-III Commr'te	- do -
23.	D.J.Vijayanand	Selective Audit, Hqrs. Office, Hyd-I Commr'te	- do -
24.	Hamidulla Khan	Miryalguda, Hyd-III Dvn., Hyd-III Commr'te	- do -
25.	D.Madan Gopal	Dvn. Office, Kakinada, Vizag Commr'te	- do -
26.	R.Ramachandra Murthy	Kurnool-II, Kurnool Dvn., Hyd-II Commr'te	- do -
27.	Eswara Prasad Patnaik	Customs Preventive, Kakinada Dvn., Vizag Commr'te	- do -
28.	P.Manohara Reddy	Gandhinagar-II, Hyd-IV Dvn. Hyd-I Commr'te	- do -
29.	P.Shravan Kumar	Dvn. Office, Kurnool, Hyd-II Commr'te	- do -
30.	G.Satya Prakash Rao	Selective Audit, Hqrs. Office, Hyd-II Commr'te	- do -
31.	Ch.Usha Kiran (SC)	Sullurpetta Rg, Nellore Dvn., Guntur Commr'te	- do -
32.	A.V.S.Rama Mohan	Ramanthapur, Hyd-III Dvn. Hyd-III Commr'te	- do -
33.	S.Ramana Rao	P & I, Hyd-VI Dvn. Hyd-I Commr'te	- do -
34.	N.Siva Kumar	Chitkul, Hyd-I Dvn. Hyd-I Commr'te	- do -
35.	Ch.Raghu Rajendra	Selective Audit, Hqrs. Office, Hyd-III Commr'te	- do -
36.	D.S.Rawat	Dvn. Office, Hyd-VI Dvn. Hyd-I Commr'te	- do -
37.	A.Satyanarayana Murthy	Tribunal, Hqrs. Office, Hyd-I Commr'te	- do -
38.	Ch.Ramesh Babu	Selective Audit, Hqrs. Office, Hyd-I Commr'te	- do -

Contd...

(1) (2)

(3)

39. S.Haranadh	Training School, Kurnool Dvn., Kurnool Commrte	
40. C.Vijaya Bhaskar	Puttur Rg., Tadikona, Guntur Guntur Commrte	
41. N.Sreedhar	Selective Audit, Nizamabad Hyd-II Commrte	
42. G.J.Kiran Babu	Azamabad-I, Hyd-VI Dvn., Hyd-III Commrte	
43. B.Sri Krishna (SC)	Vijayawada Rg., Guntur Commrte	
44. P.Digvijayam (SC)	S.G.C.P, Ongole Rg., Nellore Dvn., Guntur Commrte	- do -
45. J.Vidyadhar	Dvn1. Office, Hyd-VII Dvn., Hyd-I Commrte	- do -
46. U.Abraham	Balanagar-V, Hyd-IV Dvn., Hyd-I Commrte	- do -
47. P.Srikanth (SC)	Srikalahasti Rg., Tirupathi Dvn., Guntur Commrte	- do -
48. Md.Shafivulla	Audit, Vijayawada, Guntur Commrte	- do -
49. N.Chakradhar (SC)	P & I, Rajahmundry Dvn., Vizag Commrte	- do -
50. B.Papa Rao (ST)	Sanathnagar-III, Hyd-IX Dvn., Hyd-III Commrte	- do -
51. K.Madhusudhan Rao (ST)	Dvn1. Office, Nizamabad, Hyd-I Commrte	- do -
52. P.Satyanarayana	S.G.C.P. Unit, Kakinada Dvn., Vizag Commrte	- do -
53. S.Tara Singh (ST)	Adjudication, Hqrs. Office, Hyd-II Commrte	- do -
54. Y.Venkataiah (ST)	Selective Audit, Kurnool, Hyd-II Commrte	- do -
55. T.N.Vara Prasad	Dvn1. Office, Guntur, Guntur Commrte	- do -
56. M.S.Rao	Selective Audit, Kurnool, Hyd-II Commrte	- do -
57. KAnnie Aruna Farishta	Cherlapally-I Range, Hyd-X Division, Hyderabad-III Commrte	- do -
58. P.Vijayalakshmi (SC)	Audit, Hqrs. Office, Guntur Commrte	- do -
59. P.Lakshmirajyam	Kushaiguda Range, Hyd-X Division, Hyderabad-III Commrte	- do -
60. Kareemunnisa	Siddipet Sector, Nizamabad Dvn., Hyderabad-I Commrte	- do -

(1)	(2)	(3)	(4)
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61. S.Annapurna (SC)	Dvn1.Offce, Hyderabad-IV, Hyderabad-I Commr'te	19.12.1997
62. S.G.Prasoonamba	Vijayawada Range-III, Vijayawada Dvn., Guntur Commr'te	- do -
63. C.Devayani	Audit, Hqrs.Offce, Guntur Commr'te	- do -
64. N.R.Aparna	Valuation Sec., Hqrs.Offce, Hyderabad-I Commr'te	- do -

Jai Prakash
(JAI PRAKASH) 12/12/97
DEPUTY COMMISSIONER (P&V)

To
The Individuals.

Copy to:

The Commissioners of Customs & Central Excise, Hyderabad-II/III,
Guntur and Visakhapatnam Commr'tes. (5 copies each)
The Addl./Deputy Commissioners, C.C's Office, Hyd.Zone, Hyd.
All Dy.Commissioners, C.Ex., Hyd-I Commr'te.
All concerned Asst.Commissioners, C.Ex., Hyd-I/Hyd-II/Hyd-III, Guntur and
Visakhapatnam Commr'te.

With a request to direct the above officers to attend the said interview on the dates mentioned against their names.

Copy submitted for information to the Chief Commissioner, Customs and Central Excise, Hyderabad Zone, Hyderabad.

Copy to:

The C.A.O./P.A.O., Central Excise, Hyd-I Commr'te.
The General Secretary, Central Excise Executive Officers (Inspectors)
Assn., Hyd/Guntur/Vizag Commr'te.
Care-taker
Notice Board.

Somayyulu
Bathula

APPENDIX 5
MODEL ROSTER
(40 Points)

[For reservation of 15% for S.Cs. and 7½% for S.Ts.]

Posts filled by Direct Recruitment on All-India Basis

BY OPEN COMPETITION

[M.H.A., O.M. No. 1/11/69-Est. (SCT), dated 22-4-1970 and Dept. of Per. & A.R., O.M. No. 1/9/74-Est. (SCT), dated 29-4-1975.]

[A separate roster on this pattern, will be maintained for posts filled by promotion to which reservation orders apply.]

Point in the Roster	Whether Unreserved or Reserved	Point in the Roster	Whether Unreserved or Reserved
1. <i>Scheduled Caste</i>		21. Unreserved	
2. Unreserved		22. <i>Scheduled Caste</i>	
3. Unreserved		23. Unreserved	
4. <i>Scheduled Tribe</i>		24. Unreserved	
5. Unreserved		25. Unreserved	
6. Unreserved		26. Unreserved	
7. Unreserved		27. Unreserved	
8. <i>Scheduled Caste</i>		28. <i>Scheduled Caste</i>	
9. Unreserved		29. Unreserved	
10. Unreserved		30. Unreserved	
11. Unreserved		31. <i>Scheduled Tribe</i>	
12. Unreserved		32. Unreserved	
13. Unreserved		33. Unreserved	
14. <i>Scheduled Caste</i>		34. Unreserved	
15. Unreserved		35. Unreserved	
16. Unreserved		36. <i>Scheduled Caste</i>	
17. <i>Scheduled Tribe</i>		37. Unreserved	
18. Unreserved		38. Unreserved	
19. Unreserved		39. Unreserved	
20. Unreserved		40. Unreserved	

MODEL ROSTER

A VI

NOTE.—If there are only two vacancies to be filled in a particular year, not more than one may be treated as reserved. If there be only one vacancy in a particular year which falls on a reserved point in the roster, it will be treated as unreserved in the first instance and filled accordingly but the reservation should be carried forward to subsequent year(s). In the subsequent year(s) of recruitment the reservation should be applied by treating the vacancy arising in that year as reserved even though there might be only a single vacancy in that subsequent year(s).

80m 477-1
Courtney
Courtney

KENDRIYA UTPAD SHULK SAMIHARTALAYA
(CENTRAL EXCISE COLLECTORATE)
HYDERABAD

ESTABLISHMENT ORDER (N.G.O.) NO.151/83
Dated the 27th October, 1988.

Subject:- Establishment - Regularisation of the services of the Inspectors who were promoted 'on 'ad-hoc' basis -
Ordered.

-o-

In supersession of all the earlier orders of this office in respect of regularisation of Inspectors promoted on purely 'ad-hoc' basis, the following Inspectors(promotees) are regularised in the cadre of Inspector with effect from the dates mentioned against their names i.e., the date on which they have joined as inspectors.

S.No.	Name of the Inspector S/Sir	Place of working	Date from which regularised
(1)	(2)	(3)	(4)
1.	K.Satyanarayana,	Guntur Collectorate	21.6.83 A.N.
2.	I.B.Vijayam,	Guntur Collectorate	11.4.83 A.N.
3.	Md.Saleem,	Anantapur Dvn.	16.6.83
4.	Ch.Ramachandra Rao,	Nellore Dvn.	27.6.83
5.	P.Vijayasaradhi,	Nizmabad Dvn.	1.6.1983
6.	K.V.V.Someswara Rao,	Hyderabad-I Dvn.	20.6.83
7.	Ch.Anjaneyulu,	Guntur Collectorate	15.12.83
8.	P.Sreeramamurthy,	Guntur Coll'te	15.12.83
9.	Syed Basheer Ahmed,	Kurnool Dvn.	18.12.83
10.	Y.Radhakrishna,	Guntur Collectorate	6.12.83
11.	D.Siddaiah,	Kurnool Dvn.	8.12.83
12.	K.Nirmal Kumar,	Guntur Collectorate	6.12.83
13.	N.Venkataramana Rao,	Warangal Dvn.	14.12.83
14.	V.Vijayasekhar Reddy,	Hyd.II Dvn.	2.12.83
15.	S.Srinivasulu,	Anantapur Dvn.	8.12.83
16.	V.Suryaprakash,	Guntur Collectorate	15.12.83
17.	K.Narasimloo,	Hyd.V Dvn.	2.12.83
18.	V.Bhaskara Rao(SC),	Guntur Coll'te	15.12.83
19.	K.Ramachandra Rao,	Warangal Dvn.	9.12.83
20.	G.Venkateswara Rao,	Nizmabad Dvn.	21.12.83
21.	M.Pulla Reddy,	Guntur Coll'te	20.12.83
22.	C.Naganath,	Hyderabad-III Lyn.	14.12.83
23.	T.Chakradhara Rao,	Hqrs.Office,Hyd.	20.1.84
24.	M.Umakantham,	Hqrs.Office,Hyd.	15.2.84
25.	A.Chandrasekharam,	Nellore Dvn.	9.2.84
26.	E.Appa Rao,	Guntur Collectorate	7.7.84
27.	M.Appala Raju,	Guntur Collectorate	7.7.84
28.	M.Appala Konda,	Guntur Collectorate	7.7.84
29.	Harikishen Rao,	Hyderabad- V Dvn.	23.6.84
30.	K.Kusakumar,	Guntur Collecto-rate	12.7.84

(Contd...P.2.)

(1)	(2)	(3)	(4)
31.	C.Mangaiyah Pantulu,	Hyderabad-II Dvn.	25.6.84
32.	M.S.Wellington,	Hyderabad-I Dvn.	17.9.84
33.	J.Jairaj,	Hyderabad-IV Dvn.	5.9.84
34.	P.Vasudeva Rao,	Guntur Collectorate	15.11.84
35.	A.V.Prasada Rao,	Guntur Collectorate	14.12.84
36.	V.V.A.Nagaraja Kumar,	Guntur Collectorate	28.1.85
37.	Pudi Ramamurthy,	Warangal Division	26.4.85
38.	B.Ananda Rao,	Guntur Collectorate	26.4.85
39.	M.Lokeswara Rao,	Hyderabad-IV Dvn.	30.4.85
40.	Ch.Subba Rao,	Hyderabad-I Dvn.	4.7.85
41.	Ch.Rambabu,	Guntur Collectorate	30.6.85
42.	D.Srirama Sastry,	Hyderabad-II Dvn.	31.8.85
43.	N.Krishna Reddy,	Guntur Collectorate	12.9.85 AN
44.	Mohd.Hussain,	Hqrs. Office, Hyd.	12.9.85 AN
45.	G.Nahamood,	Nizamabad Dvn.	12.9.85 AN
46.	P.Nohan Rao,	Anantapur Dvn.	12.9.85 AN
47.	Ahmed Hussain,	Hqrs. Office, Hyd.	12.9.85
48.	K.Subbaraya Gupta,	Hyd.V Dvn.	10.10.85
49.	M.Prasada Rao,	Guntur Collectorate	31.8.85
50.	P.Venkateswara Rao,	Guntur Collectorate	12.9.85
51.	R.Krishnakumar Rai,	Guntur Collectorate	12.9.85
52.	K.Poornachandra Rao,	Guntur Collectorate	23.9.85
53.	R.Venkaiah,	Nellore Dvn.	4.9.85
54.	P.Chiranjeevi Rao,	Hqrs. Office, Hyd.	16.9.85
55.	B.Bhagya Vishnu,	Guntur Collectorate	23.9.85
56.	K.S.Ranganath,	Hyderabad-II Dvn.	17.9.1985
57.	P.Janaki Ramaiah,	Hqrs. Office, Hyd.	28.2.86 AN
58.	N.Panduranga Rao,	Guntur Collectorate	6.3.86
59.	R.V.Ramana Rao,	Nizamabad Division	5.3.86
60.	B.Bharat Rao (S.C.),	Hqrs. Office, Hyd.	28.2.86 AN
61.	N.B.V.Chennu (ST),	Guntur Collectorate	12.3.86
62.	Bh.Chandra Sekharam,	Guntur Collectorate	13.3.86
63.	V.Hanumantha Rao,	Nellore Division	12.3.86
64.	R.M.L.Kapoor,	Hyderabad-V Dvn.	4.3.86
65.	P.Ramamohana Rao,	Hyderabad-II Dvn.	6.3.86
66.	O.Raghuramaiah,	Nellore Dvn.	5.3.86
67.	S.Nageswar Rao,	Nizamabad Dvn.	28.2.86 AN
68.	M.Venkateswarlu,	Guntur Collectorate	27.3.86
69.	B.Vittal Rao,	Guntur Collectorate	1.4.86
70.	K.V.Suryanarayana Murthy,	Guntur Collectorate	31.3.86
71.	Ambrose Harry,	Hyderabad-IV Dvn.	21.5.86 AN
72.	D.Francis Jairaj,	Hqrs. Office, Hyd.	1.7.86

(2)	(3)	(4)
73. Kum.M.Ratnapanchali,	Hqrs. Office, Hyd.	1.7.86
74. S.V.S.S.R.Krishna Rao,	Hqrs. Office, Hyd.	2.7.86
75. A.V.S.Jagannadha Sarma,	Guntur Collectorate	9.7.86
76. N.Prakasa Rao,	Guntur Collectorate	5.7.86
77. Ch.Narasimha Murthy,	Guntur Collectorate	31.7.86
78. I.Ganapathi Rao,	Guhtur Collectorate	7.8.86
79. A.Parameswar (S.C.),	Hyderabad-I Dvn.	25.7.86
80. P.Hanumantha Prasad,	Hyderabad-II Dvn.	25.7.86
81. P.Govinda Rao,	Warangal Division	31.7.86
82. Smt.V.Lalitha,	Hyderabad-I Dvn.	25.7.86
83. N.Jogeswara Rao,	Hqrs. Office, Hyd.	1.8.86
84. D.Madana Gopal,	Guntur Collectorate	29.8.86
85. E.Prasada Patnaik,	Guntur Collectorate	29.9.86AN
86. S.V.Ranamurthy,	Nellore Dvn.	18.9.86
87. Ch.Kumar Babu,	Guntur Collectorate	25.9.86
88. J.Seshagiri,	Guntur Collectorate	29.9.86AN
89. P.Mahaboob Ali Khan,	Nizamabad Dvn.	29.9.86
90. Md.Aslam,	Nellore Dvn.	27.9.1986AN
91. K.Venkateswar Rao,	Nellore Dvn.	13.10.86
92. V.Venkateswara Rao,	Hyderabad-V Dvn.	22.10.86
93. D.S.Vidyasagar,	Kurnool Dvn.	3.12.86
94. Mamidi Satyanarayana,	Nizmabad Dvn.	3.12.86
95. P.Krishna (S.C.),	Hyderabad-V Dvn.	20.2.87
96. C.B.Prabhakara Rao,	Guntur Collectorate	27.2.87
97. M.Chenraiah (S.C.),	Guntur Collectorate	25.2.87AN
98. B.Ramakrishna,	Guntur Collectorate	17.6.87
99. T.Vivekananda, (S.C.)	Guntur Collectorate	28.5.1987
100. B.N.Gosike,	Hqrs. Office, Hyd.	19.8.87
101. N.Tirupati Rao,	Guntur Collectorate	31.8.87
102. B.Prasada Rao,	Guntur Collectorate	10.11.87
103. A.L.V.Ramakrishna Murthy,	Hyderabad-I Dvn.	30.10.87AN
104. Mohd.Gazali,	Guntur Collectorate	10.11.87
105. Smt.M.Nirmala,	Hqrs. Office, Hyd.	28.1.1988A.N.
106. Mohd.Shafiullah,	Guntur Collectorate	2.2.1988
107. Ch.Nageswara Rao,	Guntur Collectorate	3.2.88
108. P.Satyanarayana,	Guntur Collectorate	4.2.88
109. T.Niranjanavara Prasad,	Guntur Collectorate	1.2.88AN
110. K.Kanna Rao,	Guntur Collectorate	3.2.88
111. R.Rajasudhakar,	Guntur Collectorate	1.2.88AN
112. R.M.V.Bharadwaj,	Hyderabad-V Dvn.	28.1.88AN
113. J.V.V.Suryanarayana,	Guntur Collectorate	4.2.88
115. M.Raghavendra Rao,	Guntur Collectorate	4.2.88

1:48:

(1)	(2)	(3)	(4)
115. E.Purushotham,	Hqrs. Office, Hyd.	28.1.88AN	
116. A.Karimullah Khan,	Guntur Collectorate	2.2.1988	
117. P.Umeshankar,	Hyderabad-I Dvn.	28.1.88AN	
118. D.Venkateswar Rao,	Hyderabad-III Dvn.	28.1.88AN	
119. K.P.V.S.Ramamohana Rao,	Guntur Collectorate	4.2.88	
120. P.Jagannadha Rao,	Guntur Collectorate	1.2.88AN	
121. S.Rajeevan,	Hyderabad-I Dvn.	28.1.88AN	
122. P.David Leela Kumari,	Hqrs. Office, Hyd.	26.8.88	
123. J.Santha Vara Lakshmi,	Guntur Collectorate	5.9.88	
124. T.Renachandra Murthy,	Guntur Collectorate	12.9.88	
125. Smt.B.Mathaji,	Guntur Collectorate	12.9.88	
126. O.Jagannadha,	Guntur Collectorate	16.9.88	
127. K.Immanuel(ST),	Guntur Collectorate	16.9.88	
128. C.V.Subrahmanyam,	Hyderabad-II Dvn.	19.9.88	
129. Smt.R.Subhada,	Hqrs. Office, Hyd.	10.10.88	
130. N.Venkat Rami Reddy,	Hqrs. Office, Hyd.	7. 10.88AN	
131. G.Krishna Rao,	Guntur Collectorate	19.10.88AN	
132. R.Venkateswarlu,	Hyderabad-V Dvn.	12.10.88AN	
133. G.V.S., Ramamohan Rao,	Hyderabad-I Dvn.	12.10.88	
134. M.Venkataramana,	Hqrs. Office, Hyd.	12.10.88	
135. P.Rama Sesi Sai,	Guntur Collectorate	17.10.88	
136. S.T.V.Bhagavan,	Guntur Collectorate	12.10.88AN	
137. M.Ch.Satyanarayana,	Guntur Collectorate	12.10.88	

2. They are also info that their promotion is purely temporary and that any diversion or withdrawal of the post(s) against which they were promoted, can result in reversion of junior-most officer(s).

3. They are kept on probation for a period of two years from the date of their regularisation. Their retention in the grade of Inspector will depend upon their successful completion of probation period.

Lalitha John
(LALITHA JOHN)
DEPUTY COLLECTOR(P.R.E.)

//C.No.II/39/42/88-E.//

To

The individuals (through the officers concerned)

Copy to the Collector of Central Excise, Guntur (10 spare copies)

Copy to Addl. Collector/Dy. Collector of C.Ex., Hyderabad

Copy to all Assistant Collectors of Central Excise, in Hyderabad and

Guntur Central Excise Collectorates.

Copy to Chief Accounts Officer/Pay & Accounts Officer, Hyderabad/Guntur

Copy to C.I.U./Confld./Seniority/Recruitment/Sanctioned Strength/

Postings (GOs), of Estt. Secy.

Copy to General Secretary, C.Ex. Executive Officers, Assn., Hyd./Guntur

Copy to Assistant Director(O.L.), Hqrs. Office, Hyderabad

Copy to Stock File.

Spare 10 copies.

S. M. Murthy
C. and H. S. W.

CONFIDENTIAL

C O P Y

F.NO.A.22015/34/80-Ad.III B
 Government of India
 Central Board of Excise and Customs

New Delhi, the 20th May, 1980.

To

All Collectors of Central Excise,
 All Collectors of Customs.
 (By name)

Sub: Transfer - Delegation of powers to the Heads of
 Departments for permitting inter-Collectorate
 transfers of Group 'C' officers.

• • • • •

Sir,

I am directed to say that, as you are aware, transfers of Group 'C' officers from one Collectorate to another having separate cadres are at present allowed on compassionate grounds with the basis approval of Board, subject to certain conditions. You are also well acquainted with the basis and conditions on which such transfers are effected and the procedure to be followed in this regard.

2. It has now been decided to delegate the powers to the Heads of Departments in this regard. The requests received for inter-Collectorate transfers from the Group 'C' officers on really compassionate grounds may be considered on merits. The transfers wherever considered necessary, may be effected by you on the following conditions:-

- (i) the concerned two Collectorates should agree to the transfer;
- (ii) the transferee will not be entitled to count the service rendered by him in the former Collectorate for the purpose of seniority in the new charge. In other words, he will be treated as a new entrant in the Collectorate to which he is transferred and will be placed at the bottom of the list of the temporary employees of the concerned cadre in the new charge;
- (iii) on transfer he will not be considered for promotion/confirmation in the old office;
- (iv) if he is a permanent employee, he will retain his iden. in the old charge till he is confirmed in the new charge.
- (v) he will not be entitled to any joining time and transfer travelling allowance;
- (vi) such transfers can be effected only in the posts filled by direct recruitment.

spensed vide Board's No: A-22015/34/85. Ad.III A, 27.5.85 if it is on extreme compassionate grounds".

(vii) ordinarily, no requests for inter-Collectorate transfer should be entertained till the officer appointed to a particular Collectorate/post completes the probation period of two years.

3. A written undertaking to abide by the requisite terms and conditions may be obtained from the employees seeking transfers before the transfers are actually effected.

4. The receipt of this letter may kindly be acknowledged.

5. Hindi version of this letter will follow.

(A) Bals. letter F.No - A-22015/34/85. Ad.III A. Yours faithfully,
 (A) 22015/34/85 Ad.III A. Yours faithfully,
 27.5.85 Sd/-

Om Prakash



A - IX

107
P - 107

E. P. A. B. X. 233419
233415
233428
233457
C. C. Personal : 232028
P. B. No. : 1001

सीमा शुल्क व केन्द्रीय उत्पाद शुल्क के मुख्य आयुक्त का कार्यालय
Office of the Chief Commissioner of Customs And Central Excise

हैदराबाद अंचल

HYDERABAD ZONE

एस. रो. स्टॉडियम रोड, बशीरबाग, हैदराबाद - 500 029.
L. B. STADIUM ROAD, BASHEER BAGH,
HYDERABAD - 500 029. (A.P.)

C. No. II/39/105/97-CC(HZ)

Dated 12.11.1997

Subject: Preparation of Panels of Air Customs Superintendents /Air Customs Officers for posting to Hyderabad Air Port/Un-accompanied Baggage Unit- Reference of Hon'ble C.A.T Decision in O.A. No. 1349/97 dated 14th October'97.

....

Please refer to your representation dated. 13.10.1997 and the C.A.T decision in O.A.No, 1349/97 dated 14.10.1997 .

In this regard I am directed to inform you that the Commissioner, Hyderabad-I Commissionerate has revised the seniority list of Inspectors vide his letter C.No. II/34/12/97-E(PF) dtd. 15.10.1997. As per the revised seniority list your seniority No. is 613 and the last Inspector who called for interview for the above said selection figures at SlNo. 542 in the seniority list. Therefore your application/representation for inclusion in the list of interviewees for the said panel cannot be considered.

This is for your information.

(S. RAMESH)
DEPUTY COMMISSIONER (CCO)

TO

✓ Shri Bhaik Mahaboob Basha,
Selective Audit,
Hqrs., Hyderabad-I, Commissionerate.

Copy to The Commissioner of Central Excise, Hyderabad-I, for information
The Commissioner of Central Excise, Hyderabad-II for information.

S. RAMESH
Deputy Commissioner

233419
233415
233428
233457
C. C. Personal : 232028
P. B. No. : 1001

A. X

108

113

To

The Commissioner of Central Excise,
Hyderabad-I Commissionerate,
H Y D E R A B A D. // Thro

// Through proper channel //

sir,

Sub: Establishment - Revised Seniority list of Inspectors of Central Excise of Hyderabad, Guntur and Visakhapatnam Commissionerates as on 1-1-1992 - Shri Harikishan Rao, Supdt. of Central Excise - Submission of Representation - Regarding.

Ref: Letter C.No:II/34/12/97-E.7(PF) dated
15-10-1997 of Commissioner of Central Excise,
Hyderabad-I Commissionerate, Hyderabad.

★★★★★

With reference to the Seniority list communicated through the letter under reference, I, Harikishan Rao, Superintendent of Central Excise, submit the following for your kind consideration and favourable orders before the finalisation of the seniority list of Inspectors of Central Excise as on 1-1-1992.

2. I submit that I was originally recruited as Steno on 11-4-1974 and was later promoted as Inspector from 24-6-1984 on passing the required Departmental tests for promotion. In view of my length of service and the passing of the oral test and physical test, I was promoted as Inspector of Central Excise from the date, after having been selected by the regularly constituted D.P.C. Thereafter, I was promoted as Superintendent of Central Excise w.e.f. 8-8-95 and since then has been continuing in the said post.

3. I submit that there has been controversy with regard to fixation of seniority between the Direct recruits and Promotees in the cadre of Inspectors of Central Excise. It is relevant to submit in this connection that the Government of India, Ministry of Home Affairs vide their Office Memorandum No: 9/11/55/APS, dated 22-12-1959 laid down principles for determining seniority of various categories of persons employed in Central Services. According to the said O.M. it was laid down in para-6, that the relative seniority of Direct recruits and Promotees which shall be determined according to the rotation of vacancies between Direct recruits and promotees and shall be based on quotas of vacancies reserved for Direct recruitment and promotion respectively in the recruitment rules. According to the said principle a roster should be maintained based on reservation for Direct recruitment and for Promotions in the recruitment rules and appointment should be made in accordance with the Roster and seniority determined accordingly. Thus where 75% of vacancies are reserved for promotion and 25% for Direct recruitment, each direct recruit shall be ranked in seniority below 3 promotees. I submit that the Central Excise and Land Customs Department Group-C posts recruitment Rules, 1979 issued in G.S.R. No. 742 provided that the post of Inspectors of Central Excise shall be filled by 75% by Direct Recruitment and 25% by Promotion from the feeder categories. Thus the prescribed ratio between the Direct Recruits and promotees is 3 : 1. Accordingly seniority lists of Inspectors of Central Excise are issued from time to time.

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4. While so the Government of India issued O.M. No.35014/2/80-Estt(D), dated 7-2-1986 laying down the revised principles for determining the seniority of various categories employed in Central services. According to the said O.M. it was clarified that in future, while the principle of rotation of quotas will still be followed for determining the inter-seniority of Direct recruits and promotees, the present practice of keeping vacant SLOTS for being filled up by direct recruits of later years, thereby giving them unintended seniority over promotees who are already in position, would be dispensed with. Thus if adequate number of Direct Recruits will not become available in any particular year, the rotation of quotas for purpose of determining seniority would take place only to the extent of available Direct Recruits and if the Direct Recruits are not available the promotees will be bunched together at the bottom of the seniority list, below the last position upto which it is possible to determine seniority, on the basis of rotation of the quotas with reference to the actual number of Direct Recruits who become available. The orders issued in the above O.M. was directed to take effect from 1-3-1986.

5. I submit that some of the promotees Inspectors of Central Excise Shri T.Chakradhara Rao and other filed O.A.No.156/86 before the Hon'ble CAT, Hyderabad for directing the respondents to determine their seniority by the length of continuous officiation in service in the grade of Inspector and to reflect their correct position in the revised seniority list for confirmation with all attendant benefits. Their contention in the OA. is that they are entitled to get their seniority revised in accordance with the principle laid down by Hon'ble Supreme Court in the case of A.Janardhana Vs. Union of India 1983 (1)SLJ page 564 which was accepted by Government of India O.M.No .35014/2/80-Estt(D), dated 7-2-1986. The above said O.A. was disposed of by the Hon'ble Tribunal on 5-7-1988 directing the respondent to recast the seniority list in accordance with the O.M. referred to above after following the usual procedure by giving notice to the effected parties. However, the above said judgement was carried in appeal before the Hon'ble Supreme Court by way of Special Leave Appeal No.5225 of 1990 but the same was dismissed as time barred. Accordingly the Government of India addressed the Collector of Central Excise, Hyderabad in letter No: A-32022/9/89-Ad.IIIA., dated 2-4-1990 with direction to revise the seniority list in the grade of Inspector of Central Excise and accordingly requested further necessary action in the matter may be taken as per the direction by the Tribunal. In pursuance of the decision of the Govt., the Collector of Central Excise, Hyderabad communicated the revised seniority list of Inspectors of Hyderabad, Guntur and Visakhapatnam Collectorate as on 1-1-1992 vide C.No: II/34/3/93-Estt, dated 30-4-1993 fixing the seniority of the promotees Inspector on the basis of O.M. dated 7-2-86 read with judgement in O.A.No: 156/86.

6. While such is the situations, some of the Direct Recruit Inspectors Shri T.Srikanth Babu and other have filed O.A.No: 1323 of 1993 and 906 of 1994 before the Hon'ble CAT, Hyderabad assailing the seniority list dated 30-4-1993 and for restoration of the seniority position as reflected earlier. Thus the controversy in the above O.A.s is with regard to fixation of inter-se-seniority between Direct Recruits and promotees under O.M. dated 22-12-1959 and 7-2-1986. The Hon'ble Tribunal has elaborately contended various contentions raised in the

O.Ms and finally disposed of the same on 13-2-97 wherein the following decisions were arrived at:

- (1) The O.M. dated 7-2-86 has prospective application.
- (2) Inter-se-seniority prior to 7-2-86 has to be regulated in accordance with 1959 O.M.
- (3) There was no break down of Quota Rules. Hence O.M. 22-12-59 has to be followed.
- (4) The cases of those who were officiating as Inspectors prior to 1-3-86 but regularised after that date are required to be individually decided after determining the nature of officiating nature of the post to which the officiation related and the provisions of O.M. 1959 and cannot be generalised.
- (5) Where the selection process was commenced prior to 1-3-86 for direct recruitment, but appointment was made after that date will be governed by the O.M. dated 7-2-1986.

In this connection, it is relevant to refer the observations of the Hon'ble Tribunal in para 22 of the above judgement for greater appreciation with regard to fixation of seniority of Direct recruits where the selection process was commenced prior to 1-3-86 for direct recruitment but the appointment was made after that date, they will be governed by O.M. dated 7-2-86. It is needless to submit that according to the above observations in case where the selection process commenced prior to 1-3-86 but recruitment took place after that date the seniority of direct recruits shall be fixed in terms of O.M. dated 7-2-86.

7. That being the situation, it is surprising to note that the Commissioner communicated the revised seniority list of Inspectors as on 1-1-1992 in C.No: II/34/12/97-E.7(PF), dated 15-10-1997 on the basis of the O.M. dated 7-2-86 is prospective in nature and fixing the seniority of direct recruits whose selection process commenced prior to 1-3-86 and appointment made after that date on the basis of O.M. dated 22-12-59, overlooking the specific observations of Hon'ble Tribunal in para 22 of the judgement dated 13-2-97 which is highly unjustified and resulted in irrecoverable loss in the service prospects of the applicant as all the direct recruits joined after 1-3-86 were placed above the applicants which is not in consonance with the judgement.

8. I, therefore, humbly request the commissioner to kindly consider the above submissions made by me and restore my seniority as correctly reflected in the seniority list of Inspectors of Central Excise as on 1-1-92 communicated on 30-4-93 for which act of kindness, I shall ever remain grateful to you, sir.

9. I also request you, sir, to suspend the operation of the seniority list as on 1-1-92 now communicated vide letter dated 15-10-97 (cited reference) relating to the Inspectors of Central Excise pending disposal of my representation and also restoration of seniority.

Guntur,
20-11-97.

Yours faithfully,

67 (67/10)
(HARIKISHAN RAO)
SUPERINTENDENT OF CENTRAL EXCISE,
GUNTUR DIVISION :: GUNTUR-1.

Copy submitted to the Commissioner of Central Excise, Guntur Commissionerate, Guntur with a request to forward my representation to the Commissioner-I, Hyderabad for necessary action at his end.

Copy submitted to the Assistant Commissioner of Central Excise, Guntur Division, Guntur with similar request for forwarding my representations to Commissioner of Central Excise, Guntur.

Smoothly
Counseled

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To

The Commissioner of Central Excise,
Hyderabad - I Commissionerate,
HYDERABAD.

THROUGH PROPER CHANNEL.

19 NOV 1997 Respected Sir,

ELURU

Sub: Estt. - Revised seniority list
of Inspectors of Hyderabad,
Guntur and Vizag Commissionerates
as on 01.01.1992 - Representation
of P. VASUDEVA RAO,
Supdt. of Central Excise (the then
Inspector) - Submission of - Reg.

Ref: Seniority list as on 01.01.1992 of
Inspectors of Hyderabad, Guntur &
Vizag Commissionerates communicated
under C.No.II/34/12/97-E7(PF), dt.
15.10.97 of Hyderabad-I Commissioner.

With reference to the seniority list referred
to above, I submit the following representation for favourable
consideration and favourable orders:

I was promoted as Inspector of Central Excise on
11-11-1984 after having been selected by the regular
O.M. Subsequently, I was promoted as Superintendent of
Central Excise on 19-7-1995 after conducting regular
O.M. I have been continuing in the post since then.

I submit that the seniority list prepared and
communicated under the reference cited above is not in-
conformity with the principles laid down in O.M. No.35010
/80-Estt.(D), dt. 7.2.86. It is said by the Inspector
that the principles laid down in the above referred O.M.
is not retrospective but prospective only. While draw-
ing the above seniority list, the above principle has
not been observed. According to the said O.M., it is
clarified that in future while the principle of rotation
quotas will still be followed for determining the inter-
seniority of direct recruits and promotees, the present
practice of keeping vacant slots for being filled up by
direct recruits of later years thereby giving them un-
intended seniority over promotees, who were already in a
position would be dispensed with. Thus, if adequate
number of direct recruits do not become available in any
particular year, the rotation of quota for the purpose
of determination of seniority would take place only to
the extent of available direct recruits for that year.
The unfulfilled vacancies of that year would be carried for-
ward to the next year and placed below the last promoted
in the seniority list the direct recruits up to the
last promoted vacancies would be placed
below the last promoted of the seniority list. The above
principle does not appear to have been followed while
preparing the above seniority list.

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CHINESE LITERATURE

БИБЛІОГРАФІЧНА СПІВВІДНОВЛЕННЯ
МАНЯЧАМІНІА, Івана Яковича

Geographical distribution of the Collection

Each country's choice of the *Ass. Commission* will be submitted to the *Ass. Commission*.

fit sum

George

In this connection, it may not be out of place to submit that I was regularised as Inspector of Central Excise with effect from 15-11-84 i.e. the date of my joining as Inspector vide Estt. Ord. (NGO) No. 151/83 dt. 27.10.83 of Hyderabad Commissionerate. On a perusal of the seniority list referred to above, we found that the Inspectors, S/Shri V. Srinivasa Rao, N. Satyanarayana Murthy, T. Srikant Babu, S. Dora Reddy, etc. etc. mentioned against sl. nos. 211, 212, 213, 215 respectively in the seniority list as on 1.1.1992 issued on 15.10.97 joined in the grade much later to me and they have been placed above my name as seniors to me though I was regular Inspector from 15-11-84. This is in contravention of the principles of fixing seniority in terms of O.M. Dated 7.2.86.

In this connection, it is also relevant to refer to the observations made by the Hon'ble Tribunal in the case of ~~apprteant~~ appellant in O.A. No. 906/94 for greater elucidation with regard to appreciation of seniority of direct recruit, where the selection process commenced prior to 1.3.1986 for direct recruitment but appointment was made after 1.3.1986 i.e. the date from which the said O.M. dated 7.2.86 takes effect.

It is also held by the Hon'ble Tribunal in the above said case that mere consideration for selection does not vest any right in the incumbent obviously if not officially selected or appointed and no right to the post is acquired. It is only after the selection process culminates in appointment that the right to the post is crystallised (vide para 22 of O.A. No. 906/94, dt. 13.2.97). Thus, the Inspectors, who were appointed after my joining as Inspector and regularisation, cannot be my seniors as has been shown in the revised seniority list dt. 15.10.97.

As per the service rules and seniority fixation rules, the officers who were transferred from one Commissionerate to another Commissionerate (i.e. from one seniority group to another seniority group) ~~will~~ must forego their seniority and they should be placed at the bottom of the officers of the same grade as on the date of their joining in the new Commissionerate in which they joined. This is in accordance with the undertaking to be obtained from the officers, who seek such transfer. ~~But this principle has not been observed in the cases of~~ So is the case with the officers recruited against Sports quota/compassionate appointments.

In para 2 of the Ministry's O.M. dated 7.2.86, it is said in cases where there was delay in direct recruitment or promotion or enough number of direct recruits or promotees did not become available, the procedure followed at present is that the slots meant for direct recruits/promotees which could not be filled up were left vacant and when direct recruits/promotees became available through later examinations or selection such persons were placed above the persons, who were already working in the grade on regular basis. Thus, the direct recruits of later years recruited against short-term vacancies of the preceding two or more consecutive years resulted in direct recruits of the later years taking seniority over some of the promotees with fairly long years of regular service already to their credit which is inappropriate as brought out by several judgments of various High Courts and Supreme Court.

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Mr. Superintendent
OFFICE OF THE SUPERINTENDENT OF CENTRAL EXCISE
DURGAPURAM RANGE : DURGAPURAM.

C. No. 507 / 97-98.

Dated 19-11-1997.

The Assistant Commissioner of
Central Excise, Guntur Division,
G U N T U R U. R.

20 NOV 1997

Sir,

* Guntur D. *

Sub: ESTABLISHMENT - Submission of representation
of Shri D. Sri Rama Sastry, Superintendent of
Central Excise on seniority in the cadre of
Inspector of Central Excise - Regarding.

Ref: C. No. II/34/12/97-E.7 (PF) dated 15-10-97 of
Commissioner-I, Central Excise, Hyderabad.

.....

With reference to Hyderabad - I Commissioner's
letter dated 15-10-1997 cited above, a representation
addressed to the Commissioner - I, Central Excise,
Hyderabad-I Commissionate submitted through proper
channel by Shri D. Sri Rama Sastry, Superintendent of
Central Excise of this Range is forwarded in Triplicate,
for favour of necessary action.

Yours faithfully,

19-11-1997

SUPERINTENDENT OF
CENTRAL EXCISE
DURGAPURAM.

++

Somurthy
Bunse

To
The Commissioner of Central Excise,
Hyderabad - I Commissionerate,
HYDERABAD.

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(Through proper channel)

Sir,

Sub: Establishment - Revised Seniority list of Inspectors of Central Excise of Hyderabad, Guntur and Visakhapatnam Commissionerates as on 1-1-1992 - D.Sri Rama Sastry, Supdt. of Central Excise - Submission of Representation - Regarding.

Ref: Letter C.No.II/34/12/97-E.7(PR) dated 15-10-97 of Commissioner of Central Excise, Hyderabad-I Commissionerate, Hyderabad.

.....

With reference to the Seniority list communicated through the letter under reference, I, D.Sri Rama Sastry, Superintendent of Central Excise, submit the following for your kind consideration and favourable orders before the finalisation of the seniority list of Inspectors of Central Excise as on 1-1-1992.

2. I submit that I was originally recruited as LDC on 1-1-1972 and was later promoted as UDC from 27-7-75 on passing the required Departmental tests for promotion. I subsequently passed the promotion Examination for the post of Inspector of Central Excise on 19-2-1979. In view of my length of service and the passing of the oral test and physical test, I was promoted as Inspector of Central Excise from 31-8-1985 A.N. after having been selected by the regularly constituted D.P.C. Thereafter, I was promoted as Superintendent of Central Excise w.e.f. 10-7-1996 and since then has been continuing in the said post.

3. I submit that there has been controversy with regard to fixation of seniority between the Direct recruits and Promotees in the cadre of Inspectors of Central Excise. It is relevant to submit in this connection that the Government of India, Ministry of Home Affairs vide their Office Memorandum No.9/11/55/APS, dated 22-12-1959 laid down principles for determining seniority of various categories of persons employed in Central Services. According to the said O.M. it was laid down in Para 6, that the relative seniority of Direct recruits and Promotees which shall be determined according to the rotation of vacancies between Direct recruits and promotees and shall be based on quotas of vacancies reserved for Direct recruitment and promotion respectively in the recruitment rules. According to the said principle a roster should be maintained based on reservation for Direct recruitment and for Promotions in the recruitment rules and appointment should be made in accordance with the Roster and seniority determined accordingly. Thus where 75% of vacancies are reserved for promotion and 25% for Direct recruitment, each direct recruit shall be ranked in seniority below 3 promotees. I submit that the Central Excise and Land Customs Department Group-C posts recruitment Rules, 1979 issued in G.S.R. No.742 provided that the post of Inspectors of Central Excise shall be filled by 75% by Direct Recruitment and 25% by Promotion from the feeder categories. Thus the prescribed ratio between the Direct Recruits and Promotees is 3 : 1. Accordingly seniority lists of Inspectors of Central Excise are issued from time to time.

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4. While so the Government of India issued O.M. No.35014/2/80-Estt(D), dated 7-2-1986 laying down the revised principles for determining the seniority of various categories employed in Central Services. According to the said O.M. it was clarified that in future, while the principle of rotation of quotas will still be followed for determining the inter-se-seniority of Direct recruits and promotees, the present practice of keeping vacant SLOTS for being filled up by direct recruits of later years, thereby giving them unintended seniority over promotees who are already in position, would be dispensed with. Thus if adequate number of Direct Recruits will not become available in any particular year, the rotation of quotas for purpose of determining seniority would take place only to the extent of available Direct Recruits and if the Direct Recruits are not available the Promotees will be bunched together at the bottom of the seniority list, below the last position upto which it is possible to determine seniority, on the basis of rotation of the quotas with reference to the actual number of Direct Recruits who become available. The orders issued in the above O.M. was directed to take effect from 1-3-1986.

5. I submit that some of the promotee Inspectors of Central Excise Shri T.Chakradhara Rao and others filed O.A.No.156/86 before the Hon'ble CAT, Hyderabad for directing the respondents to determine their seniority by the length of continuous officiation in service in the grade of Inspector and to reflect their correct position in the revised seniority list for confirmation with all attendant benefits. Their contention in the O.A. is that they are entitled to get their seniority revised in accordance with the principle laid down by Hon'ble Supreme Court in the case of A.Janardhana Vs. Union of India 1983 (1)SLJ page 564 which was accepted by Government of India O.M.No.35014/2/80-Estt(D), dated 7-2-1986. The above said O.A. was disposed of by the Hon'ble Tribunal on 5-7-1988 directing the respondent to recast the seniority list in accordance with the O.M. referred to above after following the usual procedure by giving notice to the effected parties. However, the above said judgement was carried in appeal before the Hon'ble Supreme Court by way of Special Leave Appeal No.5225 of 1990 but the same was dismissed as time barred. Accordingly the Government of India addressed the Collector of Central Excise, Hyderabad in letter No. A-32022/9/89-Ad.III-A., dated 2-4-1990 with direction to revise the seniority list in the grade of Inspector of Central Excise and accordingly requested further necessary action in the matter may be taken as per the directions by the Tribunal. In pursuance of the decision of the Govt., the Collector of Central Excise, Hyderabad communicated the revised seniority list of Inspectors of Hyderabad, Guntur and Visakhapatnam Collectorates as on 1-1-1992 vide C.No.II/34/3/93-Estt, dated 30-4-1993 fixing the seniority of the promotee Inspectors on the basis of O.M. dated 7-2-86 read with judgement in O.A.No.156/86.

6. While such is the situations, some of the Direct Recruit Inspectors Shri T.Srikanth Babu and others have filed O.A.Nos.1323 of 93 and O.A.No.906 of 94 before the Hon'ble CAT, Hyderabad assailing the seniority list dated 30-4-1993 and for restoration of the seniority position as reflected earlier. Thus the controversy in the above O.A.s is with regard to fixation of inter-se-seniority between Direct Recruits and promotees under O.M. dated 22-12-1959 and 7-2-86. The Hon'ble Tribunal

has elaborately contended various contentions raised in the O.A.s and finally disposed of the same on 13-2-97 wherein the following decisions were arrived at:

- (1) The O.M. dated 7-2-86 has prospective application.
- (2) Inter-se-seniority prior to 7-2-86 has to be regulated in accordance with 1959 O.M.
- (3) There was no break down of Quota Rules. Hence O.M. 22-12-59 has to be followed.
- (4) The cases of those who were officiating as Inspectors prior to 1-3-86 but regularised after that date are required to be individually decided after determining the nature of officiating nature of the post to which the officiation related and the provisions of O.M. 1959 and cannot be generalised.
- (5) Where the selection process was commenced prior to 1-3-86 for direct recruitment, but appointment was made after that date will be governed by the O.M. dated 7-2-86.

In this connection, it is relevant to refer the observations of the Hon'ble Tribunal in para 22 of the above judgement for greater appreciation with regard to fixation of seniority of direct recruits where the selection process was commenced prior to 1-3-86 for direct recruitment but the appointment was made after that date, they will be governed by O.M. dated 7-2-86. It is needless to submit that according to the above observations in case where the selection process commenced prior to 1-3-86 but recruitment took place after that date the seniority of direct recruits shall be fixed in terms of O.M. dated 7-2-86.

7. That being the situation, it is surprising to note that the Commissioner communicated the revised seniority list of Inspectors as on 1-1-92 in C.No.II/34/12/97-E.7(PF), dated 15-10-97 on the basis of the O.M. dated 7-2-86 is prospective in nature and fixing the seniority of direct recruits whose selection process commenced prior to 1-3-86 and appointment made after that date on the basis of O.M. dated 22-12-59, overlooking the specific observations of Hon'ble Tribunal in Para 22 of the judgement dated 13-2-97 which is highly unjustified and resulted in irrecoverable loss in the service prospects of the applicant as all the direct recruits joined after 1-3-86 were placed above the applicants which is not in consonance with the judgement.

8. I, therefore, humbly request the Commissioner to kindly consider the above submissions made by me and restore my seniority as correctly reflected in the seniority list of Inspectors of Central Excise as on 1-1-92 communicated on 20-4-93 for which act of kindness, I shall ever remain grateful to you, Sir.

9. I also request you, Sir, to suspend the operation of the seniority list as on 1-1-92 now communicated vide letter dated 15-10-97 (cited reference) relating to the Inspectors of Central Excise pending disposal of my representation and also restoration of seniority.

Yours faithfully,

Place : DURGAPURAM.

Date : 19-11-1997.

(D.SRI RAMA SASTRY)
SUPERINTENDENT OF C.E.
DURGAPURAM RANGE.

Copy submitted to the Commissioner of Central Excise, Guntur Commissionerate, Guntur with a request to forward my representation to the Commissioner-I, Hyderabad for necessary action at his end.

Copy submitted to the Assistant Commissioner of Central Excise, Guntur Division, Guntur with similar request for forwarding my representations to Commissioner of Central Excise, Guntur.

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From:
A.Chandrasekharan,
Superintendent of Central Excise(Stats),
O/o Commissioner of Central Excise,
Hyderabad III Commissionerate,
HYDERABAD.

Hyderabad,
Date : 25-11-97.

To

The Commissioner of Central Excise,
Hyderabad I Commissionerate,
HYDERABAD.

(Through proper channel)

Respected Sir,

Sub: Estt. - Anomalies in the revised seniority list of Inspectors of Central Excise as on 1-1-92 - Representation of Sri A.Chandrasekharan, Supdt. of Central Excise(Statistics), Hqrs., Office, Hyderabad III Commissionerate - Regarding.

Ref: C.No.II/34/12/97-E7(F) dated 15-10-97 of the Commissioner of Customs and Central Excise, Hyderabad I Commissionerate, Hyd.

With reference to the above said revised seniority list of the Inspectors as on 1-1-92, I submit the following facts for kind consideration and favourable orders.

FACTS:

2. While I was working as UDC, the Department directed me to appear before the Commissioner of Central Excise, Hyderabad as per letter C.No.II/3/12/83CS dated 21-11-83 of the Commissioner of Customs and Central Excise, Hyderabad for promotion to the cadre of Inspector of Central Excise and that after successful completion of the physical test and interview during November, 83, I have been considered for promotion as Inspector of Central Excise. Thus, I was promoted purely on selection basis. However, in the appointment order Ext(NGO) Order No.23/84 dated 1.2.84 of Commissioner of Customs and Central Excise, Hyderabad, the promotion was mentioned as "on ad-hoc basis". In this connection it is brought to the notice that "ad-hoc" promotions are generally made in circumstances like :

- a) where there is an injunction by a Court/Tribunal that the post may not be filled on a regular basis
- b) where the DR quota has not been filled;
- c) in short term vacancies caused by regular incumbents proceeding on leave for 45 days or more, study leave, deputation etc., of less than one year duration.

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3. I continued in the post of Inspector of Central Excise for more than one year period and was drawing annual increments immediately after completion of the period of 12 months. The seniority list that existed prior to its revision in 1993 contained certain anomalies such as placing some D.Rs who were appointed to the post after my regular service of over two years --- as seniors considering me as a "ad-hoc" Promotee. According to the instructions contained in this Department's O.M.No. 24012/34/80 Estt(B) dated 20.2.1981 issued prior to my promotion , while notifying vacancies to recruitment agencies especially the S.S.C, the appointing authority is expected to compute the total number of vacancies taking into consideration the likely vacancies during the period beginning from the date of announcement of the subsequent examination so that the total number of posts to be kept vacant may be very few. However , I observed that the arrangement for filling up of the vacancies by D.Rs was not properly handled by the Department and this resulted in undue advantage to the D.Rs becoming seniors to me. Had the Department maintained the roster of vacancy update foreseeing the vacancies, this anomaly would not have crept in. Thus the Department used the term "ad-hoc" in my appointment order, may be without properly understanding the actual meaning of the word; even though the Department constituted D.P.C., and recruited me 'for promotion on selective basis';

Another reasons for making "ad-hoc" arrangements and delaying regular promotions is that the seniority position of the officer holding the post in the feeder grade is disputed. At this juncture, I am to state that the seniority list in the feeder was not disputed. Hence, calling our promotion "purely on ad-hoc basis" is not justifiable.

My promotion to the post of Inspector was considered basing on the principles laid down in OM 9/11/55-RPS dated 22-12-1959 - OM 35(14/2/80-Estt (D) dated 7th Feb., 1986; but the Hon'ble CAT in their judgement dated 13.2.1997 observed that the department did not follow the principles as per the above OM 1959, at the time of revision of the seniority list in 1993. The seniority list, thus required revision, a committee was constituted by the Department headed by Shri P.S.Sastry., Supdt., of Central Excise supported by appellants and respondents in O A No.1323/93 dated 13.2.1997 for revision which was published in the reference cited above.

The seniority list was prepared without following the decision of the Hon'ble Supreme Court in the case of A.Janardhan Vs UOI & Ors - 1983 SCC (L&S) 467; AIR 1983 SC 769, the revision deprived me of the fundamental rights under Article 14 and 16 of the Constitution of India. The Apex Court opined :-

"After the promotee is promoted continuously renders service and is neither found wanting nor insufficient and is discharging his duty effectively, to the satisfaction of all a fresh recruit from the market, years after the promotee was induced in the service comes and challenges all the past recruitments made before he was born in service and some decisions gives him an advantage in the seniority. When the promotee was promoted and was rendering service the direct recruit may be a schoolian or college going boy. He emerges from the educational institution, appears at a competitive examination and starts challenging every thing that had happened during the period when he has had

Contd...3.

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nothing to do with service. Shorn of all service jurisprudential jargon let us bluntly notice the situation that a primary school student who is the promotee was a member of the service, barged in and claimed and got seniority over the pro nootce. If this has not a demotivating effect on service we fail to see what other inequitable approach could be more devastating. It is therefore, time of clarity initiate a proposition that a direct recruit who comes into service after the promotee was already unconditionally without reservation promoted and whose promotion is not shown to be invalid or illegal according to relevant statutory or non-statutory rules should be permitted by any principle of seniority to score a march over a promoted because that itself being arbitrary would be violative of Article 14 and 16 of Constitution of India".

Thus in my case, the department did not act promptly in calling for the selection of DRs foreseeing the vacancies and placed the DRs who were appointed to the post of Inspector of Central Excise, much later to my promotion and placed them as senior - giving them undue advantage. Further, many of the DRs elsewhere employed and drawing pay and allowances, were considered as seniors to me, even though I was in the rolls of the department prior to their appointment in this Department. This seniority was revised by the department basing on a CAT decision in 1993 (without filing any appeal to the Supreme Court - realising the mistake crept from 1983 onwards) and revising the revised list again in 1997, with the help of a committee; this seniority is also consisting of anomalies.

Government of India, DP & AR, O.M.No.28036/2/77-Estt(D) dated 7-Oct-1977 reported that "the Prime Minister has noticed that in a number of cases appointments are made ad-hoc either because Recruitment Rules have not been finalised or there has been delay in the filling up of the posts in a regular manner. Prime Minister, has therefore, desired that Ministries/Departments should take action to fill up the posts in good time before vacancies actually occur in order to avoid ad-hoc appointments. In case where there is un-justifiable delay, responsibility for the delay should be assigned and those responsible should be suitably dealt with."

Had the department taken up the recruitment of DRs well before the vacancies accrued and fixed the seniority of Sports persons keeping in view the orders contained in DP & AR, O.M.No.14/1/72-Estt(D) dated 28.12.1972 these anomalies would not have remained.

Compassionate appointments can be made only against Direct recruitment quota and the applicants for compassionate appointment should be appointed only if they are eligible and suitable for the post in all respects under the provision of the relevant recruitment Rules. There were instances, where the appointee under Compassionate appointment quota getting seniority over a 'promotee' resulting in benefit from a date prior to the death of Govt. Servant, --- against keeping them enbloc as juniors to the DRs.

In continuation, certain DRs who were absorbed in this commissionerate, on Inter Collectorate Transfers (ICT) - drawing pay and allowances in another collectorate and on the rolls in that Collectorate, were awarded with seniority, even from a date earlier to my appointment in the cadre.

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In the present seniority list my name was figured at Sl.No.292 at Page No.23 of the list. Great injustice was done to me in fixing the seniority basing on the ration of 3:1 without taking into consideration my date of regular appointment (date of joining) because I have been regularised from the date of my joining i.e. 9-2-84 via Hyderabad Collector's E.O. (MIO) No.151/88 dated 27-10-88. Accordingly my name is to be figured (in the present revised seniority list as on 1-1-92 dated 15-10-97) above the name of Sri G. Man Mohan at Sl.No.192 at page No.16 of the list because I joined as Inspector much earlier to his joining. In similar and such issues the Apex Court held that "If enough direct recruits are not available, the vacancies should be carried forward and filled in later year for direct recruitment" - 1980 SCC(L&S) 143.

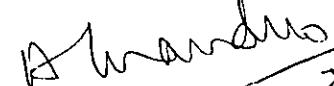
I therefore, submit that in case of my seniority, (i.e.) "Equality of opportunity in Public employment" as provided under Article 16 of constitution of India; was combined with discrimination and unfair procedure, even though the order relied by the department for fixation of seniority viz., O.M. 1959 dated 22-12-1959 or OM dated 7.2.1986 (w.e.f. 1.3.1986) did not illustrate to place a "PROMOTEE" as a junior to a JUNIOR - as per date of appointment.

SUBMISSIONS:

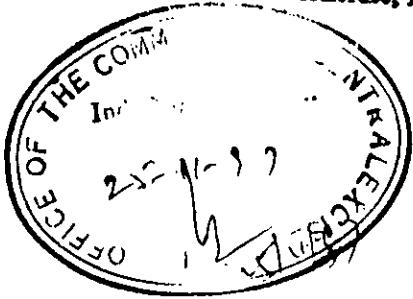
At close I once again submit that I was appointed to the post of Inspector of a Central Excise w.e.f., 9.2.84 and the seniority may be fixed as per the date of appointment to the cadre and the injustice extended may be stemmed for restoration of seniority.

The department while acting for fixation of seniority basing on the judgement dated 13-2-1997 of the Hon'ble CAT, Hyderabad bench, a ray of justice may be extended and an order of restoration may be issued immediately, relying on the various O M Nos. And Supreme Court judgements referred to in this representation.

Yours faithfully,


25/11/97
(A. CHANDRASEKHARAM)

Copy in advance submitted to the Commissioner of Central Excise,
Hyderabad I Commissionate, Hyderabad, to save delay.



Domothy
Gundel



To

The Commissioner of Central Excise,
Hyderabad-I Commissionerate,
H Y D E R A B A D.

// Through proper channel //

Sir,

Sub: Establishment - Revised Seniority list of Inspectors of Central Excise of Hyderabad, Guntur and Visakhapatnam Commissionerates as on 1-1-1992 - Shri Harikishan Rao, Supdt. of Central Excise - Submission of Representation - Regarding.

Ref: Letter C.No:II/34/12/97-E.7(PF) dated 15-10-1997 of Commissioner of Central Excise, Hyderabad-I Commissionerate, Hyderabad.

** ** **

With reference to the Seniority list communicated through the letter under reference, I, Harikishan Rao, Superintendent of Central Excise, submit the following for your kind consideration and favourable orders before the finalisation of the seniority list of Inspectors of Central Excise as on 1-1-1992.

2. I submit that I was originally recruited as Steno on 11-4-1974 and was later promoted as Inspector from 24-6-1984 on passing the required Departmental tests for promotion. In view of my length of service and the passing of the oral test and physical test, I was promoted as Inspector of Central Excise from the date, after having been selected by the regularly constituted D.P.C. Thereafter, I was promoted as Superintendent of Central Excise w.e.f. 8-8-95 and since then has been continuing in the said post.

3. I submit that there has been controversy with regard to fixation of seniority between the Direct recruits and Promotees in the cadre of Inspectors of Central Excise. It is relevant to submit in this connection that the Government of India, Ministry of Home Affairs vide their Office Memorandum No:9/11/55/APS, dated 22-12-1959 laid down principles for determining seniority of various categories of persons employed in Central Services. According to the said O.M. it was laid down in para-6, that the relative seniority of Direct recruits and Promotees which shall be determined according to the rotation of vacancies between Direct recruits and promotees and shall be based on quotas of vacancies reserved for Direct recruitment and promotion respectively in the recruitment rules. According to the said principle a Roster should be maintained based on reservation for Direct recruitment and for Promotions in the recruitment rules and appointment should be made in accordance with the Roster and seniority determined accordingly. Thus where 75% of vacancies are reserved for promotion and 25% for Direct recruitment, each direct recruit shall be ranked in seniority below 3 promotees. I submit that the Central Excise and Land Customs Department Group-C posts recruitment Rules, 1979 issued in G.S.R. No. 742 provided that the post of Inspectors of Central Excise shall be filled by 75% by Direct Recruitment and 25% by Promotion from the feeder categories. Thus the prescribed ratio between the Direct Recruits and promotees is 3 : 1. Accordingly seniority lists of Inspectors of Central Excise are issued from time to time.

4. While so the Government of India issued O.M. No.35014/2/80-Estt(D), dated 7-2-1986 laying down the revised principles for determining the seniority of various categories employed in Central Services. According to the said O.M. it was clarified that in future, while the principle of rotation of quotas will still be followed for determining the inter-seniority of Direct recruits and promotees, the present practice of keeping vacant SLOTS for being filled up by direct recruits of later years, thereby giving them unintended seniority over promotees who are already in position, would be dispensed with. Thus if adequate number of Direct Recruits will not become available in any particular year, the rotation of quotas for purpose of determining seniority would take place only to the extent of available Direct Recruits and if the Direct Recruits are not available the promotees will be bunched together at the bottom of the seniority list, below the last position upto which it is possible to determine seniority, on the basis of rotation of the quotas with reference to the actual number of Direct Recruits who become available. The orders issued in the above O.M. was directed to take effect from 1-3-1986.

5. I submit that some of the promotees Inspectors of Central Excise Shri T.Chakradhara Rao and other filed O.A.No.156/86 before the Hon'ble CAT, Hyderabad for directing the respondents to determine their seniority by the length of continuous officiation in service in the grade of Inspector and to reflect their correct position in the revised seniority list for confirmation with all attendant benefits. Their contention in the O.A. is that they are entitled to get their seniority revised in accordance with the principle laid down by Hon'ble Supreme Court in the case of A.Janardhana Vs. Union of India 1983 (1)SLJ page 564 which was accepted by Government of India O.M.No.35014/2/80-Estt(D), dated 7-2-1986. The above said O.A. was disposed of by the Hon'ble Tribunal on 5-7-1988 directing the respondent to recast the seniority list in accordance with the O.M. referred to above after following the usual procedure by giving notice to the effected parties. However, the above said judgement was carried in appeal before the Hon'ble Supreme Court by way of Special Leave Appeal No.5225 of 1990 but the same was dismissed as time barred. Accordingly the Government of India addressed the Collector of Central Excise, Hyderabad in letter No: A-32022/9/89-Ad.IIIA., dated 2-4-1990 with the direction to revise the seniority list in the grade of Inspector of Central Excise and accordingly requested further necessary action in the matter may be taken as per the direction by the Tribunal. In pursuance of the decision of the Govt., the Collector of Central Excise, Hyderabad communicated the revised seniority list of Inspectors of Hyderabad, Guntur and Visakhapatnam Collectorate as on 1-1-1992 vide C.No: IIy34/3/93-Estt, dated 30-4-1993 fixing the seniority of the promotees Inspector on the basis of O.M. dated 7-2-86 read with judgement in O.A.No: 156/86.

6. While such is the situations, some of the Direct Recruit Inspectors Shri T.Srikanth Babu and other have filed O.A.No: 1323 of 1993 and 906 of 1994 before the Hon'ble CAT, Hyderabad assailing the seniority list dated 30-4-1993 and for restoration of the seniority position as reflected earlier. Thus the controversy in the above O.A.s is with regard to fixation of inter-se-seniority between Direct Recruits and promotees under O.M. dated 22-12-1959 and 7-2-1986. The Hon'ble Tribunal has elaborately contended various contentions raised in the

O.A.s and finally disposed of the same on 13-2-97 wherein the following decisions were arrived at:

- (1) The O.M. dated 7-2-86 has prospective application.
- (2) Inter-se-seniority prior to 7-2-86 has to be regulated in accordance with 1959 O.M.
- (3) There was no break down of Quota Rules. Hence O.M. 22-12-59 has to be followed.
- (4) The cases of those who were officiating as Inspectors prior to 1-3-86 but regularised after that date are required to be individually decided after determining the nature of officiating nature of the post to which the officiation related and the provisions of O.M. 1959 and cannot be generalised.
- (5) Where the selection process was commenced prior to 1-3-86 for direct recruitment, but appointment was made after that date will be governed by the O.M. dated 7-2-1986.

In this connection, it is relevant to refer the observations of the Hon'ble Tribunal in para 22 of the above judgement for greater appreciation with regard to fixation of seniority of Direct recruits where the selection process was commenced prior to 1-3-86 for direct recruitment but the appointment was made after that date, they will governed by O.M. dated 7-2-86. It is needless to submit that according to the above observations in case where the selection process commenced prior to 1-3-86 but recruitment took place after that date the seniority of direct recruits shall be fixed in terms of O.M. dated 7-2-86.

7. That being the situation, it is surprising to note that the Commissioner communicated the revised seniority list of Inspectors as on 1-1-1992 in C.No: II/34/12/97-E,7(PF), dated 15-10-1997 on the basis of the O.M. dated 7-2-86 is prospective in nature and fixing the seniority of direct recruits whose selection process commenced prior to 1-3-86 and appointment made after that date on the basis of O.M. dated 22-12-59, overlooking the specific observations of Hon'ble Tribunal in para 22 of the judgement dated 13-2-97 which is highly unjustified and resulted in irrecoverable loss in the service prospects of the applicant as all the direct recruits joined after 1-3-86 were placed above the applicants which is not in consonance with the judgement.

8. I, therefore, humbly request the commissioner to kindly consider the above submissions made by me and restore my seniority as correctly reflected in the seniority list of Inspectors of Central Excise as on 1-1-92 communicated on 30-4-93 for which act of kindness, I shall ever remain grateful to you, sir.

9. I also request you, sir, to suspend the operation of the seniority list as on 1-1-92 now communicated vide letter dated 15-10-97 (cited reference) relating to the Inspectors of Central Excise pending disposal of my representation and also restoration of seniority.

Guntur,
20-11-97.

Yours faithfully,

67- (C.Y.C.)(H)
(HARIKISHAN RAO)
SUPERINTENDENT OF CENTRAL EXCISE,
GUNTUR DIVISION :: GUNTUR-1.

Copy submitted to the Commissioner of Central Excise, Guntur Commissionerate, Guntur with a request to forward my representation to the Commissioner-I, Hyderabad for necessary action at his end.

Copy submitted to the Assistant Commissioner of Central Excise, Guntur Division, Guntur with similar request for forwarding my representations to Commissioner of Central Excise, Guntur.

8m 40th

Counsel.

chalam.

Sub: Estt- Revision of Seniority in the grade of

Inspectors Rg.

The Commissioner I, Hyderabad vide note orders dated 2.5.97 constituted a "Special Cell" for the re-fixation of the seniority in the cadre of Inspectors, advertising to the decision taken in the JCM on 1st May, 1997 and ordered that the "Special Cell" may be supervised by Sri P. Subbaraya Sastry, Superintendent and Administrative Officer (Estt), Sri V. Juji Reddy. It is also ordered that, as far as the Inspectors are concerned, the Inspectors to work in the cell may be got nominated by their Association.

Accordingly, as per the consent of the Association,

S/Sri G. Gopala Krishna Rao, Insp.
V. Soma Sundara Sharma, Insp.
N. Panduranga Rao, Insp.
K. Subbaraya Gupta, Insp.

all working in Selective Audit, were drafted to render their services in the "Special Cell" till the completion of the above aspect of work, as ordered by the Deputy Commissioner (P&V) vide file C.No.II/34/12/97 Estt-7 on 6.5.97.

Thus a "Special Cell" with the assignment of refixing the seniority in the cadre of Inspectors, started functioning from 9.5.97. The refixation of seniority is consequent on the decision of the Hon'ble C A T, Hyd, vide their order dated 13.2.97, quashing and setting aside the seniority list of Inspectors of C.Ex. and directing the department to take such consequential steps as may be called for in accordance with the law and as per the instructions issued by the Board in file No. A-23024/33/93 ADIII.A dated 22.4.97 directing to take necessary implementation action.

To implement the orders of the Hon'ble C A T, Hyd in light of the instructions issued by the Board, a brief history of the issue of the fixation of seniority and the disputed aspects of the same and the related Hon'ble C A T orders are to be looked into.

The seniority lists in the cadre of Inspectors are being issued at regular intervals, more or less every year right from 1972 onwards and the last list that was issued in 1993, was communicated vide Collector's letter dated 30.4.93, issued from file C.No.II/34/3/93 Estt. - informing the seniority of officers as on 1.1.92, which formed the basis for the contested versions of the Direct Recruit Inspectors and Promotee Inspectors, regarding their claims in relation to the fixation of the seniority, which culminated in the Hon'ble C A T order dated 13.2.97. The seniority list issued on 30.4.93 was named as revised seniority list of the Inspectors and the seniority was recast from the year 1972 onwards, after revising the positions of the officers. The reasons for such revision of seniority and refixing of the seniority of the Inspectors are very much provided for in the letter to which the list is enclosed.

Contd..2..

Some of the Direct recruit Inspectors, the applicants in different cases, i.e. OA 1323/93, OA285/94 and OA906/94 filed before the Hon'ble C A T, Hyd, who are the aggrieved officers, agitated before the Hon'ble C A T, the way their seniority is recast by revision vide the said list issued on 30.4.93, whereby promotees were given an advantage over the Direct Recruit Officers; in implementing the instructions issued by the D O P & T in O.Ms dated 22.12.59 and 7.2.86. The Dept. while revising the seniority in the cadre of Inspectors from 1972 till 1.1.92 had taken a stand that the said revision was necessitated because of the implementation of the orders of the Hon'ble C A T, Hyd in another OA No.156/86, which supposedly was in contravention of the earlier system followed in fixing the interse seniority of Direct Recruit Inspectors and promotee Inspectors as the SLP filed by the Dept against the order in OA156/86 before the Hon'ble Supreme Court was dismissed (as time barred). The said consequential revision, resulted in refixing the seniority, had given undue advantage to the promotee officers providing for a gain to the promotees, undeserving seniority over the Direct Recruits of relevant and related periods; as contested in the three OAs mentioned earlier.

The Hon'ble C A T considering the submissions urged by the Applicants in these three OAs and the contentions put forth by the Dept, delivered the said order dated 13.2.97 ordering - - -

"The impugned seniority list of Inspectors of C.Ex., Hyd, Guntur and Visakhapatnam Collectortales as on 1.1.92 issued by the Collector of Customs and Central Excise, Hyderabad vide order C.No.II/34/3/93 Estt dated 30.4.93, is hereby quashed and set aside. The official respondents may take such consequential steps as may be called for in accordance with the law.

OA 1323/93, OA285/94 and OA 906/94 are accordingly allowed. No order to Costs".

The applicants in the three OAs against which the Hon'ble CAT has delivered the order urged that :- (as per the version of the CAT)

OA1323/93 filed by 21 Inspectors of C.Ex. working at Excise Collectortales, Hyderabad, who are direct recruits appointed in the year 1984, 1985 and 1986 respectively. They are aggrieved by the seniority list of Inspectors issued b, the respondents on 30.4.93 and pray for setting aside the same and restoring the earlier list dated 16.10.92 .

OA285/94 has been filed by a single applicant who is also an Inspector, C.Ex. at Hyderabad and a direct recruit, appointed on 23.12.85. He is also aggrieved by the seniority list dated 30.4.93 and prays for setting aside the same and restoration of his seniority position as reflected in earlier list dated 20.11.86.

Contd..3..

DA906/94 is filed by 14 direct recruit Inspectors of Central Excise working in Central Excise Collectorate, Hyderabad. They are also aggrieved by the seniority list dated 30.4.93 and seek direction to the official respondents to recast the list correctly.

These personal submissions are based on different issues involved in fixing the seniority and as such the Hon'ble C A T has categorised such relied upon issues in support of their individuals submissions and delivered a common order.

The judgement of the Hon'ble C A T, Hyd can for the sake of convenience of appraisal and understanding be made into five parts : as per the own versions of the Hon'ble C A T, Hyd, itself).

(1) Submissions urged by the Counsel for applicants in DA 1323/93 and 285/94 on behalf of Direct recruits and additional submissions urged by the applicants in DA 906/94.

(2) Issues considered necessary to be decided by the Hon'ble C A T, Hyd.

(3) Reasoning, Discussions and observations of the Hon'ble C A T, Hyd.

(4) Conclusions and

(5) Order (operative portion).

The above 5 different aspects of judgement are reproduced in the following pages (either as a whole or in the form of extracts depending on the requirement of the situation) for ready reference and perusal.

CONCLUSIONS

1. The OM dated 7.2.86 has prospective application.
2. The interse seniority prior to 1.3.86 has to be regulated in accordance with 1959 OM.
3. There was no breakdown of quota rule. Hence OM dated 22.12.59 has to be followed.
4. The cases of those who were officiating as inspectors prior to 1.3.86 but regularised after that date are required to be individually decided after determining the nature of officiation, nature of the post to which the officiation is related and the provisions of OM 1959 and cannot be generalised.
5. Where the selection process was commenced prior to 1.3.86 for direct recruitment but the appointment was made after that date that will be governed by the OM dated 7.2.86.

We hold that while the revised seniority list dated 30.4.93 was prepared the above principles were not followed. We further hold that the list stands vitiated due to several infirmities mentioned earlier. We therefore declare the impugned seniority list of inspectors dated 30.4.93 to be illegal and liable to be struck down. We do not consider it necessary to refer to other rulings cited by the counsel.

In light of the foregoing discussions following order is passed :

ORDER

The impugned seniority list of inspectors of Central Excise of Hyderabad, Guntur and Visakapatnam Collectortates as on 1.1.92 issued by the Collector of Customs and Central Excise, Hyderabad vide order C.No.II/34/3/93 Estt. dated 30.4.93 is hereby quashed and set aside. The (Official) respondents may take such consequential steps as may be called for in accordance with the law.

OA 1323/93, OA 285/94 and OA 906/94 are accordingly allowed. No order to costs.

Each O.A. however shall be treated as separately decided and copy of this order shall be separately kept on record of each O.A.

It was held by the CAT at the end of the conclusions that the principles mentioned in summed up conclusions were not followed while preparing the revised seniority list dated 30.4.1993.

Ultimately it was ordered, for the above reason and for some other infirmities, the said list was quashed and set aside and the official respondents may take such consequential steps as may be called for in accordance with the law.

In light of the observations made, conclusions drawn and the order issued, it is to be construed the principles enumerated in the "conclusion portion" are to be complied with to take consequential steps which shall be in accordance with the law, keeping in view the observations made in relation to different situations.

Contd..5..

Therefore, to implement the order of the Hon'ble C A T the following aspects shall be taken care of/considered.

(A) Seniority prior to 1.3.1986 shall not be altered, if in accordance with the provisions of O.M. dated 22.12.1959.

- in as much as it is observed by the Hon'ble C A T that -

"It is provided in para 7 of the OM dated 7.2.86 that the OM shall take effect from 1.3.86 and seniority already determined in accordance with the existing principles on the date of issue of OM i.e. 7.2.86 will not be reopened." (para 16)

(B) Seniority list issued in 1985 shall not be disturbed, implying to indicate there is no reason to think of disturbing the seniority from 1972 onwards.

- in as much as the Hon'ble C A T observed that -

"Although there is room to say that the directions were somewhat confusing(w r t the decision in OA No.156/86) yet it did never contemplate disturbing the seniority of the others who were not concerned with the determination of the applicants seniority vis-a-vis 1985 list much less from 1972" (Para 19)

(C) The seniority from 1972 up to 06.2.86 is settled - in as much as the Hon'ble C A T observed that -

"No question therefore of applying the modified principles to those seniority was regulated by OM dated 22.12.1959 up to 7.2.86. The official respondents must be held to have acted in contravention of rules by revising the seniority of those officials who were governed by OM dated 22.12.1959 which they have done while issuing impugned seniority list dated 30.4.93 for reopening the seniority from 1972 and determining the same in accordance with the modified principles contained in OM dated 7.2.86 applying it retrospectively and unsettling the settled seniority prevailing from 1972 up to 6.2.86".

Contd.,6.,

From the foregoing three observations of the Hon'ble C A T cited, it is to be understood that the seniority prevailing from 1972 up to 6.2.86 is settled (in otherwords the seniority list issued as on 1.1.1986 which could be in all probability is in accordance with the provisions of OM dated 22.12.59) and hence, need not be disturbed. Hence, in making an attempt to recast the seniority of inspectors, in consonance with the orders of the Hon'ble C A T Hyd, the seniority list issued as on 1.1.86 shall be taken as the basis; and the seniority of the officers later to that date is to be fixed as directed by the Hon'ble C A T. Therefore, it is construed that the seniority list as on 1.1.86 without revision shall form basis for the present exercise.

To proceed further in conducting the exercise of fixation of interse seniority of direct recruit inspectors and promotee inspectors the "Cell" felt relevancy of perusal and examination of the undermentioned files and correspondence.

1. Register indicating the vacancy position; and quota for direct recruits and promotees to be maintained as contemplated under OM dated 7.2.86.
2. Files containing correspondence relating to vacancy position, intimations given to SSC (and CBEC if any, and clarifications received from the Board) and nominations in respect of selected candidates for direct recruitment and related appointments, yearwise, or at regular intervals, or as and when found necessary as maintained by the Establishment section.
3. Files relating to DPC panels and selected lists with reference to the promotion orders to UDCs/Stenographers of the department to the grade of inspector.
4. Appointment orders issued to the Promotees and related regularisation orders in cases where the promotions were on Adhoc basis.

The above files and correspondence were felt significant and crucial by the "Special Cell" to arrive at the vacancy positions, the ratio between the DRs and Promotees, which are pre-requisite for fixation of the quota and ultimately fixation of seniority, in Consonance with the OMs dt.22.12.59 and 07.02.86.

Of these records/files ---

(1) the register indicating vacancy position etc is not maintained/available.

(2) In as much as the seniority earlier to that of 06.02.86 list as on 1.1.86 is felt not to be revised, the vacancy position in total vis a vis the direct recruits and promotee quotas is to be ascertained before fixing the positions of direct recruits and promotees in 3:1 ratio. At this juncture, the files mentioned at Sl.No.(2) at page No. were a prerequisite. Though, the files made available to the "Special Cell" are for the years 1983 onwards uptill 1991, the information contained therein is not exhaustive.

Contd..7..

These files could give only a broad idea of vacancy position intimated to the SSC yearwise/at frequent regular or irregular intervals.

(3) Files relating to DPC panels for the years 1983 to 1991 (except 1989 where no DPC was held) as made available were perused and examined to ascertain the position of yearwise number of promotions given to UDCs/Stenographers working in the department, to the Cadre of Inspectors.

(4) Appointment orders issued to promotee officers and the regularisation orders when they are promoted on Adhoc basis were also perused and examined.

The records mentioned at Sl.No.(4) above are of more specific relevancy in as much the Hon'ble C A T in its order dated 13.2.97, in the portion termed "to sum up our conclusions" opined that ---

"The cases of those who were officiating as inspectors prior to 1.3.86 but regularised after that date are required to be individually decided after determining the nature of officiation, nature of the post to which the officiation related and the provisions of OM 1959 and can not be generalised".

To proceed ahead with the exercise mentioned above, a file bearing C No. II/39/42/88 Estt. containing the information about the regularisation of the promotee officers who were given promotion on Adhoc basis, which serves a very good purpose. The contents in the note file and correspondence file of this file need elaborate analysis for the reason, the major issue ordered to be decided by the Hon'ble C A T is examination of Adhoc promotions to the cadre of inspectors and their regularisation on individual basis.

In the cited file an establishment order E.O.(NGO) No.151/88 dated 27.10.88 is available at page No.4 on correspondence side whose subject reads as -

"Sub:- Establishment-regularisation of the services of inspectors who were promoted on 'ad-hoc' basis ordered."

and the order portion reads as -

"In supersession of all the earlier orders of this office in respect of regularisation of inspectors promoted on purely 'ad-hoc' basis, the following inspectors promotees are regularised in the cadre of inspector with effect from the dates mentioned against their names i.e. the date on which they have joined as inspectors."

This order contains names of 137 promotee inspectors promoted on Adhoc basis from 21.6.1983 to 12.10.1988.

As can be seen from the order itself, it is to be understood, as it is very clear that the officers figuring in that order were originally promoted to the cadre of Inspectors on Adhoc basis, later regularised on different dates and ultimately regularised vide this order with effect from those dates on which they have joined as Inspectors.

The back ground for issuance of this order is provided for in the page I of the note portion of the same file. The note found therein briefly reads as -

"The usage of the word viz. 'ad-hoc' may be with a view that posts were temporary. But it may lead to confusion and complications in future. The orders of promotions of inspectors and UDCs are still continued as 'ad hoc' basis though the vacancies are not of short period and the candidates found fit by the regular DPCs. Continuation of this practice may not be correct and may lead to confusion/administrative inconvenience in fixation of seniority etc on regularisation of their services in a later period i.e. after 1 to 1 1/2 years. In view of the above we may issue an order regularising the services of the adhoc promotees from the date of their joining in the cadre, in supersession of all the earlier orders in respect of regularisation and the usage of the word 'ad-hoc' may be discontinued in future."

This note was approved and the cited order was issued.

This situation generates all doubts and creates a situation of confusion, keeping a stumbling block in going ahead with the assigned exercise.

An attempt is made to clear the block by looking into the DPC panels concerned. As a result the situation of confusion gets confounded; for the reason, majorly the DPC observations and notings do not speak about the adhoc nature of the promotions, on the contrary clear cut notings/mentions are made that the vacancies for which promotions are proposed to be given to the UDCs/Stenographers, are existing or anticipated, which speak of the fact that these vacancies are regular but not otherwise. When such is the situation, it is not understood why the appointment orders issued to promotees are indicative of the aspect they are on 'ad-hoc' basis and why they need regularisation at all; as was done at regular intervals, ultimately superceded by one time sweeping order, regularising 137 officers, with the dates on which the promotee Inspectors joined.

Here it needs to be considered/decided whether in fact the vacancies in the cadre of Inspectors for which promotions were given are regular(based on DPC notings) or the promotions were given on 'ad-hoc' basis(based on posting orders given at the beginning, orders given at regular intervals regularising the services of 'ad hoc' promotees and lastly single order regularising all the 137 officers at one stroke; superceding earlier orders). To arrive at conclusive decision the entire situation needs further analysis.

Here it is to be mentioned that as per the posting orders given to the promotee Inspectors, their promotions are on 'ad hoc' basis, as such naturally they require to be regularised. Accordingly the promotion orders issued on 'ad-hoc' basis were considered and regularisation orders were issued at a later date, as per relevant regularisation orders. In this process, it is observed, that officers promoted in 1983 were regularised in 1986, officers promoted in 1984 were regularised in 1986 and 1987 and so on; indicative of the fact that the respective regular vacancies arose only in those years

against which regularisation orders were originally issued. If this logical situation is accepted, there would not be any necessity for issuance of the order No.151/88 dated 27.10.1988 which supercedes all the earlier orders, and which regularises the services of those promotee officers, with the dates on which they have joined. Here it is to consider that no regularisation could be made without a regular vacancy; as per the prevalent law. When once the regularisations were ordered with effect from the dates of their respective appointment, it is implied that the vacancies were available on regular basis on those dates. Hence, there would not be any ground to issue orders of promotion and related appointment, which speak of 'ad-hoc' nature. As such, all the three aspects mentioned i.e. DPC observations indicative of regular nature of vacancies; promotion and appointments on 'ad hoc' basis and their related regularisation orders issued at regular intervals; and omnibus single order regularising promotees with their respective dates of joining run against each other in their interests.

In light of the cited available factual situation, even if it is considered that the promotions were not on 'ad-hoc' basis, but against regular vacancies, taking DPC observatory notes as standard, (with an implied Compliance to the quota of DRs and promotees as 3:1 as per recruitment rules) that the usage of the word Adhoc was by mistake and off-shoot regularisation orders are superfluous; a proportionate quota of Direct Recruit officers vis-a-vis the promotions ordered in the respective years, should have been maintained as required by the Recruitment Rules, 1979; this was also not done as can be seen from the available statistics. The details are enumerated hereunder :-

Yearwise promotions ordered are as follows:-

1983	..	23
1984	..	14
1985	..	21
1986	..	38
1987	..	10
1988	..	41
1989	..	23
1990	..	37
1991	..	46 + 9 = 55

To maintain the proportions of DRs and promotees the selecting agency S S C must have been informed of the vacancy position for getting inturn nominations of selected candidates for Direct Recruitment, before going ahead with the process of promoting Departmental officers to the cadre of Inspectors. [In as much as the number of officers given promotion is factually available, an attempt is made to look into the correspondence made with S S C and Vice-versa, to know the actual number of Direct Recruit candidated sought for appointment by the department.] As against the above mentioned number of promotees appointed yearwise, there should have intimations given to S S C, seeking the undermentioned number of Direct Recruits on selection yearwise.

69
42
63
114
30
123
69
111
165

138
139
140

The number of Direct Recruits sought for as sponsored by the S S C, yearwise, is totally disproportionate, disturbing the balance of ratio of DRs and promotede via. 3:1 as illustrated below:-

1983
1984
1985
1986
1987
1988
1989
1990
1991

The number of candidates sought for from SSC are worked out basing on the available record. As it is felt the available record in that particular direction may not be exhaustive, an attempt is made to arrive at such numbers based on actual appointment made in the respective years and the worked out details are as below :

1983 .. 5	1984 .. 20	1985 .. 35
1986 .. 45	1987 .. 40	1988 .. 29
1989 .. 11	1990 .. 85	1991 .. 18

Even this exercise leaves us in a situation where it is to be construed that the number of promotions ordered yearwise during the cited period are far more than the required number as per the ratio expected to be maintained. Giving allowance to a presumptive situation, perusal of files of correspondence with S S C, is not exhaustive, the factual number of DRs appointed is taken as standard and ratio worked out.

The statistical data of yearwise promotions to the cadre of Inspectors, from the cadre of ministerial officers, yearwise number of appointments of Direct Recruit Inspectors, as sponsored by S S C and their proportions are tabulated hereunder :-

Year	DRs appointed	Promotions Ordered	Quota for Promotion	Promotions in excess of Quota	Available Ratio of DRs : p
1983	5	23	2	21	1:5
1984	20	14	7	7	3:2
1985	35	21	12	9	5:3
1986	45	38	15	23	9:8
1987	40	10	13	(-) 3	4:1
1988	29	41	10	31	3:4
1989	11	23	4	19	1:2
1990	85	33	28	5	5:2
1991	18	69	6	63	1:4
1992	210	412	80	(-) 38	

Here it is to make a mention that year 1983 taken as the starting point for the reason:-

contd .. 11

There were no appointments either on Direct Recruitment side or on Promotees side, during the period from 1900 to 1902. Only in 1903 Promotions to Ministerial Officers are ordered and DRs from SSC are sought for.

Therefore, the no. of promotions ordered are to be considered in excess of the eligible quota for promotees vis-a-vis direct recruit appointments and such excessively promoted officers shall have to be placed as juniors to the Direct Recruit Inspectors in the respective years / later years as per the 3:1 positioning; giving allowance to bunching 'enblock' depending on the context/situation, as per the O.Ms. dated 22.12.1959 and 7.2.1986 (for orders).

In support of the above opinion, extracts of OM dated 7.2.86 and of relevant case law are furnished alongwith.

"With a view to curbing any tendency of under reporting/suppressing the vacancies to be notified to the concerned authorities for direct recruitment, it is clarified that promotees will be treated as regular only to the extent to which direct recruitment vacancies are prescribed in the relevant recruitment rules. Excess promotees, if any, exceeding the share falling to the promotion quota based on the corresponding figure, notified for direct recruitment would be treated only adhoc promotees". (Para 5).

"Similarly, when the promotees came to be promoted in accordance with the rules in excess of their quota, this court stated in K.C.Joshi and others Vs Union of India and others (AIR 1991 SC 284) through a bench of three Hon'ble Judges that -

'the promotees in excess of the quota cannot be given seniority from the respective dates of their promotions. They have to be considered only from the respective dates on which their respective quota is available'.

M.S.L.Patil Vs State of Maharashtra

- Supreme Court Judgement reported in SLR 1997(1)

Basing on the version of OM dated 7.2.86, reproduced above and the order of the Supreme Court cited supra the mentioned opinion of the cell in revising the seniority of those officers promoted on Adhoc basis, is put up for consideration and specific orders. //

Further to the above analysis, conducted in respect of DRs and promotees with reference to fixation of their respective seniority, there is one particular issue relating to certain promotee officers whose seniority is to be fixed, based not only on the above analysis, but also considering the orders of CAT issued severally at different contexts and the OM dated 7.2.86. The orders of the CAT issued originally are with reference to OA 156/86 and OA 1019/92 and the officers concerned there are : -

contd..12

S/Shri

1. T.Chukradhara Rao !
2. C.Naganath !
3. K.V.Someshwara Rao ! All Applicants in OA 156/86
4. P.Vijaya Sarathi !
5. K.Satyanaarayana !
6. S.Padma Rao - Applicant in OA 1019/92

The order of the Hon'ble CAT in 156/86 reads as follows:

"The applicants are entitled to get their seniority revised in accordance with the principle laid down by the Supreme Court in the decision referred to above and which was accepted by the Government of India Department of Personnel and Administrative Reforms OM No.35014/2/86 Estt. dated 7.2.86. We therefore direct the respondents to recast the seniority list in accordance with the OM referred to above after following the usual procedure of giving notice to the affected parties etc. With these directions, the application is allowed".

The Hon'ble CAT in OA 1019/92 observed as follows:

"This OA is similar to OA 156/86 which was disposed by the Bench of this Tribunal on 5.7.88 by directing the respondents to prepare a fresh seniority list by following the principles adumbrated in the judgement of the Supreme Court reported in SLJ 1983(1)564, and it was ordered that :-

"Revised seniority list as per the letter dated 31.1.92 has to be issued by the end of April, 1993

The applicant has to be given promotion with effect from the date on which his Junior is promoted either by way of regular promotion or Adhoc promotion with all consequential benefits.

The OA is disposed off accordingly".

Both the mentioned judgments run in line with each other and the directions given there in nutshell are -

The applicants in both the OAs are to be given seniority as per the Supreme Court judgement and also as per the OM dated 07.2.86.

With this impression the seniority of these 5 officers was revised by applying those principles thereby these promoted officers became seniors to the the Direct recruits of later years.

This situation is challenged by certain direct recruits in several RAs. The RAs were answered by the full Bench order of the Hon'ble CAT, Hyderabad on 21.11.90 wherein it was observed that "we answer the reference by stating that the office memorandum(i.e, of 7.2.86) particularly paragraph 7 thereof is prospective in its operation".

contd ..13

It was also ordered that - 'we have also not pronounced on the question whether an original application will lie against the seniority list which is the bone of contention between the parties. These are matters which will be considered by the appropriate Bench hearing the applications from which the review applications arise.'

Reference is answered accordingly'.

Accordingly the issue of those five applicants in these OAs 156/86 and 1019/92 are taken up for discussion by the Honourable CAT while delivering their order dated 13.2.97 and observed that :

"That OA was filed by the five applicants against the seniority list dated 8.7.85 and seeking a direction to determine their seniority by the length of their continuous officiation in service in the grade of inspector. There could never arise any question on the face of the OM dated 7.2.86 could be applied to them. Their grievance could only be dealt with under the then existing OM dated 22.12.59".

"The relief sought to the extent of five applicants concerned did not contemplate wholesale revision of seniority of other officials much less from 1972".

"Although there is room to say that the directions was somewhat confusing, yet it did never contemplate disturbing of the seniority of the others who were not concerned with determination of the applicants seniority vis-a-vis 1985 list much less from 1972". (para 19 of CAT order)

"We also find that having regard to the subject matter of the O.A., the decision given which could imply retrospective application of O.M. dated 7.2.1986 was per incurium and cannot bind any other parties than the applicants in O.A. 156/86 and we may add the applicants in OA 1019/92". (Para 20 of CAT order)

The above observation of the honourable CAT gives us an impression that those five applicants may have to be given the seniority as per the cited Supreme Court judgment and as per the O.M. dated 7.2.1986 placing them as seniors to D.Rs., mentioned in the later years.

Contrary to these observations, the Honourable CAT has observed at a later stage that --

"the decision stands impliedly overruled by the decision of full bench, it does not raise a bar of resjudicata against the applicants in the instant O.As., and other aggrieved persons who were not parties to that decision. Same considerations apply to the decision in O.A., 1019/92". (This observation is with reference to O.A. 156/86 -- Para 20 of CAT order).

contd....14

"Ad-hoc service does not avail for seniority till regularisation is granted more so where the ad-hoc appointment was made de-hors the rules. Such of the ad-hoc appointees whether in regular establishment or in Cost Recovery posts or in work charged establishment who were appointed regularly after 7.2.86 will necessarily be governed by the O.M. dated 7.2.1986 and their seniority determined from the date of eligibility to count the seniority. It is seen that applicants in the two earlier O.As had not disclosed that they were ad-hoc appointees. Even on the basis of their ad-hoc promotion as Inspectors in 1983-1984 the seniority of applicants (in O.A. 156/86) was determined on the basis of principles contained in O.M. dated 22.12.1959 regulating quota of D.Rs., and promotees as was stated by the official respondents in their counter filed in that O.A. Those applicants therefore could not steal a march over their seniors". (para 23 of CAT order) //

From the above mentioned two observations it is to be understood that the honourable CAT has observed as above in contrast to their earlier observations vide paras 19 & 20 reproduced to the extent necessary; giving us an impression those five applicants in those O.As.156/86 and 1019/92 can not be given seniority over the later year direct recruits.

As such there is an apparent contradiction of views by the Honourable CAT -

- 1) it could imply retrospective application of O.M. dated 7.2.1986 to those applicants
- 2) those applicants therefore could not steal a march over their seniors

Thus the situation of these five applicants is not directly answered by the Honourable CAT either while making observations or while delivering the order. The decision is left to be taken by the department with the comments--

"For instance the seniority fixation of Shri T.Chakradhar Rao (applicant No. 1 in OA.156/86) ad-hoc promotee Inspector whose services are regularised on 8.4.1986 as shown in page 29 at Sl.No. 611 of the seniority list (i.e., 1985 list) should be shown below the placement of Shri G.Gopalakrishna Rao, the applicant in the present O.A., who is regularly appointed with effect from 22.12.1985d as averred by the applicant. Such situations are required to be examined by the authorities concerned as these involve determination of facts. Taking the averment as it reads the picture that would emerge would be that seniority of Shri G.Gopalakrishna Rao will be governed by 1959 O.M. whereas that of Shri T. Chakradhar Rao will be governed by 1986 O.M. Whether Shri T.Chakradhar Rao was ad-hoc or temporary or fall within the ambit of 1959 O.M. on that basis invites enquiry into facts the principles being required to be followed that O.M. dated 7.2.1986 would not apply to cases covered by 1959 O.M." (para 23 of CAT order)

The situation of Shri G. Gopalakrishna Rao vis-a-vis Shri T. Chakradhar Rao as discussed by the Honourable CAT can not only be confined to those two officers but also to be extended to other applicants in O.A. 156/86 and 1019/92 and their concerned others, as the discussion undertaken and observations made by the Honourable CAT is only "for instance". At the same time it can not be extended to similarly placed other promotee officers, as it was opined by the Honourable CAT that the Order in O.A. 156/86 and 1019/92 could imply retrospective application of O.M. dated 7.2.1986 in respect of those applicants in those two O.As.

In as much as the CAT has observed two divergent opinions, and directed to look into the factual position, it may not be out of context to consider the version mentioned in the O.M. dated 7.2.1986, while issuing the amendment to O.M. dated 22.12.1959, as was given there, to see whether it helps in sorting out the stalemate. The version reads as follows:---

".....the practice followed at present is that the slots meant for Direct recruits or promotees, which could not be filled up, were left vacant and when direct recruits or promotees become available through later examination or selection, such persons occupied the vacant slots, thereby become seniors to persons who were already working in the grade on regular basis. In some cases, when there was short-fall in direct recruitments in two or more consecutive years, this resulted in direct recruits of later years taking seniority over some of the promotees with fairly long years of regular service already to their credit. This matter had also come up for consideration in various court cases both before the High Courts and Supreme Court and in several cases, the relevant judgments had brought out the inappropriateness of direct recruits of later years becoming seniors to promotees with long years of service. (para 2 of O.M. dated 7.2.1986)

Seniority already determined in accordance with the existing principles on the date of issue of these orders will not be re-opened. These orders shall take effect from 1st March, 1986. (para 7 of O.M. dated 7.2.1986)

However, as at present, the seniority list which was issued on 30.4.93 in revision of the earlier list issued on 1.1.1992 is set aside and quashed by the honourable CAT, it is considered there is no seniority list and the seniority is to be re-fixed in total and the cut off date is taken as on 1.1.1986, as per the reasons given earlier. Therefore, there would not be anything improper in fixing the seniority of those five applicants in those two O.As. 156/86 and 1019/92, in light of the views expressed by the O.O.P.T., while discussing the necessity of the amendment to O.M. dated 22.12.1959, though the O.M. dated 7.2.1986 is effective from 1.3.1986 as this exercise is not coming under the category of reopening of the

seniority already determined for the reasons, this refixation would be in the spirit of the O.M. as it is against their specific request before the CAT. This situation can be confined only to those five officers and it can not be extended to others as there are no specific requests from others. This view is felt to be taken for the reasons, in O.A. 156/86 and 1019//92, it is impliedly observed that those five applicants shall be given seniority over the later year recruits; in the order dated 13.2.1997 the honourable CAT (in the present order) had observed that the order in respect of O.A. 156/86 is impliedly over ruled by the full Bench and CAT has opined that the seniority of these five applicants is to be decided on individual merits.

Thus in the light of background of contradictory views it is to be decided whether the intention behind the issuance of O.M. dated 7.2.1986 is to be considered. (for orders)

When once it is decided

1) The order in O.A.156/86 could imply retrospective application of O.M. dated 7.2.1986 to those applicants including the applicant in O.A. 1019/92 (as was done while issuing the list on 30.4.93)

2) Those applicants in those two O.As., cannot steal a march over their seniors, or

3) To decide the issue of their seniority on factual examination, whether the spirit behind in issuing O.M. dated 7.2.1986, is considered; or not, the situation that emerges would be as follows:--

Now that it is felt that some of the promotions given to the U.D.Cs./Stenos., during the years, 1983 to 1991 are to be considered in excess of their quota, which implies that though the promotions are on regular basis, they will have to sit in 3:1 ratio till the end of 1986 and their promotions are not regular after 1.3.1986, it is to be examined whether these five applicants are promoted against regular vacancies or otherwise. Even if it is found they are promoted against regular vacancies, it is to be looked into whether the quota is maintained or not at the time of their appointment. If for the above two questions the answer is 'Yes', their would be governed by O.M. dated 22.12.1959, and if the answer is 'No' their seniority is to be governed by O.M. dated 7.2.1986.

Next the issue of fixation of seniority of officers appointed under Sports quota and compassionate grounds is to be taken up for consideration.

:17:

In this context the instructions issued by Government of India Ministry of Home Affairs, Department of Personnel and Administrative Reforms in their file No.14015/1/76/Estt (D) on 4.8.1980 are the latest available guidelines.

In para 4 of these instructions it is laid down that ----

"Where Sportsmen are recruited through employment exchange or by direct advertisement and are considered alongwith other general category candidates, they may be assigned seniority in the order in which they were placed in the panel for selection.

Where recruitment to a post is through a selection made by the SSC, whether by competitive examination or otherwise, the sportsmen recruited by the department themselves should be placed enblock junior to those who have already been recommended by the SSC. The interse seniority of sportsmen will be in the order of selection."

This system was not followed in assigning the seniority of those officers appointed under sports quota, as is admitted by our own department, in the counter filed against the O.A.s., against which the order of the honourable CAT is delivered on 13.2.1997. In that context it was admitted by the department that -----

"As per the relevant instructions, sports quota appointee is to be placed below the staff selection commission direct recruits of that year in the seniority list. To that extent seniority of 8 candidates have been wrongly fixed". This admission of the committed mistake in fixing their seniority is with reference to para 4 of the instructions dated 4.8.1980, cited.

However, in this situation, it may not be out of context to look into the para 3 of the cited instructions, which may be of immense significance, in attempting to revise the wrongly fixed seniority of officers of sports quota, to give proper placement to them.

Para 3 reads as follows:

"(a)Ministries / departments of Government of India can recruit meritorious sportsmen in any year in relaxation of the recruitment procedure, to the extent these including all other reservations under existing orders do not exceed 5% of the total number of vacancies proposed to be filled by direct recruitment".

"(b)For the purpose of making appointment of meritorious sportsmen, the appointing authorities may at their discretion notify to the staff selection commission, in all cases where the recruitment to the post have been entrusted to that commission, vacancies reduced by upto 5 per cent thereof and may fill such vacancies so held back by appointing meritorious sportsmen subject to the overall limitations mentioned in sub-para (a) above."

contd...18

Therefore, in light of the above guidelines, it is required to be looked into whether the appointments made under sports quota are in excess of the percentage prescribed in that direction. This exercise was conducted and it was found that in those years where appointments were made under sports quota the percentage exceeded the prescribed quota. As such the officers in excess of quota against the direct recruits for the respective years will have to be brought down in the seniority, to a place where the prescribed percentage of quota is met with. Here it is to be noted that, one year recruits may be placed in another year, though they do not belong to the later year. By this later year recruits under sports quota will stand to lose their seniority. In addition, it is to be noted that the percentage of quota prescribed under para 3 of the cited reference speaks that the 5 per cent mentioned therein shall also include otherway round appointments also, in addition to sports quota, meaning that appointments under compassionate category shall also be reckoned with to calculate the 5 per cent limit. In this situation, the position would be that the appointment made under compassionate grounds, sports quota etc., are to be clubbed together to workout the percentage against the number of direct recruits and to see that whether the quota of 5 per cent is exceeded or not. The situation is analysed as follows -- for example in the year 1986 the direct recruits were appointed to the tune of 45 numbers. As such the quota for sportsmen and compassionate appointees works out to 2 numbers; as prescribed. However, it is seen that ~~xxxxx~~ numbers were appointed in that year. Hence ~~xxxxx~~ numbers of Inspectors appointed under these categories become excess and they have to go down in finding the place of seniority. The same is situation in the year 1987 also, where 40 officers were appointed under direct recruitment, as such the quota for these categories would be 2 numbers here also but ~~xxxxx~~ numbers were appointed, the rest ~~xxxxx~~ numbers would become excess of the quota, and they also will have to go down in their places of seniority. If this method is adopted, technically an irregularity, for the reason an appointee under sports quota / compassionate grounds of 1986 will have to be adjusted against 1987 appointments under direct recruitment. Therefore, it is suggested that the excess number of officers appointed under sports quota / compassionate grounds in a year shall be bunched at the end of the year. Of course, adopting this method is also not proper, for the reason there would not be vacancies for those appointees in those years. However, in as much as, as the appointments were made long back, we will have to, compromise somewhere and as a last resort we may have to place them enblock under direct recruits; where the regular vacancy against these quotas is available. (FOR ORDERS).

(Copy)

Samyathy
CounseL

The Commissioner of Central Excise,
Hyderabad. I Commissionate,
Hyderabad.

Sir,

Sub:- Establishment - Revision of Seniority of
Inspectors of CE - regarding.

I was nominated as a member of the "Special Cell" constituted vide D.C's F.NO. 1/34/12/97 dated 6.5.97 headed by Shri P.S. Sastri. The Seniority list being prepared is not in consonance with my suggestion of fixation based on continuous officialization in the cadre on one's appointment or promotion as per O.M. dated 22-12-59 (upto 28.2.86) and as per O.M. dated 7.2.86 thereafter. This revision may invite more and more litigations.

Therefore, I request the Commissioner to once again look into the Seniority of Inspectors afresh based on the directions in Board's F.NO. 32022/9/89. Ad. III A dated 2-4-90, for the sake of conformity as was done in Madras Commissionate.

yours faithfully

N.Pandurangarao

3-11-97
(N.PANDURANGARAO)
Inspector of Central Excise
Hyd. I commt.

Domdathy
Cavdar



To
The Commissioner of
Central Excise,
Hyderabad-I Commissionerate,
HYDERABAD.

Sir,

I have been drafted to work in the seniority cell vide Commissioner's letter C.No.II/34/12/97-Establishment dated 6.5.1997. Accordingly, I worked in the Cell from 12.5.1997 to 7.7.1997 and assisted in the preparation of a note containing 27 Pages.

2. I came to know that a Seniority List of Inspectors has been prepared and submitted to the Commissioner for approval. The seniority cell has not taken my services for the preparation of the seniority list.

3. It is understood that while preparing the list three irregularities have been committed.

a) In respect of direct recruits the date on which the nominations were sent to the department by the Staff Selection Commission is taken as their date of appointment into the department. This procedure makes no difference prior to 7.2.1986 but it makes a lot of difference after issue of O.M.No.35014/2/80 Estt(D) dated 7.2.1986. This procedure is irregular on account of the following reasons.

The conditions prescribed under the recruitment Rules for the post of Inspector (OG) is not only getting a rank in the written test but they should compulsorily possess the physical standards and also they should pass physical tests prescribed (vide MF(DR) F.No.A-12018/22/80-Ad-III B dated 28.2.1985). The Staff Selection Commission conducts written test and they nominate the names to the department as per rank. After receipt of the nominations, this department check the physical standards and conducts physical tests to the nominated persons. The persons who possess the physical standards and PASS the physical test will be offered the post of Inspectors. In view of the above position the date of nomination made by the Staff Selection Commission should not be taken as their entry into the department with effect from 7.2.1986. The date of entry into the department should be taken only the date of completion of the physical tests.

p.t.o.

(b) In respect of the persons appointed under Compassionate grounds/Sports quota appointments were made in EXCESS of prescribed limit of 5% during the year 1986 and 1987 even though there were no vacancies under Compassionate/Sports quota. While preparing the Seniority list they were placed in the seniority list as though there were vacancies on the date of their appointment, which is ~~factually~~ factually not correct.

(c) The other irregularity is that while preparing the Seniority list, the regularisation order issued by the Collector's Office in E.O.(NGO) No.151/88 dated 27.10.88 in respect of promotees has not been taken into consideration which was issued in supersession of all the earlier regularisation orders. In the regularisation order it is very clearly stated that the Inspectors(Promotees) are regularised in the cadre of Inspectors with effect from the date of their joining.

I therefore request the Commissioner to kindly take the above points into consideration before publishing the seniority list.

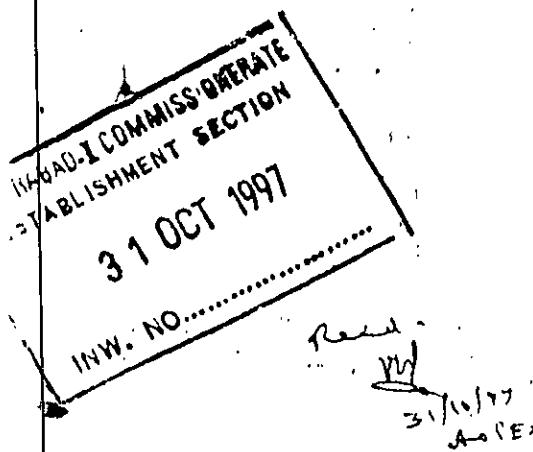
Yours faithfully,

(Signature)
31/10/97

(R.S.GUPTA)

Inspector,

Selective Audit, Hyd-I Commission.



Govt
Bun&D

149

Hyderabad,
Dt: 23-6-1997.

15H

To
The Commissioner-I,
Central Excise Commissionerate,
Hyderabad.

Sir,

Sub: Establishment - Seniority list of Inspectors
of Central Excise - Refixation of seniority -
Prayer for justification - Regarding.

.....

It is learnt that a Committee was constituted by the Department to refix the 'Inter-se-seniority' of Inspectors of Central Excise in accordance with the Judgement dated 13-2-97 of Hon'ble CAT of Hyderabad Bench delivered in disposing of OA No. 1323/93, 285/94 and 906/94, with the following members who are appellants/Respondants:

1) Shri P.S. Sasty, Superintendent of CE as Chairman, Members	(a Promottee from Dl Inspector)
2) Shri G. Copalsakrishna Rao,-- DR Inspector (Appellants)	
3) Somasundara Sarma, -do-	OA Nos. 285/94 & 906/94.
4) N. Panduranga Rao	Promottee Inspector
5) K.S. Gupta, -do-	Respondents OA No. 906/94

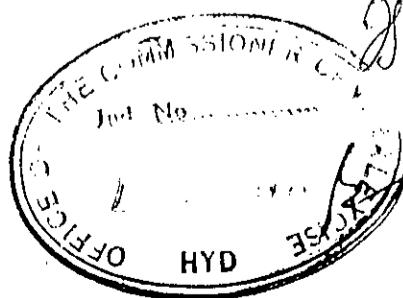
The above OAs were disposed off by the Hon'ble CAT on 13-2-97 and seniority is being re-fixed by the above Committee basing on the above CAT Judgement, ~~need with OM 1959.~~

The Committee consisting of Appellants/Respondents may not do justice in the matter in revising the inter-se-seniority list fairly and unbiased. Hence I request that Committee may be re-constituted with the senior officers who are well versed with the service matters and not connected with the above issue to be headed by an higher official of other department like Income Tax/Postal/Railways etc., as orders on service matters like seniority are common to all Central Government Offices.

I request that early action may please be taken on this issue to avoid further ~~kkk~~ legal complications and issue early orders for constitution of another body for revising the seniority list of Inspectors fairly.

Yours faithfully,


(Rama Swamy) 23691
Inspector of Central Excise
Office, Hyderabad.



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J. S. C. S. / 23691

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH,
AT HYDERABAD**

C. 1323/93 with O. 285/94 Date of Decision: 13.2.97
and C. 986/94

C. No. 1323/93

BETWEEN:

1. Srikanth Babu	12. Dulip Ibrahim
2. S. Dora Reddy	13. Manju Varma
3. C. Pandurangiah	14. S. Baguer Ali
4. T.S.S.H. Revi Prasad	15. S. Hanumantha Rao
5. Bumchander Rao	16. G. Kishan
6. C.P. Vijay Kumar	17. S. Errada Rao
7. H.S. Naskar	18. Y. Venkata Ratnam
8. P. Ranchander Rao	19. K. Venkateswara Rao
9. K. Pundarika Prasad	20. V. Srinivasa Rao
10. S. Uday Kumar	21. P.L. John Bhawandla
11. P.V. Ramana	

... Applicants

AND

1. Union of India represented by its Chairman, Central Board of Excise & Customs, Department of Revenue, Ministry of Finance, New Delhi
2. The Collector, Customs and Central Excise, Bashirbagh, Hyderabad

... Respondents

Counsel for the Applicants: Mr. L. Nagarwara Rao

Counsel for the Respondents: Mr. N. T. Devaraj, Sr. C.S.

WITH

O. 285/94

BETWEEN:

1. Gopala Krishna Rao ... Applicant

AND

1. The Collector of Central Excise, L.P. Stadium Road, Bapheerbagh, Hyderabad
2. The Deputy Collector (DCV), Central Excise, Office of the Collector of Central Excise, L.P. Stadium Road, Bapheerbagh, Hyderabad-29
3. The Secretary, Central Board of Excise & Customs, North Block, New Delhi
4. The Secretary, Ministry of Finance, Department of Revenue, North Block, New Delhi

... Respondents

for the Applicant: Mr. S.A. Chari

for the Respondents: Mr. K. Bhaskar Rao,
Addl. Standing Counsel

WITH

OA 906/94

BETWEEN:

1. M. Kumar Ganesh	8. J. Chennakesavulu
2. K. Muralikrishna	9. P. Basava Rao
3. Y.S.V.P. Kameswara Rao	10. P.V.S. Prasad
4. K. Manik Rao	11. P. Shyam
5. K. Lakshmi Pathi	12. A. Anji Reddy
6. V. Soma Sundara Sarma	13. V. Phanindracharya
7. P.V. Ravnajee Rao	14. T. Krishna Murthy

.. Applicants

AND

1. The Union of India represented by its
Secretary, Central Board of Excise and
Customs, Department of Revenue,
Ministry of Finance, North Block, New Delhi

2. The Collector of Central Excise-1,
Central Excise Headquarters,
Fateh Maidan Road, Basheerbagh,
Hyderabad-500 029

3. The Deputy Collector (Preventive &
Vigilance)

O/o The collector of Central Excise
and Customs, Central Excise Headquarters,
Fateh Maidan Road, Basheerbagh,
Hyderabad-500 029

4. V. Vijaya Sekhar Reddy, S. S. Srinivasulu
5. V. Suryaprakash 7. K. Narasimhulu
6. V. Bhaskar Rao 9. K. Ramachandra Rao
10. Syed Basheer Ahmed 11. N. Venkata Ramana Rao
12. G. Venkateswara Rao 13. M. Pulla Reddy
14. C. Nagannath 15. T. Chakradhar Rao
16. M. Umakantham 17. A. Chandrasekharam
18. E. Appa Rao 19. M. Appala Raju
20. M. Appala Konda 21. Marikrishna Rao
22. K. Kusa Kumar 23. M.S. Willington
24. J. Jayaraj 25. P. Vasudeva Rao
26. A.V. Prasada Rao 27. V.V. Nagaraja Kumar
28. Pudi Rama Murthy 29. P. Ananda Rao
30. M. Lokeswar Rao 31. Ch Subba Rao
32. Ch. Ram Babu 33. D. Sree Rama Sastry
34. N. Krishna Reddy 35. Md. Hussain
36. G. Mahmood 37. P. Mohan Rao
38. Ahmed Hussain 39. K. Subbaraya Gupta
40. M. Prasada Rao 41. P. Venkateswara Rao
42. R. Krishna Kumar Rai 43. K. Purnachander Rao
44. R. Venkaiah 45. P. Chiranjeevi Rao
46. B. Bhagya Vishnu 47. K.S. Ranganath

[Signature]

48. P. Janakiramaiah 49. N. Pandu Ranga Rao
 50. R.V. Ramana Rao 51. D. Dharmathi Rao
 52. N. Balavenkatachennu 53. Ch. Chandrasekharan
 54. V. Hanumantha Rao 55. R.M.L. Kapoor
 56. P. Rama Mohan Rao 57. O. Raghuramaiah
 58. S. Nagaswar Rao 59. N. Venkateswarlu
 60. B. Vithal Rao 61. K.V. Suryanarayana Murthy
 62. Ambrose Harry 63. D. Francis Jairaj
 64. Smt. M. Ratna Panchali
 65. S.V.S.C.R. Krishna Rao 66. A.V.S. Jagannatha Sarma
 67. N. Prakash Rao 68. Ch. Narayana Murthy
 69. I. Ganapathi Rao 70. L. Parameshwar
 71. P. Hanumantha Prasad 72. P. Govinda Rao
 73. Smt. V. Lalitha 74. N. Jagdishwar Rao
 75. D. Madan Gopal 76. E. Prasada Patnaik
 77. S.V. Rama Murthy 78. Ch. Kumar Babu
 79. J. Seshagiri 80. P. Mahabub Ali Khan
 81. Mohammaid Aslam 82. K. Venkateswar Rao
 83. V. Venkateswar Rao 84. D.S. Vidyasagar
 85. N. Satyanarayana 86. P. Krishna
 87. C.B. Prabhakar Rao 88. M. Chandraiah
 89. S. Rama Lrosjma 90. T. Vivekananda
 91. S.N. Gosika 92. N. Tirupathi Rao
 93. D. Prasad Rao 94. A.L.V. Ramakrishna Murthy
 95. Mohd. Chajali 96. L. Jagannatha Prasad
 97. N.P. Ratnakar 98. Premkumar 99. S. Yadagiri
 100. M.B.G. Tilai 101. P. Sasi Char
 102. V. Prakash Babu 103. Ch. Sudhakar Reddy
 104. Ch. Nagaswar Rao

.. Respondents

Counsel for the Applicants: Mr. Rama Mohan Rao

Counsel for the Respondents: Mr. N.R. Devaraj, Sr.CGSC

Mr. G. Parameshwar Rao

Mr. V. Jogayya Sarma

CORR: 90, 91, 92, 93

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI: VICE CHAIRMAN

THE HON'BLE MR. R. RINGARAJAN: MEMBER (ADMN.)

JUDGEMENT

(Per Hon'ble Mr. Justice M.G. Chaudhari: Vice Chairman)

1- ca) All these matters involve common questions and are therefore being disposed of by this common order.

(b) OA 295/94 has been filed by 21 Inspectors of Central Excise working in Central Excise, Hyderabad, who are direct recruits appointed in the years 1984, 85 and 86 respectively. They are aggrieved by the seniority list of inspectors issued by the respondents on 30.4.93 and pray for setting aside the same and restoring the earlier list dated 16.10.92.

(c) OA 295/94 has been filed by single applicant who is also inspector, Central Excise at Hyderabad and a direct recruit appointed on 23.11.86. He is also aggrieved by the seniority list dated 30.4.93 and prays for setting aside the same ^{and} restoration of his seniority position as reflected in earlier list dated 20.11.86.

(d) The OA 906/94 is filed by 14 direct recruits inspectors of Central Excise working in Central Excise Collectorate, Hyderabad. They are also aggrieved by the seniority list dated 30.4.93 and seek a direction to the official respondents to recast the list correctly. In this application inspectors working in AP and likely to be affected by the relief sought if granted have been joined as priv to respondents. Applicants Nos. 1 & 2 J. Chakradhar Rao and C. Nagath from amongst 5 applicants in OA 156/88 are joined as respondents 14 and 15. Mr. Raj Mohan Rao learned Counsel for applicants has not pressed the OA against respondents Nos. 36 G. Nalin et al.

2. The nature of inter se controversy of persons concerned in these proceeding and inspectors who were parties to review applications 29/94, 30/94, 81/94, RASR 283/6 (in OA 156/88) and RA Nos. 80/94, 82/94 and 103/94 (in OA 1019/92) relates to the correctness of basis followed in preparing the seniority list Dt. 30.4.93. Hence to avoid conflicting

and inconsistent situations we are comprehensively examining the questions involved irrespective of orders passed in the above review applications and when the private respondents in all the matters are not same.

3. The Central point raised in these cases is relating to correct fixation of inter-se seniority between direct recruits and promotees under OMs dated 22.12.59 and 7.2.86 as the impugned seniority list has been prepared purportedly in accordance with the decisions of this Tribunal in OA 156/86 and OA 1019/92. In the process the official respondents have revised the seniority of Inspectors from 1972 onwards with which large number of inspectors are affected and that had led to filing the various review applications and the present proceedings. We do not propose to deal with individual grievances and would only discuss the correct principles in assigning the seniority taking into account the two OAs and the two decisions mentioned above. Apart from the controversy between direct recruits and promotees an incidental question involved as regards the length of service to be counted for seniority in respect of ad-hoc promotees.

4. We have heard the elaborate arguments of the counsel appearing for the respective parties in the instant matters and will also draw on the arguments that were advanced at the hearing of review applications earlier to the extent material.

5. OA 156/86 was filed by five promotee inspectors who were promoted in 1983-84 or thereabout. They had challenged the seniority list dated 8.7.85 on the ground that length of their continuous officiation was not taken into

account. The official respondents contended that the list was correctly prepared in accordance with OA dated 22.12.1959 and thus some direct recruits were shown senior to the applicants therein.

6. The then Division Bench by order dated 5.7.88 allowed the OA and directed official respondents to recast the seniority list in accordance with the OA dated 7.2.86 after following the usual procedure of giving notice to the affected parties. In pursuance thereof revised lists were issued the last being dated 30.4.93. The OA was filed only against the official respondents. The direct recruits whose seniority was adversely affected by the revised seniority lists had therefore filed review applications against the order in the said OA being RA 29/94 W. 30/94, RA 81/92 and RASR 2836/93.

7. The then Division Bench which heard OA 1019/92 followed the decision in OA 156/86 and issued similar directions. Thereafter the impugned seniority was issued on 30.4.93. The applicant in that OA ~~was~~ also a promotee. Same was defence of official respondents as in OA 156/88. Affected direct recruits filed Review Application 103/92, 80/94 and 82/94.

8. When all these review applications came for hearing before a division bench earlier, the Learned members of the Bench entertained a doubt as to whether the view taken in OA 156/86 and 1019/92 required reconsideration. Hence the review applications were referred to the large bench with the following points of reference:

- i. Whether OM No.35014/2/80-Estt(D) Dt.7.2.86 of the Govt. of India, Department of Personnel & Training is prospective or retrospective.
- ii. Whether Janardhan's case 1982 (2) SLR 113 lays down that entry into the grade has to be taken as the basis for fixing interse seniority of promotees and direct recruits even when the quota rule does not fail or whether the quota rule is not relaxed in cases where there is power of relaxation.

The reference was answered by a Full Bench of C.W.T at Hyderabad holding that the OM dated 7.2.86 operated prospectively from 1.3.86. We shall advert to material observations of the full Bench in due course.

In the light of the said finding we heard all the review applications. We were however constrained to hold that these were not maintainable as on SLP filed against the decision in OA 156/86 was dismissed by the Supreme Court on 12.3.90 as barred by time and that operates as a bar. In our orders on the review applications we have made it clear that despite the dismissal of the review applications as not maintainable the question of res-judicata was left open to be considered in the instant OAs. We, therefore, propose to examine the questions raised in these proceedings comprehensively which will not be confined to parties in the instant OAs but also keeping in mind the rights of all the inspectors concerned in the various review applications as well. For that purpose the orders separately passed in the review applications shall be borne in mind.



To With the above background we may firstly summarise the submissions urged by the counsel for applicants in OA Nos. 1323/93 and 285/94 on behalf of direct recruit inspectors.

1. The official respondents have misinterpreted the decision in OA 156/86 and have acted illegally in applying the OA dated 7.2.86 retrospectively and revising the earlier seniority lists.
2. The respondents have travelled far beyond the direction contained in the said order.
3. By revising the seniority of the inspectors from 1970 the respondents have unsettled a settled position over years thereby adversely affecting the career prospects of several inspectors including the applicants.
4. The rejection of objections filed by the applicants against the impugned seniority list was mechanical exercise without application of mind.
5. Some promotees who worked in tenure posts in cost recovery posts have been erroneously given benefit of ad hoc service rendered prior to 1.3.1980.
6. The wholesale revision of seniority was impermissible as there was no break down of Quota-Rota rule nor the said rule has been followed.
7. The decision in OA 156/86 does not preclude applicants from challenging the impugned seniority list.
8. There was suppression of the material fact that the applicants in the said OA were Ad hoc promotees and had no right to claim seniority on that basis.

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9. The impugned seniority list has been prepared illegally and in breach of principles of natural justice and is liable to be set aside.

10. There are several other infirmities which vitiate the validity of the impugned list.

11. The learned counsel for the applicants in OA 906/94, Mr. Ram Mohan Rao in addition to above contentions submitted that in so far as applicants in this OA are concerned, since the process of direct recruitment was commenced on 22.6.85 from the date of publication of employment notification, their seniority ought to be regulated under OM dated 22.12.1959 notwithstanding that they were appointed after 7.2.86. The learned counsel submitted that the official respondents have wrongly applied the OM dated 7.2.86 to them.

12. The arguments on behalf of the applicants in OA OA 156/86 and 1019/92 who were also concerned in the Review applications and are some of the private respondents in OA 906/94 were led by Mr. Y. Suryanarayana and supported by Mr. K.S. R. Anjaneyulu, Mr. Jagayya Sarma and Mr. G. Parameshwar Rao. They submitted that the impugned seniority list may not be disturbed for the following reasons.

1. The impugned seniority list has been prepared in pursuance of the decision in OA 156/86 which had acquired finality with the dismissal of SLP by the Supreme Court hence it cannot be challenged.
2. The official respondents have acted in the light of several Supreme Court Decisions on the ~~on the~~ point rendered between 1983 and 1993 and have acted on reasonable considerations hence finality ought to be given to the impugned seniority list.

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13. Mr. G. Parameshwar Rao in particular urged following points besides the above suggestions in reply to O.R. 906/94:

- (a) instant OAS' are not maintainable in view of the decision of the EC of CAT in Johan Lucan' case, EUCAT decisions 1986-89 p.135 since review is not permissible of decision in CA 156/86.
- (b) The applicants in CA 156/86 were not ad hoc but promotees in temporary posts.
- (c) The action of the applicants (in CA 906/94) suffers from laches in as much earlier lists issued in the years 1988, 90, 91 were not challenged.

¶ The learned counsel submitted that the **ON** is therefore liable to be dismissed.

14. Mr. N.R. Devraj, the learned Sr. CGSC appearing for the official respondents although did not dispute that the OM dated 7.2.1986 was prospective in operation however submitted that acting on the directions given by the Tribunal in OA 156/86 and OA 1019/92 the respondents comprehensively examined the question and adopting a pragmatic approach in the matter in order to avoid compartmentalisation as from 1972 to 1977, 1977 to 1986 and from 1.3.86 onwards and rather with a view to bring about uniformity and avoid complications had decided to revise the interse seniority of inspectors in Central Excise only in Hyderabad, Guntur and Visakhapatnam Circles (vide letter Dt.2.4.90) after holding consultations with Ministry of Finance, Ministry of

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Law and Department of Personnel and Training, Government of India and therefore the impugned seniority list cannot be described as arbitrary or illegal and may not be disturbed. The learned standing counsel also submitted that after the decision in OA 156/86 seniority lists were issued on 25.8.89, 28.6.91 and 16.10.92 but to none of them the applicants in present OAs had objected hence their challenge to the list Dt.30.4.93 is hit by laches. He therefore urged for dismissal of the instant OAs.

15. With the elaborate arguments of the respective learned counsel ^{we} consider the following points necessary to be decided:

Points

- i. Whether the official respondents have correctly applied the directions given in OA 156/86.
- ii. Whether their action in revising the seniority from 1972 travels outside the scope of directions in the aforesaid OA?
- iii. Whether OM 35014/2/80-Estt(D) dated 7.2.86 of Department of Personnel and Administrative Reforms has been erroneously applied retrospectively while preparing the impugned seniority list?
- iv. Whether ad hoc promotees have been erroneously given benefit of higher seniority while that should have been based on the OM dated 7.2.86 applying it prospectively?
- v. Whether benefit of OM No. 9/11/55-RPS Dt.22.12.1959 of the Ministry of Home Affairs would be available to direct recruits in respect of whom the recruitment process had begun prior to 7.2.86 ?

vi. whether the impugned list suffers from various infirmities mentioned in OA ~~1323~~ ¹⁹⁵ 794 of 93 and is vitiated?

We shall now proceed to examine these points:

Reasons

16 The OM dated 22.11.59 provided that relative seniority of direct recruits and promoted shall be determined according to the rotation of vacancies between them which shall be based on the quotas of vacancies reserved for each given in the Recruitment Rules. Thus by application of these provisions there could be cases of direct recruits shown as senior to promoted persons with longer years of service after promotion and vice-versa. These principles were modified by the OM dated 7.2.86. The revised principles did away with the system of assigning an earlier year of seniority to persons who were appointed in later years. It is provided in para-7 of the OM that the OM shall take effect from 1.3.86 and seniority already determined in accordance with the existing principles on the date of issue of the OM i.e. 7.2.86 will not be reopened. Clearly therefore the said OM was prospectively applicable. That is also so declared by the Full Bench of CAT as mentioned earlier.

17 No question therefore of applying the modified principles to those whose seniority was regulated by OM dated 22.12.1959 upto 1.3.86 could arise. The official respondents must be held to have acted in contravention of rules by revising the seniority of those officials - of those officials who were governed by OM dated 22.12.59 which they have done while issuing the impugned revised seniority list Dt.30.4.93 for reopening the seniority from 1972 and determining the same in accordance with the modified principles contained in OM dated 7.2.86 applying it

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retrospectively and unsettling ^{the} settled seniority prevailing from 1972 upto 8.2.86.

18 The letter of the office of the Collector of Customs and Central Excise, Hyderabad No.C.No.II/34/3/93-Estt dated 30.4.93 whereunder the impugned seniority list was circulated ~~relates~~ ^{recites} the circumstances leading to the revision and principles followed to be as follows:

" Sub: Estt-Revision of Seniority List of Inspectors of Central Excise of Hyderabad, Guntur and Visakhapatnam Collectorates as on 1.1.1992.

Seniority list as on 1.1.1992 in the cadre of Inspectors of Central Excise of the combined Hyderabad/ Guntur and Visakhapatnam Customs and Central Excise, Collectorate is revised from 1.1.72 onwards.

2. The circumstances leading to the revision and principles followed for the purpose are as follows:

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(i) Till 1983 Inter-Seniority of Inspectors was determined in terms of OM No.9/11/55 RPS dated 22.12.59 of the Ministry of Home Affairs. This O.M. envisaged that inter-seniority between Direct recruits and Promotees shall be determined according to rotation of vacancies (3:1). This Office Memorandum was amended by O.M. No.35014/2/80-Estt dated 7.2.86., according to which the rosters are to be maintained year wise. The Central Administrative Tribunal, Hyderabad Bench in O.A.No.156/86 directed the Department to refix the seniority of the petitioners in terms of the amended office Memorandum dated 7.2.1986.

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(ii) The instructions contained in Ministry's letter No.11019/20/72 Ad.IV dated 22.7.72 read with letter F.No.12014/2/84-AdIIIA dated 26.04.84 prescribing the procedure for fixation of seniority have been followed. Accordingly Sub-Inspectors upgraded on 1.8.72 are kept en bloc senior to the Inspectors joined after 1.8.72.

Following the above principles seniority list of the Inspectors has been revised taking the ratio between the Direct Recruits and Promotees as under:

Period upto 1-8-72: SI : UDC/STENO : DR
2 : 1 : 1

Period after 1-8-72: DR : Promotee
3 : 1

4. In this list the seniority of the officers who have joined and confirmed till 31.12.71 has not been disturbed. From 1.1.72 till 31.7.72 it is revised in the ratio of 2:1:1. The left over direct Recruits are placed en bloc at the end. Sub-Inspectors who had been upgraded with effect from 1.8.72 are kept en bloc above the officers who had joined after 1.8.72. There after the ratio of 3:1 has been followed for each calendar year, keeping en bloc the remaining Direct Recruits/Promotees at the end of the particular year.

5. While preparing the above seniority list where senior has assumed charge later than one or more his juniors in the same cadre, the earlier date of assumption of charge of the junior officer has been reckoned as the date of assumption of charge of the senior for making the year wise demarcation.

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6. The date of confirmation of the officers who have joined after 1.1.72 is not shown in the list though many of them have been confirmed, as the same is subject to revision. The revised date of confirmation will be incorporated subsequently.

7. All the controlling officers are requested to check with the service books of the individuals concerned and a report indicating the serial No. of the officer and the result of verification may please be sent to this office within the month from the date of receipt of this list. In respect of some officers certain columns have been left blank for want of relevant particulars. The requisite information may also be sent by the controlling officers to this office.

8. Any representation on this seniority list should be submitted through proper channel before 10.6.93. If no representation is received on or before 10-6-93 it will be construed that no individual officer has objection to his seniority and the seniority list shall be finalised.

T.Sd/-
(B.B. PRASAD)
DEPUTY COLLECTOR (P&V)

19. The respondents have purported to give the impression that the revision was made as directed by the Tribunal in OA 156/26. It is however pertinent to note that the order in the said OA never directed to reopen and revise the determination of the seniority position since 1972 or to redetermine the same from that year according to the principles contained in the OM dated 7.2.86. That OA was

by the 5 applicants against the seniority list dated and seeking a direction to determine their seniority length of continuous officiation in service in the grade of Inspectors. There could never arise any question on the face of the OM that the OM Dt.7.2.86 could be applied to them. Their grievance could only be dealt with under the then existing OM dated 22.12.59. Therelief sought to the extent of the 5 applicants concerned did not contemplate wholesale revision of seniority of other officials much less from 1972. The division Bench accepted the contention of the applicants that the principles enunciated by the Hon. Supreme Court in Janardhana Vs. Union of India & Ors: CLR 1983 (1) 564 were attracted and the seniority of the applicants was required to be determined on that basis. That could be only with reference to 1985 list. That also is clear when it was noted that the provisional list was published on 6.7.85 and objections were invited and the applicants had submitted their objections. The below noted observations from the judgement have to be necessarily understood in that context. It was held:

" The applicants are entitled to get their seniority revised in accordance with the principle laid down by the Supreme Court in the decision referred to ~~above~~ ^{above} (Janardhanas' case) and which was accepted by the Government of India, Department of Personnel & Administrative Reforms OM 35014/2/80-Estt (D) dated 7.2.86. "

The provisions in the OM were thus construed as based on Janardhanas' case. Even when that was so held having regard to para 7 of the OM to which reference was not made the said OM could not be applied. The reference to the OM

was in the limited sense as directing determination of the seniority of those applicants (only) under the pre existing rules keeping in mind the decision of Supreme Court in Janardhanas' case. The direction given in the end was:

" We therefore direct the respondents to recast the seniority list in accordance with the OM referred to above after following the usual procedure of giving notice to the affected parties etc. ... "

Although there is room to say that the direction was somewhat confusing yet it did never contemplate disturbing seniority of others who were not concerned with the determination of the applicants' seniority vis a vis 1985 list much less from 1972.

10 We also find that having regard to the subject matter of the OA the direction given which could imply retrospective application of OM dated 7.2.86 was ~~for per~~ incurium and cannot bind any other parties than the applicants in OA 156/86 and we may add the applicant in OA 1019/92. The stand of the official respondents in the counter in that OA indeed was that the OM was prospective in operation. They also tried to challenge the decision in the Supreme Court but the SLP was dismissed as barred by limitation. The respondents appear to have taken the step of revising the seniority positions from 1972 applying the OM dated 7.2.86 retrospectively possibly to avoid contempt proceedings having been unable to maintain the challenge in the Supreme Court. Even though the respondents may have acted reading the operative direction literally they were not entitled to travel beyond considering the position only of the applicants in the two OAs. They could have sought

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17. There is merit in the submission of the applicant that their objections were rejected mechanically without application of mind. At least one reply rejecting an objection shows that it was sent on a date earlier to the date of representation itself. However it is not necessary to consider this aspect further in view of above discussion.

18. We may now refer to 'Nardhanas' case, SLJ 1983 P. 564 (AIR 1983 SC 771) in the context of above narration.

The ratio laid down herein is that where the quota rule did not apply the rule for confirmation also disappears and in the absence of any other rule continuous officiation would be the only available rule for determining inter-se seniority. It was held that in that case that ~~was~~ recruitment was made in relaxation of the quota. The instant cases are clearly distinguishable. Further there was neither failure of ~~quota~~ nor it was relaxed and secondly there was no rule applicable namely under O.M. 22.12.59. We are of the opinion that the decision of the Hon. Supreme Court in *Mervyan Continto and others v. Collector of Customs, Bombay* 1963 SCR 600 as explained by the Supreme Court in *Gajendra Baksh Yadav v/s Union of India & Ors*: 1996 (4) SLR 47 would govern the instant case. Relying on these decisions a division Bench of Madras Bench of CA in *V. Anusuya Vs Union of India and others*: OA 1376 of 1995 decided on 17.10. has in a similar matter ~~has~~ held as follows:

" From the above, we note that the principles ~~held~~ laid down in 1959 O.M. were held to be legal by the five Judge Bench in Mervyan Continto's case. These principles are to be followed till such time there is change in recruitment rules doing away with the quota system or the principles themselves are revised. In the case before us neither party has

produced any rules to bring out that there has been change in the rules doing away with the quota system. The principles of seniority enunciated in the 1959 OM were altered by the Government in the 1986 OM. This latter OM clearly provided that the new principles would be applied prospectively and the seniority decided earlier would not be disturbed."

We entirely agree with this view. The observations apply to the instant case. The respondents have therefore acted illegally to revise the seniority from 1972 by applying the principles contained in OM dated 7.2.86 retrospectively and inconsistently with 1959 OM.

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To sum up our conclusions are as follows:

1. The OM dated 7.2.86 has prospective application.
2. Inter-se seniority prior to 1.3.86 has to be regulated in accordance with 1959 OM.
3. There was no break down of Quota Rule. Hence OM 22.12.59 has to be followed.
4. The cases of those who were officiating as inspectors prior to 1.3.86 but regularised after that date are required to be individually decided after determining the nature of officiation, nature of the post to which the officiation related and the ~~similar~~ provisions of OM 1959 and cannot be generalised.
5. Where the selection process was commenced prior to 1.3.86 for direct recruitment but the appointment was made after that date that will be governed by the OM dated 7.2.86.

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hll

Somnath
Gundel

We hold that while the revised seniority list dated 30.4.93 was prepared the above principles were not followed. We further hold that the list stands vitiated due to several infirmities mentioned earlier. We therefore declare the impugned seniority list of Inspectors dated 30.4.93 to be illegal and liable to be struck down. We do not consider it necessary to refer to the other ruling cited by the counsel.

20. In the view of the foregoing, discussion following order is passed.

Order

The impugned seniority list of Inspectors of Central Excise of Hyderabad, Guntur and Visakhapatnam collectorates dated 30.4.93 issued by the Collector of Customs and Central Excise, Hyderabad vide order C. No. II/34/3/92-ESTL dated 4.10.93 is hereby quashed and set aside. The Chief Justices may take such consequential steps as may be called for in accordance with the law.

01. 1323/93, 01. 205/94 and 01. 906/94 are accordingly allowed. No order as regards.

Each of whom shall be treated as seniority date and copy of this order shall be separately kept in record of each of them.

*Om Prakash
Gyanpal*

SI -

H. A. G. J.
The undersigned
is the witness
to the above
order of judgement
as a witness
Copy kindly ready on
Date

*Sd/-
H. A. G. J.
M. (A)*

*RECORDED
ON THE DATE
11. 11. 1993
IN THE
C. O. T. OFFICE
AT THE
CENTRAL
EXCISE
Tribunal
Hyderabad
20. 10. 1993*

*SI -
H. A. G. J.*

THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: HYDERABAD.

TUESDAY THE FIFTH DAY OF JULY
ONE THOUSAND NINE HUNDRED AND EIGHTY EIGHT.

: PRESENT :

THE HON'BLE MR. B. N. JAYASIMHA: VICE CHAIRMAN;
AND

THE HON'BLE MR. D. SURYA RAO: MEMBER (JUDL).

ORIGINAL APPLICATION NO. 156/86

Outward:

1. T. Chakradhara Rao-
2. C. Neganath,
3. K. V. Somaswara Rao,
4. P. Vijaya Saradhi,
5. K. Satyanarayana.

....Applicants.

and

1. The Collector of Customs & Central Excise,
Hyderabad,
2. The Deputy Collector (P&E), Central Excise,
Collectorate, Hyderabad.

....Respondents.

Application under section 19 of the Administrative Tribunals Act 1985 praying that in the circumstances stated therein the Tribunal will be pleased to set aside the seniority list circulated under Deputy Collector (P&E), Central Excise, Collectorate, Hyderabad letter C.No. II/34/4/85 dated 8-7-1985 and a direction be issued to the respondents to determine the seniority of the applicants by the length of continuous officiation in service in the grade of Inspector and to reflect their correct position in the revised seniority list for confirmation with all attendant benefits.

This application coming on for hearing upon perusing the application and upon hearing the arguments of Mr. K. S. R. Anjeneyulu, Advocate for the applicants and of Mr. K. V. Subba Rao, Addl. CGSC on behalf of the respondents.

The Tribunal made the following Order:-

The applicants in this case are working as Inspectors of Central Excise and Customs. It is stated that their seniority as on 1-1-1985 was circulated by the second respondent by his letter dated 8-7-1985 and the applicants find their place at Serial Nos. 585, 601, 604, 621 and 622 in the seniority list. The applicant at serial No. 1 (at serial No. 622 of the Seniority list) submitted a representation on 14-8-1985 stating that the seniority list is not correct and several of the officials who joined subsequent to him in the department were shown as senior to him. No question this seniority list as violative of Articles 14 and 16 of the Constitution. The Respondent by his letter dated 16-10-1985 replied to the first applicant stating that principles of seniority and the rules

....Contd....

that govern rotation of vacancies between direct recruits and promoteds were formulated by the Ministry of Home Affairs and unless the Ministry revises its instructions, no revision of seniority on the basis of Supreme Court Judgment can be made. It is further stated in the application that the seniority list is violative of directions of the Supreme Court and that on the basis of length of tenure, continuous officiating service etc. the seniority list should be recast. It is also stated that the applicant's appointment was against regular posts and they continue to hold the posts without any break in service and they are not holding these posts due to any fortuitous or stop-gap engagement.

On behalf of the respondents, a counter has been filed stating that seniority of the promoteds and direct recruits was revised in accordance with the Home Ministry's O.M. No. 9/11/55-RPS dated 22-12-1959. According to this, if the direct recruit's quota is not filled in a certain year, all the vacancies to be filled in that year will be kept vacant in the seniority list and these vacancies will be filled up by the persons recruited by direct recruitment in the subsequent years. This principle applies to promoted officers also. As the seniority was fixed in accordance with the instructions of the Home Affairs Ministry, it is possible that sometimes direct recruits who have joined in later years are shown senior to the promoteds who have joined earlier. Sometimes, it happens in respect of promoted officers also. The applicants 1 to 5 herein were promoted on 20-1-1984, 14-12-1983, 20-6-1983, 9-6-1983, and 21-3-1983 respectively. It is stated that direct recruits at Serial Nos. 581, 582 and 583 who joined between 23-6-1983 and 14-11-83 have become senior to the applicant No. 5. Similarly, direct recruits at Serial Nos. 581 to 600 have been placed above serial No. 601 (applicant No. 4 herein) even though the direct recruits joined the department subsequent to the applicant No. 4. This has happened in respect of applicant No. 3 (at serial No. 604 of the seniority list) and applicants Nos. 2 and 1 (at serial Nos. 621 and 622 &c of the seniority list respectively). The counter refers to Government of India, Ministry of Home Affairs O.M. NO. 35014/2/80-Eatt(D) dated 7-2-1986 whereby new norms were prescribed laying down that if a post of direct recruit is vacant in a particular year, it should be carried over to a subsequent year in which the direct recruitment is conducted and the seniority is fixed according to the date of recruitment. As a result of this Circular dated 7-2-1986, the injustice which was caused earlier and was brought to the notice of the Government through some judgments of the Supreme Court, has been rectified by the Department. It is further stated that these instructions were directed to be followed only from 1-3-1986 and therefore, no relief can be given to the applicants in terms of the said Circular.

3. We have heard the learned counsel for the applicant and Sri K.V. Subba Rao, learned Standing Counsel for the respondents. The impugned

....Contd....

order dated 10-10-1985 passed on the representation of the applicants in regard to revision of the seniority in the light of the Judgment of the Supreme Court in SLJ 1980(1) page 564 (A. Janardhana Vs. Union of India and others) reads as follows:-

"Your representation for revision of seniority in the Inspector cadre on the basis of Supreme Court judgment is considered.

2. Principles of seniority and the rules that govern the rotation of vacancies between direct recruits and promoted are formulated by the Home Ministry and unless the Ministry revises it's instructions the revision of seniority on the basis of the Supreme Court Judgement cannot be changed. No revised instructions have so far been received in this regard from the Ministry. Hence, no action to revise your seniority can be taken up at this stage".

The applicants contend that they are entitled to get their seniority fixed in terms of the principle laid down by the Supreme Court's decision referred to above. As the provisional seniority list as on 1-1-1985 inviting objections was published on 6-7-1985 and the applicants duly represented against the same, it cannot be said that the applicants are barred in seeking revision of the seniority on grounds of laches or delay. The present application was filed on 20-2-1986, that is, within six months of the date of impugned order. Though applicants are entitled to get their seniority revised in accordance with the principle laid down by the Supreme Court in the decision referred to above and which was accepted by the Government of India, Deptt. of Personnel & Administrative Reforms O.M. No. 35014/2/80-Estt(D) dated 7-2-1986. We, therefore, direct the respondents to recast the seniority list in accordance with the O.M. referred to above after following the usual procedure of giving notice to the affected parties etc. With these directions, the application is allowed. There will be no order as to costs.

// true copy //

Sd/- x x x x x
(G. VENKAT RAO)
OY, REGISTRAR (JUOL).

On Recd
Section Officer (J).

To

1. The Collector of Customs & Central Excise, Hyderabad.
2. The Deputy Collector (P&E), Central Excise, Collectorate, Hyderabad.
3. One copy to Mr. K. S. R. Anjaneyulu, advocate, I-14365/A, Jawaharnagar, Secunderabad-500 001.
4. One copy to Mr. K. V. Subba Rao, Addl. CGSC.
5. One open copy.

ghm/

**

Om Murthy
Cancel

Copy to:

1. The Commissioner of Customs and Central Excise, Hyderabad-I, Commissionerate, L.B. Stadium Road, Basheerbagh, Hyderabad.
2. The Secretary to the Min.of Finance, Dept. of Revenue Central Board of Excise and Customs, New Delhi.
3. The Chief Commissioner of Customs and Central Excise, Hyderabad Zone, L.B. Stadium Road, Basheerbagh, Hyderabad.
4. One copy to Mr.K.Venakteswara Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT, Hyderabad.
6. One copy to D.R(A),CAT, Hyderabad.
7. One duplicate copy.

YLKR

12/12/98
Cet today

II Court
CHECKED BY
APPROVED BY

TYPED BY
COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE

VICE-CHAIRMAN

AND
R. Rangarajan
THE HON'BLE MR. H. RAJENDRA PRASAD (A)

And

The Hon'ble Mr. B. S. Jai Parameshwar

DATED: 31-12-1997

M.G)

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in
O.A. No. 1784(97)

T.A. No.

(W.P.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

केन्द्रीय प्रशासनिक विकास
Central Administrative Tribunal
प्रेषण/DESPATCH

-7 JAN 1998

हैदराबाद न्यायालय
HYDERABAD BENCH

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 1784/97
OASR4121/07
BETWEEN :

Date of Order : 31.12.97

1. P.Vasudeva Rao
2. D.Srimama Sastry
3. M.Appalakonda
4. Pudi Ramamurthy
5. Marikishan Rao
6. A.Chandra Sekharam .. Applicant.

AND

1. The Commissioner of Customs and Central Excise, Hyderabad-I, Commissionerate, L.B.Stadium Road, Basheerbagh, Hyderabad.
2. Union of India, rep. by the Secretary to the Ministry of Finance, Dept. of Revenue Central Board of Excise and Customs, New Delhi.
3. The Chief Commissioner of Customs and Central Excise, Hyderabad Zone, L.B. Stadium Road, Basheerbagh, Hyderabad. .. Respondents.

Counsel for the Applicants .. Mr.K.Venkateswara Rao
Counsel for the Respondents .. Mr.N.R.Devraj

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Heard Mr.K.Venkateswara Rao, learned counsel for the applicant and Mr.N.R.Devraj, learned standing counsel for the respondents.

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2. There are six applicants in this OA. The prayer in this OA reads as follows:-

To call for the records relating to revised seniority list of Inspectors of Hyderabad, Guntur and Vizag Commissionerates communicated as on 1.1.92 by Lr.C.No.II/34/12/97-E.7(PF) dated 15.10.97 but communicated on 5.11.97 by the Commissioner of Customs and Central Excise, Hyderabad-I, Commissionerate and quash the same by holding, the impugned seniority list is not in conformity with the judgement in OA.1323/93 and batch dated 13.12.97 besides being contrary to the dictum of law laid down by the Hon'ble Supreme Court and also in violation of the O.M.No. 35014/2/80.ESTT(D) dated 7.2.86 issued by the Ministry of Personnel Public Grievances and Pensions, Department of Personnel and Training, New Delhi and also besides without proper maintenance of relevant basic records and consequently declare that the applicants are entitled to have their seniority fixed with reference to the length of their service in the cadre of Inspectors of Central Excise and Customs in the Commissionerates of Hyderabad, Guntur and Visakhapatnam.

3. This OA is similar to OA.1591/97 disposed of on 26.11.97.

For the reasons stated in that ^{OA} the following direction is passed :

The learned counsel for the respondents submits that the representations if any submitted within the stipulated date i.e. 12.12.97 will be considered and on that basis the provisional seniority list issued by letter dated 15.10.97 would be finalised. Only after finalising the seniority list further promotions/ transfers from the post of Inspector of Central Excise in the above said Commissionerates will be ordered. In view of the submission of the respondents no further orders are necessary. The promotions/transfers to the Air Customs Units from the seniority list of Inspectors of Central Excise in the Commissionerates mentioned in the OA ^{shall} be made only after finalisation of the

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seniority list issued on 15.10.97.

4. The OA is ordered at the admission stage itself.

NO COSTS.


(B.S. JAI PARAMESWAR)

Member (Judl.)

31.12.97


(R. RANGARAJAN)

Member (Admn.)

Dated : 31st December, 1997

(Dictated in Open Court)

sd


(D.E.)

High Court File No. 16/98

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD

WRIT PETITION NO. 440 of 1998

Petition was filed in the High Court of Andhra Pradesh by Sri P. Vasudeva Rao & Ors Against Commr. C. Excise, Hyd. & Ors. ~~Department~~ against the Order/Judgment of this Hon'ble Tribunal dated 31-12-97 and made in O.A.No. 1784/97.

The High Court was pleased to dismiss/~~allow~~ the petition/~~stay the operation of judgment of~~ & withdrawn with liberty to file fresh application before C.A.T, Hyderabad on 23-3-98.

The Judgment of the Tribunal in O.A.No. 1784/97 and the letter/order of the High Court of Andhra Pradesh enclosed herewith for perusal.

Submitted.

Deputy Registrar (J)

Registrar

~~Deputy Vice-Chairman~~

Hon'ble Member (A) I

~~H.C.H.V.C~~

Hon'ble Member (A) II

Hon'ble Member (B)

~~Deputy Vice-Chairman~~

~~Hon'ble Member (B)~~

IN THE HIGH COURT OF JUDICATURE, ANDHRA PRADESH AT HYDERABAD
(SPECIAL ORIGINAL JURISDICTION)

MONDAY THE TWENTY THIRD DAY OF MARCH,
ONE THOUSAND NINE HUNDRED AND NINETY EIGHT

PRESENT

THE HONOURABLE MR.JUSTICE D. REDDEPPA REDDI

AND

THE HONOURABLE MR.JUSTICE K.B. SHUDAPPA.

WIT PETITION NO.440 OF 1998

1. P.Vasudeva Rao
2. D.Srirama Sastry
3. M.Appalakonda
4. Pudi Ramamurthy
5. Horikidnen Rao
6. A.Chandra Sekharan

...petitioners

and

1. Comr.of Customs and Central Excise, Hyderabad-I,
Commissionerate, L.B.Stadium Road, Bawali Bagh, Hyderabad-4.
2. Union of India, rep. by the Secretary to the Ministry of
Finance, Dept. of Revenue, Central Board of Excise & Customs,
New Delhi.
3. The Chief Comr.of Customs and Central Excise, Hyderabad
Zone, L.B.Stadium road, Bawali Bagh, Hyderabad.
4. The Registrar, Central Administrative Tribunal, Hyderabad
Bench, Hyderabad.
5. P.Copichand
6. Venkateswarlu
7. K.Vishnudeva Reddy
8. K.Seshagiri Rao
(RR 3 to 8 impleaded as per Court order dt.27.1.1998 in
W.P. No.1664/98)

...Respondents.

petition under Article 226 of the Constitution of India
praying that in the circumstances stated in the affidavit filed
herein the High Court will be pleased to issue writ order or
direction more in the nature of mandamus declaring the revised
seniority list of Inspectors of Hyderabad, Guntur and Visag
Commissionerates as on 1.1.1992 by L.C.No.III/34/12/97-E.7(p)
dt.15.10.1997 but communicated on 5.11.1997 by the Commissioner of
Customs and Central Excise, Hyderabad-I, Commissionerate as
illegal, arbitrary, discriminatory and violative of Articles 14
and 16 of the Constitution if necessary by declaring the order of
the CAT in O.A.No.1794/97 as illegal.

For the petitioner: Mr.K.Venkateswara Rao, Advocate

For the Respondents 1 to 4: Mr.B.Adinayara Rao, S.C. for C.G.

For the Respondents 5 to 8: Mr.J.R.Mancharrao, advocate

The Court made the following order:-

(OPEN) HON'BLE MR.JUSTICE D.REDDEPPA REDDI,

On the representation made by the learned Counsel for the
petitioners, the writ petition is dismissed as withdrawn with liberty
to the petitioners to file a fresh application before the Central
Administrative Tribunal, Hyderabad Bench, at Hyderabad, with compro-
misse reliefs. No costs.

sd/-SSRI SARMA,
ASST.REGISTRAR.

// TRUE COPY //

1. The Commissioner of Customs and Central SECTION OFFICER,
Excise, Hyderabad-I, Commissionerate, L.B.Stadium road, Bawali Bagh,
Hyderabad.

2. The Secretary, Union of India Ministry of Finance, Dept. of
Revenue, Central Board of Excise and Customs, New Delhi.

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RECORDED
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Dated: 23.3.98.

ORDER

WP No.440/98.

Dismissing the W.P. as withdrawn.

Ch

3. The Chief Commissioner of Customs and Central Excise, Hyderabad zone, I.B. Stadium Road, Bachourbagh, Hyderabad.
4. The Registrar, Central Administrative Tribunal, Hyderabad Bench, Hyderabad.
5. 2 cc copies.
6. one cc to Mr. J. A. Manohar Rao, advocate /opuc/
7. one cc to Mr. J. Venkateswararao, advocate /opuc/

High

~~J~~ Court File No. 16/98

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD
W.P. M.P. No. 495/98 in
WRIT PETITION NO. 440/98

Petition was filed in the High Court of Andhra Pradesh by Sri P. Vasudeva Rao & Ors. Against The Commissioner of Customs & ~~Department~~ Central Excise, Hyd & Ors dated 31-12-97 and made in O.A. No. 1784/97.

The High Court was pleased to ~~dismiss/allow~~ the petition, direct to stay the operation of judgment on ~~the~~ maintain Status quo with regard to the party of the petitioners, and issue notice to the defendant.

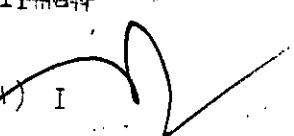
The Judgment of the Tribunal in O.A. No. 1784/97 and the letter/order of the High Court of Andhra Pradesh enclosed herewith for perusal.

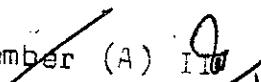
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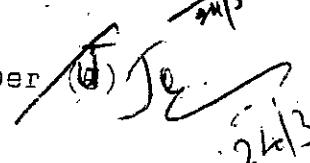
Deputy Registrar (J) 

Registrar

~~Hon'ble Vice Chairman~~

and ~~Hon'ble Member (H) I~~ 

~~Hon'ble Member (A) I~~ 

~~Hon'ble Member (D) J~~ 

IN THE HIGH COURT OF JUDICATURE OF ANDHRA PRADESH AT HYDERABAD

W.P.H.P.No.495 of 1998

in

W.P.No.440 of 1998

Between:

1. P. Vasudeva Rao
2. D. Srinivasa Sastry
3. H. Appalakonda
4. Pudi Rama Murthy
5. Harikishan Rao
6. A. Chandrasekharan

Petitioners
Petitioners

and

1. The Commissioner of Customs & Central Excise, Hyderabad-1, Commissionerate, L.B. Stadium Road, Basheerbagh, Hyderabad.

2. The Union of India rep. by its Secretary to Ministry of Finance, Dept. of Revenue Central Board of Excise & Customs, New Delhi.

3. The Chief Commissioner of Customs & Central Excise, Hyderabad Zone, L.B. Stadium Road, Basheerbagh, Hyderabad.

4. The Registrar, Central Administrative Tribunal, Hyderabad Bench, Hyderabad.

(R.4 is not necessary party) Respondents
Respondents

COUNSEL FOR PETITIONER : MR.K.VENKATESWARA RAO ADVOCATE

TUESDAY THE SIXTH DAY OF JANUARY 1998

THE HONOURABLE MR.JUSTICE B.SUBHASHAN REDDY

AND

THE HONOURABLE MR.JUSTICE A.HANUMANTHU

Petition filed under Section 151 of C.P.C. praying the High Court to suspend the operation of the Revised Seniority List of Inspectors of Hyderabad, Guntur and Vizag Commissionerates as on 1-1-1992 communicated in Letter No. C/11/34-12/97-S.7(PF), dated 15-10-1997 issued by the Commissioner of Customs and Central Excise, Hyderabad-1, Commissionerate by directing the respondents to maintain the status quo with regard to the posts of the petitioners, pending W.P.No.440 of 1998 on the file of the High Court.

The court while directing issue of notice to the respondents herein to show cause why this application should not be complied with, made the following ORDER:-

ORDER:

Until further orders, status quo shall be maintained, with regard to the posts of the petitioners.

- 3 FEB 1998

NOTE: The receipt of this order will be deemed to be the receipt of notice in the case.

Sd/-S.S.R.N.SARMA
ASSISTANT REGISTRAR

3/2/98
//TRUE COPY//

SECTRY OFFICER

TO:

1. The Commissioner of Customs & Central Excise, Hyderabad-1, Commissionerate, L.B. Stadium Road, Basheerbagh, Hyd. (RPAD)
2. The Union of India rep. by its Secretary to Ministry of Finance, Dept. of Revenue, Central Board of Excise & Customs, New Delhi. (RPAD)
3. The Chief Commissioner of Customs & Central Excise, Hyderabad Zone L.B. Stadium Road, Basheerbagh, Hyd. (RPAD)

Hearing Date

RETURN OF THE WRIT OF CERTIORARI ORDER NISI.

(To be Order on Writ to appear)

Take process of the Writ of Certiorari where a mention is made, was served on respondents this day of One Thousand Nine Hundred and Ninety.

This shall be served on the Respondent No. and to the High Court.

EBd3

Writ and Rule Nisi

W.P. No. of 199

24/10/98
06/01/98

Certified that the required conveyance charges and the process for the service of the process have been collected. It is requested that the English Translation of the process services respect if is vernacular, may be sent along with the Rule Nisi returned.

FORM NO. B

FORM NO. B

RETURN OF THE WRIT OF CERTIORARI UNDER NISI

To be endorsed on Writ to produce

The process of the Writ Certiorari mention is within made with all things touching the case in the Material Papers hereto annexed, as with command.

The Annexure of

The Respondent herein

Date day of June 199

Witnessed

9. To date there has been no way with a gun to flatten out the ground surface, with direct exertion of pressure to the ground, except to use a jack.

On the 20th of October, 1863, the 10th Massachusetts Cavalry, under command of Col. Wm. H. French, left Boston for the front, and on the 22d, reached the village of Chancellorsville, in Virginia, where they were engaged in the battle of that name, on the 27th, and 28th, of the same month. The 10th Massachusetts Cavalry, under command of Col. Wm. H. French, left Boston for the front, and on the 22d, reached the village of Chancellorsville, in Virginia, where they were engaged in the battle of that name, on the 27th, and 28th, of the same month.

By Hon'ble Supreme Court in the case of A.Jerardhan Vs. Union of India 1983(1) SLJ Page 564 which was accepted by the Government of India in O.A.No.35014/2/80-ESTT(D) dated 7.2.1985. The Hon'ble Tribunal was pleased to dispose of the said O.A.on 5.7.1986 directing the respondents to recast the seniority list in accordance with the O.M. referred to above after duly following the usual procedure of giving notice to the affected parties. However the above said judgement was carried in appeal before the Hon'ble Supreme Court by way of special leave appeal No.5225/90 but the same was dismissed as time barred. Accordingly the Government of India addressed the Collector of Central Excise, Hyderabad in Lt.No.A-32022/9/89-AD-III-A, dated 2.4.1990 directing to revise the seniority list in the grade of Inspector of Central Excise and accordingly requested that further necessary action in the matter may be taken by as per the directions of the Hon'ble Tribunal. In pursuance of the above decision the Collector of Central Excise, Hyderabad communicated the revised seniority list of Inspectors of Hyderabad, Guntur, and Visakhapatnam Collectortates in Lt.C.No. II/34/3/93-ESTT., dated 30.4.1993 duly fixing the seniority of the promoted Inspectors on the basis of O.M. dated 7.2.1985 read with the judgement in O.A.No.156/86 dated 5.7.1986. Am I submit that the said seniority list dated 30.4.1993 reflected our correct seniority at Sl. no.1267, 1297, 1261, 1276, 1262, and 1246 in accordance with the judgement of Hon'ble Tribunal in O.A.No.156/86, dated 5.7.1986.

7. While such is the position some of the direct recruit Inspectors of Central Excise T.Srikanth Babu and others filed O.A.No.1323/93 and O.A.No.906/94 and O.A.No.295/94 before the Hon'ble C.A*, Hyderabad assailing the seniority list dated 30.4.1993 and for restoration of the seniority position as reflected earlier. Thus the controversy

5. There being so the Government of India issued O.M. No. 35214/2/CC-2077(D) dated 7.2.1986 laying down the revised principles for determining seniority of various categories - listed in Central Services. It was clarified in the said O.M. that in future, while the principle of rotation of seniority shall be followed for determining the inter-seniority of direct recruits and promoted, the present practice of keeping vacant slots for being filled by direct recruits of latest years, thereby giving them uninterrupted seniority over promotions who are already in position will be discontinued with effect from 1.3.1986. It is thus obvious that if adequate number of direct recruits are not available in any particular year, the rotation of seniority for purpose of determining the seniority would be confined only to the extent of available direct recruits and if the direct recruits are not available, the promoted will be bunched together at the bottom of the seniority list below the last position upto which it is possible to determine seniority, on the basis of rotation of posts with reference to the fact of number of direct recruits who become available. It is relevant to submit that the order issued in the above O.M. were directed to take effect from 1.3.1986.

6. Such being the position as to the promoted Inspectors of Central Excise T. Chakraborty and others filed O.A.No.155/76 before the Lalbazar C.A.T, Hyderabad for directing the respondents to determine their seniority with reference to the length of continuous affiliation in service in the grade of Inspector and to reflect their correct position in the revised seniority list for conferring with all attendant benefits. I submit that our contention in the above case is that they are entitled to get their seniority revised in accordance with the principle laid down

time and as such the inter se-seniority list of Inspectors of Central Excise is to be prepared and finalised by strictly applying the decisions arrived at by the Hon'ble Tribunal.

7. That being the situation, it is surprising that the first respondent now communicated the revised impugned seniority list of Inspectors as on 1.1.1992, in C.No. II/34/12/ 97-8, 7 (P) dated 15.10.1997 on the basis that the O.M. dated 7.2.1986 is prospective in nature and fixing the seniority of direct recruits whose selection process commenced prior to 1.3.1986 and appointment made after that date on the basis of O.M. dated 22.12.1959 and not on the basis of O.M. dated 7.2.1986 as required and called for representations on the said seniority list through proper channel before 12.12.1997. I submit that our seniority is fixed at Sl.No. 282, 322, 343, 298, 334, 302, respectively while several of the direct recruit Inspectors who were appointed long after two or three years like Sl.No. 320, 321, etc. were shown above us which is clearly contrary to the specific observations of the Hon'ble Tribunal in paras 19 and 22 of the judgement in C.A. No. 1323/93 and batch dated 13.2.1997. I respectfully submit that the Hon'ble Tribunal in the aforesaid judgement while holding that the O.M. dated 7.2.1986 is prospective in nature, however directed that where the selection process for direct recruitment commenced prior to 1.3.1986, but the appointment made after that date that will be governed by O.M. dated 7.2.1986. I submit that all those direct recruits who joined service after 1.3.1986 were shown far higher to us in the said seniority list which is clearly not in conformity with the judgement dated 13.2.1997 in C.A. No. 1323/93 and batch. It is thus obvious that for the purpose of fixation of seniority of direct recruits appointed/joined after 1.3.1986 should be in para 3 of O.M. It is clearly stated that the system followed as per O.M. dated 22.12.1959 by keeping the vacant

Tridunai in the year 0.A.S. has become entitled due to effect of
date 7.2.1986. I submit that the judgment of Hon'ble
Court of Direct Recitation shall be fixed in terms of O.A.
but substantially same date 27.2.1986. That date, the seniority
which has been mentioned in the concerned order to 1.3.1986
to submit that according to the order of the Hon'ble Observations in case
Part 22 of the judgment of Hon'ble O.A.S. It is needless
to say that the observations of Hon'ble Tridunai in
that date, they will be issued by O.A. dated 7.2.1986.
for direct recruitment but the announcement was made later
the selection process was commenced prior to 1.3.1986
ended to facilitate of seniority of direct recruitment where
I submit to you that a direct interview which
(D)

O.A. dated 7.2.1986.
was issued on 11.2.1986 that the date of the
1.3.1986 for direct recruitment but the announcement
5. where the selection process was commenced prior to
1959 cannot be generalised.

the offer letter, reflected in the provisions of C.A.
the offer of offer letter, nature of the post to which
concerned to be individually decided after determining
prior to 1.3.1985 but rejected after the date as
4. the cases of those who were offered selection as vacancies
dated 22.12.1959 has to be followed.

3. There was no such column of quota rule and hence O.A.
in accordance with C.A. of 1959.

2. Inter-departmental prior to 7.2.1986 has to be rejected
whereas the following conclusions were arrived namely
the C.A. and finally discarded on the same on 13.2.1997
elaborately considered the various conclusions reached in
dated 22.12.1959 and 7.2.1986. The Hon'ble Tridunai has
seniority between direct recruitments and promotions under O.A.
in the above O.A.S. is with regard to fixation of dates -

(9). While such is the position I submit that the seniority of direct recruits vis-a-vis the promotees was not fixed strictly in terms of the guidelines issued by the Hon'ble Tribunal in paras 19 and 22 of the judgement in O.A.Nos.1323/93 and batch dated 13.2.1997. I submit that the Hon'ble Tribunal has given specific directions with regard to fixation of interse-seniority between direct recruits and promotees in the said judgement and there is no ambiguity whatsoever therein. I submit that the aforesaid judgement reflects the correct legal position and if only the respondents fixed the seniority in terms of judgements, a legally valid seniority list could have been prepared.

(10) While ⁱⁿ the guise of implementation of judgement, the first respondent constituted a special call for refixation of seniority under the supervision of Sri P.Subbaraya Sastry, Superintendent of Central Excise, who is a promotee from direct recruit inspector) and S/Sri G.Gopala Krishna Rao V.Samasundara Sarma. Direct recruit Inspectors who were applicants in O.A.Nos.285/94 and 906/94 and Sri M.Tanduranga Rao and K.S.Gupta promotee Inspectors who were respondents in O.A.No.906/94. I submit that the above committee is not a balanced one and it is clearly illegal to form the special cell with persons who were parties in the earlier O.As. Some of the promotee Inspectors/Superintendents have filed representation against the Composition of the above special cell and requested for the constitution of another body with senior officers who are well versed in service matters and were not connected with the above issue, to be headed by higher official of other Department like Income Tax, Postal etc. so as to avoid legal complications and unbiased. But however without considering the above ~~xxxx~~ request, the Committee so constituted was allowed to complete the work and prepared the impugned revised provisional seniority list.

slots for years together is dispensed with effect from 1.3.1986. Therefore the persons appointed after 28.2.1986 should not overside the persons appointed prior to 1.3.1986. I submit that it is clearly laid down in the O.M. dated 7.2.1986 that if adequate number of direct recruits do not become available in any particular year rotation of quotas for the purpose of determining seniority would take place only to the extent of the available direct recruits and the promotees. In other words to the extent direct recruits are not available the promotees will be bunched together at the bottom of seniority list below the last position upto which it is possible to determine seniority, on the basis of rotation of quotas with reference to actual number of direct recruits who became available and the unfilled direct recruitment quota vacancies would however, be carried forward and added to the corresponding direct recruitment vacancies of the next year and subsequent years where necessary for taking action for direct recruitment for the total number according to the usual practice. Thereafter in that year while seniority will be determined between direct recruits and promotees to the extent of number of vacancies for direct recruits and promotees as determined according to the quota for that year, the additional recruits selected against the carried forward vacancies of the previous year would be placed enblock below the last promotee of direct recruit as the case may be in the seniority list based on the rotation of vacancies for that year and the same principle holds good for determining seniority in the event of carry forward if any, of direct recruitment or promotion quota vacancies as the case may be in subsequent years.

(5) According to the roster system, separate rosters are to be maintained with regard to the appointments by direct recruitment and also appointment by promotion vide O.M.No.1/11/69-EST(SCT) dated 22.4.1970 issued by the Ministry of Home Affairs. The said register was not maintained and it resulted in miscarriage of justice to the departmental promotee Inspectors.

12. It is relevant to submit that the above said report was taken as the basis for finalising the inter-departmental seniority though two of the Committee members N.Panduranga Rao, and K.Subba Raya Gupta have dissented while preparing the report and also submitted their objections in detail to the first respondent. Inspite of the above, the report of special cell was kept in view and the first respondent finalised the revised seniority list on that basis vide his Lr.No.C.No.II/34/12/97-E.7(PF) dated 15.10.1997 which was in fact communicated on 5.11.1997. A perusal of the aforesaid letter shows that the following principles were taken into consideration while refixing the seniority vide para 8 of letter dated 15.10.1997.

1. the 3:1 ratio of DRs & Promotees is maintained.
2. The instructions issued vide O.M.No.9/11/55/RPM dated 22.12.1959 of the Ministry of Home Affairs and O.M.No.55014/2/80-ESTT(D) dated 7.2.1986 of Department of Personnel & Training were complied with.
3. The adhoc promotees were given placement with reference to the date of regularization as per settled law and O.M. dated 7.2.1986.
4. Instructions issued from the Board from time to time with reference to fixation of seniority of officers appointed on compassionate grounds, sports quota and Inter-collectorate transfers were adhered to.

((1)) I submit that a perusal of the special cell report will reveal interalia the following infirmities, notwithstanding the direction of the Hon'ble CAT in O.A.No.1323/93 and batch dated 13.2.1997.

((2))

(i) The Register indicating the vacancy position etc. is not maintained. This is necessary as per O.M. dated 22.12.1959 and Government of India, Department of Personnel & Training O.M.No.22011/7886-ESTT(D) dated 3.7.1986.

(ii) Though the files were made available to the special cell for the year 1983 onwards upto 1991, the information contained therein was not exhaustive.

(iii) The number of candidates sought for as sponsored by the staff selection Committee year wise is totally disproportionate, disturbing the balance of ratio of direct recruits and promotees of 3:1. An attempt is made to arrive at such numbers based on actual appointments made in the respective years and even from this exercise it is construed that the number of promotions ordered yearwise during the cited period are far more than the required number as per the ratio expected to be maintained, giving allowance to a presumptive situation, perusal of files of correspondence with Staff Selection Commission is not exhaustive, the factual, number of direct recruits is taken as standard and ratio worked out. I submit that the above procedure adopted by the special cell for fixation of impugned seniority list is not in conformity with the O.M. dated 7.2.1986 as confirmed by the Hon'ble Tribunal by the order dated 13.2.1997.

(4) Though the excess number of officers were appointed under sports/quote/compassionate grounds in a year as observed by the special cell in their report shall be bunched at the end of the year, though adopting this method is also not proper for the reason, that there would not be any vacancies for those appointees in those years.

13/11

urch 1. Dr. J. S. C. 1990 were appointed on 09.10.1990
Group 1. Dr. S. S. 1990 were appointed on 27.11.1993 respectively
as per the procedure of the year 1994 and
it is hereby submitted that their respective factors
are as follows:-

It is hereby submitted that the Hon'ble Tribunal in para
10 of the judgment in W.L.C. 1983/93 and 5th para
of the judgment has categorically observed that there are several
officers in the seniority list also changing the names of
senior officers and also those who received and who were
also several persons who were transferred to other States and
therefore these infractions are by themselves sufficient to
violate the intended seniority. I submit that the officers 10
cited infractions points out by the Hon'ble Tribunal are
still persistent in the present 12.11.2000 seniority list. For
instance dead officers 1100 (1.10.214, 286 etc. residing
officers like 01.10.219, 257, 29 etc. and retired officers 111
01.10.10, 136 and 110 officers transferred to other States
like 01.10.203, 216, 400 etc. i.e. numbers about 190 Inspectors
already reported in seniority list before 1.1.1992 who are
already involved. This clearly shows that the respondents
violated the seniority list practically without implicating
any one in gross violation the observations made by the
Hon'ble Tribunal in the above cited L.A.

16. I also submit that to the best of my knowledge and belief no recruitment of Inspectors took place and the applicants presented at Inspectors during years 1933 and 1939. During this period some of the police appointed on various grounds, like J. J. S. P. Bhakat (Serial No. 191, Nagpur 21.E.1192, V. A. J. Bhakat Serial No. 193 etc. and also in

14. I submit that in so far as fixation of seniority of officers appointed on compassionate grounds sports quota, and inter collectorate transfers, instructions, issued by the Board were observed more in breach. It is relevant that the special cell itself in its report has clearly admitted that there is excess number of Inspectors appointed under sports quota/compassionate grounds during the year 1986 and 1987; but suggested as a special consideration that the excess personnel appointed in a year shall be bunched at the end of the year though adopting such procedure is not proper. It is pointed out that several of the Inspectors appointed under sports quota/compassionate grounds during the years 1986 and 1987 were placed above the prototees of the year 1984 and 1985 which is clearly not according to the rules. That apart it is also relevant to submit that although the inter collectorate transfers of other states will be placed at the bottom of the list of the temporary employees of concerned cadre of the new charge as per Government of India Central Board of Excise and Customs Order F.No.A.22015/34/EO-Ad.III-B dated 28.5.1980, the above principle was departed from and several of them like serial Nos.224, 228, 232, 233, 235, 236, 237 etc. were given undue advantage in contravention of the above order and were placed above the prototees of 1984 and 1985. It is also relevant to submit that several of Inspectors like Sl.No.303, 304, 308, 309 etc. were originally appointed in the lower cadre of L.D.C. under sports quota and while in service they were given again the benefit of recruitment under sports quota in the cadre of Inspectors and were given undue advantage by placing them above the prototees of 1984 and 1985 although during the relevant years there were no vacancies for recruitment under sports and in fact they were working in the lower cadre. It is also ironical to submit that although persons like Zarinda Begum Sl.No.307 and Sri

stipulated period. In this connection it is relevant to submit that the applicants in the above O.A. 1591/97 filed W.P. No. 23684/97 before this Hon'ble Court against the same seniority list dated 15.10.1997 and for directing the respondents to continue them as Superintendents of Central Excise without finalising the seniority list until the Writ Petition is disposed of. The Hon'ble Court was pleased to issue interim directions in W.T.M.F. No. 39625/1997 dt. on 23.12.1997 directing the respondents to maintain status quo with regard to the posts of Petitioners until further orders. I submit that admitted by our grievance is also against the same seniority list dated 15.10.1997 which was prepared not in consonance with the principle evolved by the Hon'ble Tribunal in O.A. No. 1323/93 and batch dated 13.2.1997. I submit that admittedly who have been continuing as Superintendents of Central Excise for the last two to three years and the respondents are likely to proceed making promotions and reversions on the basis of the above seniority list dated 15.10.1997 in which event we will be yet to undergo hardship as we will be reverted as Inspectors of Central Excise. Therefore in the interest of justice, it is just and equitable to issue a similar directions as issued in W.T.M.F. No. 39625/1997 in W.P. No. 23684/97 dated 23.12.1997. I submit that this Hon'ble Court under identical circumstances regarding fixation of seniority between the direct recruit Deputy Tahsildars and promoted Deputy Tahsildars recently held that the seniority of employees should be reckoned only from the date they joined the service but not earlier. We are therefore constrained to approach this Hon'ble Court by invoking the extraordinary jurisdiction of this Hon'ble Court under Article 226 of the Constitution as we have no other effective, alternative remedy.

18. We have no other effective, alternative remedy except to approach this Hon'ble Court under Art.226 of the Constitution.

19. We have not filed any Writ Order or direction under the Extraordinary Jurisdiction in this connection regard and such case is not pending in any court or authority of law.

from Lr.C.No.11/3/2/97-C.G. dated 12.12.1997, submits that
essentially the principles laid down by the Hon'ble Tribunal

In C.A.No.1323/93 and batch dated 12.2.1997 have been given
a go-by while fixing the impugned seniority list. The
special cell constituted for preparing the seniority in terms
of judgement in C.A.No.1323/93 & dated 13.2.1997 has also pointed
out several infirmities as stated above. The first respondent
himself has stated the salient features followed in re-fixation
of seniority in para 8 of the impugned letter dated 15.10.1997
and these features are totally in conflict with well considered
judgement of the Hon'ble Tribunal dated 13.2.1997. It is thus
evident that the impugned seniority list has been mechanically
fixed ignoring the conclusions, directions and observations made
by the Hon'ble Tribunal and is liable to be set aside. I submit
that no extraction of alternative redressal is not a bar for
Hon'ble CMT to interfere with the order passed in violation
of principles of natural justice as held by this Hon'ble Tribunal
In C.A.No.343/93 dated 23.4.1993 between Naseebiz Hussain V.
The Deputy Collector, (P&E) Control Excise, Hyderabad and others.

Under the aforementioned circumstances the petitioners have
filed C.A.No.1764/97 before the Central Administrative
Tribunal, Hyderabad Bench, Hyderabad to set aside the seniority
list of Inspectors of Central Excise of Hyderabad, Guntur and
Vizag Commissionerates communicated as on 1.1.1992 by Lr.C.No.
11/3/12/97-C.G. dated 15.10.1997 but communicated on
5.11.1997 by the Commissioner of Customs and Central Excise,
Hyderabad-I Commissionerate. However unfortunately the Hon'ble
Central Administrative Tribunal has disposed of the above C.A.
at the admission stage itself on the basis of earlier C.A.No.
1591/97 relying on the admissions made by the counsel for the
respondents that the Promotions/transfers from the post of
Inspectors of Central Excise will be ordered only after finalising
the provisional seniority list issued on 15.10.1997 after
considering the representations submitted within the

It is therefore prayed that this Hon'ble Court may be pleased to issue a writ order or direction more in the nature of mandamus declaring the revised seniority list of Inspectors of Hyderabad, Guntur and Visag Commissionates as on 1.1.1992 by L.R.C.No.11/34/12/97-E.7(P) dated 15.10.1997 but communicated on 5.11.1997 by the Commissioner of Customs and Central Excise, Hyderabad-I Commissionerate as illegal, arbitrary, discriminatory and violative of Articles 14 and 16 of the Constitution if necessary by setting aside the order of the CAT in O.A.No.1784/97 and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

Pending disposal of the above Writ Petition it is prayed that this Hon'ble Court may be pleased to suspend the operation of the revised seniority list of Inspectors of Hyderabad, Guntur and Visag Commissionates as on 1.1.1992 communicated in L.R.C.No.11/34/12/97-E.7(P) dated 15.10.1997 issued by the Commissioner of Customs and Central Excise, Hyderabad-I, Commissionerate by directing the respondents to maintain the status quo with regard to the posts of petitioners and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

Solemnly and sincerely affirmed
at Hyderabad on this 4th day of
January, 1997.

DEponent

Before me

// ADVOCATE // HYDERABAD

Memorandum of this Petition
(Under Article 226 of the Constitution of India)
IN THE HIGH COURT OF JUDICATURE OF ANDHRA PRADESH AT HYDERABAD
W.P.M. 440 OF 1957

Between:-

1. P. Venkateswara Rao, 8/o. Registrar, aged about 45 years, 8/o. Superintendent of Central Excise, Bhadravasa Range, West Godavari Dist.
2. B. Srinivasan Sastry, 8/o. Sankara Sastry, aged about 52 years, Superintendent of Central Excise, Duggirapet Range, Guntur District.
3. B. Appalakonda, 8/o. Appa Rao, aged about 45 years, Superintendent of Central Excise, Machilipatnam-II Range, Hyderabad.
4. M. I. Komarthy, 8/o. Sankara Rao, aged about 52 years, Superintendent of Central Excise, Karimnagar-II Range, Warangal.
5. Krishnam Rao, 8/o. Lala Hari Buxhaich, aged about 52 years, Superintendent of Central Excise, Guntur Commissionerate, Guntur.
6. A. Chander Sekharen, 8/o. Late Rama Murthy, aged about 61 years, Superintendent of Central Excise Commissionerate-III, Hyderabad.

... ATTACHED

A N D

1. The Commissioner of Customs and Central Excise, Hyderabad-I, Commissionerate, L.R. Section Room, Bahadurbagh, Hyderabad-4.
2. Union of India, re., by the Secretary to the Ministry of Finance, Dept. of Revenue, Control Board of Excise & Customs, New Delhi.
3. The Chief Commissioner of Customs and Central Excise, Hyderabad Range, M.J. Section Room, Bahadurbagh, Hyderabad.
4. The Registrar, Central Administrative Tribunal, Hyderabad Bench, Hyderabad. ... ATTACHED

The address for service of all notices, summons, process, on the above named petitioners or that of their counsel Mr. K. Venkateswara Rao, Advocate, 2-2-1110/2/1, New Vallikunta, Hyderabad.

For the reasons stated in the accompanying affidavit it is the petitioners herein pray that this Hon'ble Court may please to issue this order or direction here in the nature of mandamus declaring the revised seniority list of Inspectors of Hyderabad, Guntur and Visakh Commissionerates as on 1.1.1957 by L.R.O. No. 11/34/12/97-B.7(P) dated 15.10.1957 last communicated on 5.11.1957 by the Commissioner of Customs and Central Excise, Hyderabad-I, Commissionerate as illegal, arbitrary, discriminatory and violative of Articles 14 and 16 of the Constitution if necessary by setting aside the order of the C.A.O. No. 1754/97 and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case, Hyderabad.

K. Venkateswara Rao
Counsel for the Petitioners.

Dated :-